

Justice B. Seshasayana Reddy
Chairperson,
STATE LEVEL COMMITTEE

H. No. 6-3-1219, 3rd Floor,
T.S. No. 1, Block -C,
Ward No. 91, Umanagar,
Beside of Country club,
Begumpet,
Hyderabad – 500 016.

Dt: 29.08.2019

To,

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110001.
Email : filing.ngt@gmail.com

Sir,

Sub: Andhra Pradesh - State Level Committee constituted as per Hon'ble National Green Tribunal order dated 16.01.2019 in O. A. No. 606 of 2018 – Status Report - Furnished - Reg.
Ref: 1. Hon'ble NGT order dated 16.01.2019 in O. A. No. 606 of 2018.
2. Email dated 07.04.2019 of Sri A.B. Akolkar

* * * * *

The Hon'ble NGT by order dated 16.01.2019 in O. A. No. 606 of 2018 constituted State Level Committee (SLC) to ensure effective implementation of Solid Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; Bio-Medical Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.

The committee for the State of Andhra Pradesh, so far, held seven meetings during February, 2019 to August, 2019. The issues pertaining to implementation of the above rules and the progress achieved in implementation were discussed during these meetings.

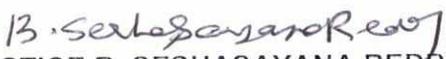
The undersigned also visited Solid waste management facilities in cities/towns/villages, Health care facilities and Common bio-medical waste treatment facilities in the districts to observe the status of implementation of the rules. The field observations are discussed in the state level meetings for overall improvement in the status.

The status report for the state of Andhra Pradesh is herewith enclosed.

The Government of Andhra Pradesh by G.O.Rt. No. 79, dt. 30.07.2019 extended the term of the undersigned as Chairman of SLC for a further period of 6 months. The A. P. Pollution Control Board has been extending all the necessary support for my work.

Yours sincerely,

Encls: a/a


JUSTICE B. SESHASAYANA REDDY
(Retd.)

Copy to

1. The Chief Secretary, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi.
2. Dr. A.B. Akolkar for information (abakolkar@gmail.com)
3. The Chairman, APPCB, Vijayawada for information

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STATUS REPORT OF STATE LEVEL COMMITTEE OF ANDHRA PRADESH

The Hon'ble National Green Tribunal (NGT) by order dated 16.01.2019 in O.A. No. 606 of 2018 constituted State Level Committee (SLC) to ensure effective implementation of Solid Waste Management Rules, 2016; Plastic Waste Management Rules, 2016; Bio-Medical Waste Management Rules, 2016 & Construction and Demolition Waste Management Rules, 2016.

SLC Meeting Minutes: The SLC for the State of Andhra Pradesh, so far, held seven meetings from February, 2019 to August, 2019 i.e., on 12.02.2019, 07.03.2019, 02.04.2019, 16.05.2019, 12.06.2019, 11.07.2019 & 19.08.2019 and the issues relating to implementation of the above rules and the progress achieved in implementation were discussed. The minutes of the meetings are communicated to the concerned departments for taking immediate necessary follow up action. The action taken by the respective departments was reviewed in the subsequent meetings.

The Agendas and the minutes of the seven meetings are herewith enclosed.

Field Visits: I observed solid waste management facilities in some of the cities/towns/model villages, Health care facilities and Common Bio-Medical Waste Treatment Facilities in the districts.

The observation notes were communicated to the concerned for taking corrective action. The observations made during field visits were discussed during the SLC meetings for monitoring by the respective departments. The observation notes are also enclosed.

I also attended the District Level review meeting held in Vizianagaram district on 20.08.2019 and reviewed the status of implementations of the Rules, 2016 with the concerned officials.

The abstract of the field visits is furnished below:

Municipalities	23
Panchayats	11
Hospitals	14
CBMWTF	3
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A. Implementation of Solid Waste Management Rules, 2016 :

As per the rules, solid waste processing facilities (composting, waste to energy, material recovery facility) are to be set up within two years time for towns >1lakh population and within 3 years for towns <1lakh population. Similarly, sanitary landfills are to be set up within 3 years for disposal of residual / inert wastes. But the overall achievement is not up to expectation.

Mr. Reddy

- i. **SWM Cell:** As per the Solid Waste Management (SWM) Policy for the State of Andhra Pradesh, a separate SWM Cell is formed by MA&UD Department for co-ordination and implementation of the programmes. The SWM cell is required to intensify the monitoring for effective implementation of the various rules.
- ii. **Waste to Energy plants:** Initially Waste to Energy plants are proposed in 9 clusters for 53 Municipalities / Corporations. But the work is in progress only in Guntur & Visakhapatnam. Two Waste to Energy Plants under PPP mode are under construction by M/s. Jindal Urban Waste Management Ltd. 65% of construction work of plant in Greater Visakhapatnam Municipal Corporation (GVMC Cluster with 4 ULBs to process 1133 TPD Solid Waste) is completed and 85% construction work of plant in Guntur Municipal Corporation (Guntur Cluster with 9 ULBs to process 1202 TPD Solid Waste) is completed. Since the other developers in 7 clusters did not commence the work, orders were issued by MA&UD Dept. cancelling the tenders.
- iii. **Waste to Compost plants:** Out of the 110 ULBs, Waste to Compost plants are proposed only in 48 ULBs and so far 24 plants are commissioned and 4 plants are expected to be commissioned by the end of September, 2019.

Total quantity of MSW generated in the State is about 6440 TPD. Taking 50% of the waste generated is wet waste; the total quantity of wet waste would be 3200 TPD. As per the information furnished by MA&UD Dept., so far 6346 MT of wet waste was only processed and 1620 MT of compost was derived. Bio-digester plants to process Organic Wet Waste to produce Bio-CNG Gas are under construction in Visakhapatnam, Tirupati, Piduguralla. In Tirupati Municipal Corporation on site composting facilities are provided in parks and vegetable markets.

Improper segregation of waste, quality of the compost produced, market for derived compost are the issues affecting the process. These issues were discussed in the State Level Committee meeting and the MA&UD Dept. was requested to coordinate with the departments concerned for improving the compost quality and market for derived compost.

The W2C plants need to be established in the remaining ULBs and capacity of existing W2C plants need to be enhanced to handle the total quantity of wet waste generated in the ULBs.

- iv. **Sanitary Landfill:** The sanitary landfill facilities are reported to be in operation in Chirala & Ongole; construction has been completed in Visakhapatnam and Tirupati. The sanitary landfill facilities are to be provided for other towns.

Pradeep

- v. **Legacy waste:** The total quantity of legacy waste estimated is about 50.81 Lakh MT in 110 ULBs.

In the State of A.P. bio-capping is completed in Kadapa; bio-mining work has commenced in Visakhapatnam, Vijayawada & Tirupati.

As per the SWM Rules, 2016; the Legacy waste need to be bio-remediated or capped. As per the Hon'ble NGT directions, the CPCB formulated guidelines for disposal of Legacy waste. It is required to deal with the legacy waste existing in all the ULBs as per the CPCB guidelines (February, 2019) and within the time limit stipulated in the rules.

- vi. **Workshop with Cement Plants:** A workshop on co-processing of MSW & Plastics in cement industries was organised on 12.06.2019. The representatives from cement industries and officers of APPCB participated in the workshop. The representatives of cement plants have shown their interest to accept the waste provided of their being proper segregation. All the ULBs are advised to dispose of the Refuse Derived Fuel (RDF) to the nearby cement plants. Proceeding of the work shop are enclosed.

It is noticed that the segregated solid waste at source is mixed upon being brought to dumpsites in many ULBs and thereby the purpose of solid waste management is defeated; large amount of legacy waste is piled up in every ULB and its scientific disposal is ignored; composting of wet waste is not being carried out in many ULB's; material recovery facilities are not established; and sanitary landfills are constructed only in four ULB's. Dumping of mixed solid waste is resulting in water and air pollution. In some ULB's open burning of waste was also noticed.

- vii. **Solid Waste Management in census towns / villages:** There are 112 census towns in the State and of which, 29 are covered under ULBs and the remaining 83 census towns are under Panchayat Raj & Rural Development Dept. Out of the 83 census towns, 63 panchayats have solid waste processing centres, door to door collection is implemented in 58 Panchayats and vermi seeding is adopted in 46 panchayats.

There are 13,065 Gram Panchayats in the State and so far the solid waste processing centres are constructed in 9865 Gram Panchayats and in the remaining Gram Panchayats, solid waste processing centres are likely to come up by March, 2020. Vermi seeding is done in 5,744 Gram Panchayats and about 4,900 MTs of vermi compost is derived.

In the solid waste processing centres, a shed with compost pits, storage pits for segregated dry waste, plastic cleaning & shredding equipment, small electrically operated incinerator etc., are provided. The process involved is as follows:

Pradeep

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1. Every green ambassador is collecting wet waste & dry waste from the households in the respective compartments provided to the tri cycles. Each one of them is collecting waste from 250 houses per day.
2. The Green ambassadors are provided with Radium coats, protective and safety kits for collection of waste from door to door.
3. The wet waste is mixed with cow dung in preparatory tanks. The decomposed mixed waste is then taken to vermicompost pits where the verms are introduced. After completion of the vermicompost, the same is sieved to separate the verms. The produced compost is bagged and sold.
4. The dry waste is segregated into plastics, metals, glass bottles, waste paper / card boards, waste chappals etc., The recovered material is marketed.
5. They procured machines for cleaning the dust from plastic waste and shredding the plastic waste. The plastic waste is shredded for reuse in road making.
6. They have a small incinerator for disposal of sanitary napkins / pads, which is operated on electricity.

I visited some of the villages, which include model villages. The visit reports are enclosed. As per the directions of Hon'ble NGT, the Panchayat Raj Dept. has been requested to implement the rules and achieve total compliance in the model villages within 6 months period i.e. by October, 2019. Initially funds were allocated by the Central Government. At present the respective gram panchayats are bearing the salaries of Green Ambassadors. The Panchayat Raj & Rural Development Dept is required to take necessary action for effective functioning of the solid waste processing centers by proper monitoring and co ordination.

B. Implementation of Construction & Demolition Waste Management Rules, 2016 :

Three C&D processing plants are in operation in Vijayawada, Visakhapatnam & Tirupati. 33 ULBs have established C&D waste collection centres. 73 ULBs are collecting C&D waste to fill up the low lying areas.

109 ULBs except Mummidivaram have issued Notifications & Bye Laws for implementation of C&D Waste Management Rules.

As per the rules, the C&D processing plants are to be established in the remaining ULBs.

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C. Implementation of Plastic Waste Management Rules, 2016 :

The plastic waste in Urban Local Bodies is being collected through rag pickers and Public Health Workers. The segregated plastic waste, which is recyclable, is sent to recyclers and the segregated plastic, which is not suitable for recycling, is sent to cement plants and also for use in road constructions. 9 ULBs tied up with nearby Cement plants or Power Plants for recycling of plastic waste. The remaining ULBs are instructed by the MA&UD Dept., to tie up with nearby Cement Plants located within 100 Km radius.

The usage and manufacture of plastic carry bags below 50 microns thickness is banned in AP. 417 Taskforce teams were constituted for inspections and raids to control plastic sale and usage in the ULBs of A.P. About 172.17 tons of plastic carry bags were seized and Rs. 83.88 lakhs towards fine was collected. Total ban on use of Plastic Carry bags is imposed in Tadipatri, Tirupati, Bobbili and partly in Vijayawada. In Chirala, Tenali & Greater Visakhapatnam Municipal Corporation material recovery facilities/centers are established.

In Greater Visakhapatnam Municipal Corporation, roads of 12 Km length are laid using plastic and in Rajahmundry Municipal Corporation, in 2 divisions BT Roads are laid using plastic waste.

D. Implementation of Bio-Medical Waste Management Rules, 2016:

There are 7,804 HCFs with bed strength of 1,30,419 in Andhra Pradesh. Out of 7,804 HCFs, 6014 HCFs are having valid authorization. 7215 HCFs are tied up with CBWTFs for safe disposal of BMW generated.

About 15.14 Tons/day of Bio-medical waste is being generated in the state of Andhra Pradesh and about 15 Tons/day of Bio- medical waste is being disposed by the HCFs to the CBMWTFs for scientific disposal.

In Andhra Pradesh 12 CBMWTFs are in operation and another CBMWTF is under construction in East Godavari District.

The progress achieved from February to August, 2019 is as follows:

Month	No. of HCEs Tied up with CBMWTF		No. of HCEs having BMW authorization	
	Government Hospitals	Private Hospitals	Government Hospitals	Private Hospitals
Feb, 19	426	5600	76	4007
Aug, 19	1201	6014	1122	4892

The status will be periodically reviewed during the State Level Committee meetings to ensure effective implementation of the rules.

B. Seshasayana Reddy
JUSTICE B. SESHASAYANA REDDY
 (Retd.)
 Chairperson, State Level Committee
 State of Andhra Pradesh

**AGENDA'S AND MINUTES OF THE
STATE LEVEL COMMITTEE
MEETINGS**

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First

Agenda Notes for meeting of State Level Monitoring Committee formed under orders of the Hon'ble NGT issued in OA No. 606/2018 on 16.01.2019

Date of Review meeting on 12.02.2019 at Mini-Conference Hall, Hotel D.V. Manor,
Vijayawada.

Agenda for review meeting:

- I. Discussion on formation of committee and its responsibility conferred by the order.
 1. The Hon'ble NGT by order dt 20.08.2018 directed to constituted Apex Monitoring Committee (National Level), Regional Monitoring Committee (Zone Wise) and State Level Committee to oversee the steps to be taken for Solid Waste Management and constituted Regional Monitoring Committee (RMC) for the Southern States nominating Justice Jyothimani, Former Judge, High court of Tamilnadu.
 2. The Regional Monitoring Committee reviewed implementation status of Solid Waste Management Rules, 2016; Plastic Waste management Rules, 2016; Construction & Demolition Waste Management Rules, 2016; Bio-Medical Waste Management Rules, 2016 and Hazardous Waste Management Rules, 2016. The Committee conducted 5 Nos. of review meetings in different states in September, October, November, December & January, 2019.
 3. In order dt. 16.01.2019, the Hon'ble NGT observed that even after 5 months of Review meeting by the Regional Monitoring Committees the progress did not appear to be significant in implementation of Solid Waste Management Rules, 2016 and Tribunal directions. Hence the Regional Monitoring Committees were disbanded.
 4. Under OA No. 606/2018 order dt.16.01.2019, the Hon'ble NGT constituted State Level Committee and nominated the Hon'ble Justice B. Seshasayana Reddy, Former Judge, Andhra Pradesh High Court as Chairperson and Member Secretary of APPCB as Member Convener and other members being the secretaries of Urban Development/ Local Bodies/ Local self-Government, Environment, Rural Development, Health and the Representative of CPCB.
 5. The Committee may work tentatively for Six months or as may be found necessary.
 6. The Chairperson has conducted its preliminary interactive meeting on 03.01.2019 with PCB Officials. The Chairperson proposed to conduct first meeting on 12.02.2019 with field visit on 13.02.2019.
 7. The Hon'ble NGT directed the Committee to review the implementation status of Solid Waste Management Rules, 2016; Plastic Waste management Rules, 2016; Bio-Medical Waste Management Rules, 2016 in the state.
- II. General status review of Solid Waste Management Rules, 2016 :
 1. Total waste generation and mode of processing & disposal adopted in the State.
 - The MoEF&CC, GoI notified Solid Waste Management Rules, 2016 vide S.O. 1357(E), dt. 08.04.2016.
 - The Total Number of Urban Local Bodies in Andhra Pradesh is 110 Nos comprising 14 No of Municipal Corporations and 96 No of Municipalities.
 - The Municipal Solid Waste (MSW) generated from all ULBs is estimated at about 6140 TPD. It consists of 3070 TPD of compostable waste (wet waste), 1842 TPD of recyclable waste (dry waste like paper, plastic & glass etc.), 921 TPD of combustible waste (dry waste) & 307 TPD of inert waste.

2. Review on status of Waste to Energy Plants coming up in the State.

- The MA&UD Dept., has organized ULBs in 10 clusters and proposed 10 No of Waste to Energy Plants covering 61 No of ULBs for treating 4750 TPD and Waste to Compost Plants covering 49 No of ULBs beyond the above 61 ULBs.
- At present only 7 Waste to Energy Plants are covering 45 ULBs are proposed to set up.
- It is anticipated at about 4015 TPD of solid waste will be processed in 7 No of Waste to Energy Plants for producing 56 MWH of electric power. Similarly, at about 1391 TPD of solid waste will be treated in Waste to Compost Plants.

3. Review on status of Waste to Compost Plants coming up in the State.

- As per the information furnished by the SAC, out of 48 No of ULBs, around 28 No of ULBs has provided Waste to Compost Plants for treating 672 TPD for compostable waste and for compost plants for treating 719 TPD is yet to be grounded. The dry waste generated from the ULBs covered with Waste to Compost has to segregate dry waste properly and has to dispose accordingly to recyclers and landfills.
- The remaining solid waste, which is not covered under Waste to Energy Plants is processed through 6 No. of Waste to Compost Plants i.e. at about 1305 MTPDas per the details furnished by Swachh Andhra Corporation (SAC) is as follows:

Name of the agency)	No of ULBs covered under WTC Plants	No of projects proposed	MSW quantity proposed treated in WTC in TPD	No of projects commissione d	Quantity of waste treated in TPD
Cube Bio-Energy Pvt. Ltd.,	13	13	277	13	277
M/s. Mahindra Waste to Energy Solution Pvt. Ltd.,	9	9	467	4	167
M/s. Sanghamithra Research & Training Consultancy Services (SRTCS)	11	11	358	1	14
M/s. Ecopie Services LLP	1	1	9	1	9
M/s. Harsh Eco-projects	10	10	147	5	72
Center for Development Communication Trust	2	2	81	2	81
Chirala ULB	1	1	40	1	52
Amudalavala sa ULB	1	1	12	1	
Total	48	48	1391	28	672
* Site was not handed over to the developer for 13 No of Projects (to cater 469 TPD) and land was not available for 7 No of Projects (to cater 250 TPD).					

4. Utilization of Solid Waste in Cement Plants under co-incineration and its road map.

- The Board has taken an initiative to tie up the municipalities with the Cement Plants for disposal of Municipal Solid Waste. The issue was discussed in the awareness program conducted on 14.11.2018, with cement plants and ULBs. 3 No of Cement Plants are utilizing Solid Waste in the Cement Kilns as alternate fuel along with coal. The feed back received from Cement Plants is that the surrounding ULBs are not shows interest to dispose MSW to them.

III. General status review on Plastic Waste Management Rules, 2016:

1. Monitoring / inspections made by the Task Force constituted in ULBs and penalties levied on defaulters.

- The Govt., of AP constituted vide G.O.Ms.No. 69, dt. 16.02.2017, State Level Monitoring Committee for effective monitoring of implementation of PWM Rules, 2016 in ULBs.

2. Identification of Plastic Producers / Recyclers / Brand owners & issue of Registrations.

- 125 No of plastic units are existing in the State of Andhra Pradesh and includes at about 25 Nos of Plastic Waste Recycling units.

3. Preparation of collection back plan by Plastic Producers / Recyclers / Brand owners and endorsement of Urban Development Dept.

- The Board has conducted Consultative meeting with Plastic manufacturing units, recycler / importers / brand owners & ULBs in AP on 13.11.2018 to brief about the plan of collection.
- M/s. ITC Ltd., explained the process of plastic waste collection as a Producer Responsibility Organization (PRO) engaged in processing of plastic waste in 19 cities. The Board requested to M/s. ITC to extend the service in guiding the Plastic manufacturing units, recycler / importers / brand owners in preparation of plastic waste collection back plan.

4. Channelization of plastic waste to recyclers from the ULBs.

5. Measures taken by ULBs for avoiding open burning.

- The Board issued instructions to all ULBs on 27.02.2018, not to burn plastic waste openly and issued instructions for dousing of fire in municipal dump yards through mails dated 21.03.2018, 29.05.2018, 12.06.2018 & 19.06.2018.

IV. General status review on Bio Medical Waste Management Rules, 2016:

1. Duties of prescribed Authorities.

A. State Government of Health or Union Territory Government or Administration

- To ensure implementation of the rule in all health care facilities or occupiers.
- Allocation of adequate funds to Government health care facilities for bio-medical waste management.

- iii. Procurement and allocation of treatment equipments and make provision for consumables for bio-medical waste management in Government health care facilities.
- iv. Constitute State or District Level Advisory Committees under the District Magistrate or Additional District Magistrate to oversee the biomedical waste management in the Districts.
- v. Advise State Pollution Control Boards or Pollution Control Committees on implementation of these Rules.
- vi. Implementation of recommendations of the Advisory Committee in all the health care facilities.

B. State Pollution Control Boards or Pollution Control Committees

The compliance Status of APPCB

S.NO	Duties of SPCB	Compliance
1.	Inventorisation of Occupiers and data on bio-medical waste generation, treatment & disposal.	Being carried out by the Board through its officials.
2.	Compilation of data and submission of the same in annual report to Central Pollution Control Board within the stipulated time period.	APPCB submitted reports upto the year 2017. Stipulated time period for submission of BMWM Annual report for 2018 is 31 st July 2019.
3.	Grant and renewal, suspension or refusal cancellation or of authorisation under these rules (Rule 7, 8 and 10).	Issuing Authorizations as stipulated in the Rules.
4.	Monitoring of compliance of various provisions and conditions of authorisation.	The board fixed a target of 720 inspections of HCFs in action plan for the F.Y 2018-19. Till December 2018 Board inspected 1048 HCFs for verification of compliance of various provisions and conditions of authorization
5.	Action against health care facilities or common biomedical waste treatment facilities for violation of these rules (Rule 18).	The Board is reviewing the CBMWTFs whenever violations are noticed in the External Advisory Committee Meetings and issuing directions for rectification.
6.	Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities and State Pollution Control Boards or Pollution Control Committees Staff on segregation, collection, storage, transportation, treatment and disposal of bio- medical wastes.	APPCB conducting training programmes in the Hospitals to create awareness on collection, segregation, storage and handling of Bio Medical waste. 2017-18: 50 training programs in all districts of AP.

		2018-19: 24 training programmes in 12 Govt. Medical Colleges : 13 training programmes in APVVP hospitals in all districts. The Board has organized two Zonal Level workshops in Vijayawada and Visakhapatnam in 201819.
7.	Undertake or support research or operational research regarding bio-medical waste management.	Will support the research or operational research
8.	Any other function under these rules assigned by Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	---
9.	Implementation of recommendations of the Advisory Committee.	Being followed
10.	Publish the list of Registered or Authorised (or give consent) Recyclers.	The list of Authorized recyclers will be uploaded in the website.
11.	Undertake and support third party audits of the common bio-medical waste treatment facilities in their State.	Planning to undertake 3 rd party audits.

C. Municipalities or Corporations, Urban Local Bodies and Gram Panchayats:

- i. Provide or allocate suitable land for development of common bio-medical waste treatment facilities in their respective jurisdictions as per the guidelines of Central Pollution Control Board.
- ii. Collect other solid waste (other than the biomedical waste) from the health care facilities as per the Municipal Solid Waste (Management and Handling) Rules, 2000 or as amended time to time.
- iii. Any other function stipulated under these Rules.

2. Inventorization of Health Care Facilities and status of Authorization.

Every occupier shall make an application in Form -II to the State Pollution Control Board for grant of Authorization.

There are 7404 no of Health Care Facilitates in Andhra Pradesh with total bed strength of 1,19,408.

Status in Private Hospitals

Type of HCF	No of HCFs	No. of HCFs having valid BMWA	No of HCFs not having BMWA
Private Hospitals	5938	4007	1931
Government Hospitals	1466	76	1390
Total HCFs	7404	4083	3321

One time Authorization:

H 234

- In the earlier BMW rules, 1998 clinics, dispensaries, pathological laboratories, blood banks providing treatment / service to less than 1000 patients per month are not required to obtain Authorization from the Board.
- Now as BMW Rules, 2016 (Rule 10), every occupier handling Bio medical waste irrespective of quantity shall make an application for grant of Authorization to the Board. All the non bedded hospitals shall obtain one time authorization from the Board.
- The Board is in pursuing the non bedded HCFs such as clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc., through APNA and IMA to apply for one time Authorization.

3. Segregation of Bio Medical Waste at Source as per Colour coding

The bio-medical waste shall be segregated into containers or bags at the point of generation, prior to its storage, transportation, treatment and disposal.

Biomedical wastes categories and their segregation, collection, treatment, processing and disposal options

Category of Waste	Types of Bio Medical Wastes	Type of Bag or container	Method of Disposal
Yellow	<ul style="list-style-type: none"> •Human & Animal Anatomical Waste •Solid Waste (items contaminated with Blood, Body fluids) • Expired or Discarded Medicines •Chemical Waste •Discarded linen, mattresses, beddings contaminated with blood or body fluid •Microbiology, Biotechnology and other clinical laboratory waste 	Yellow coloured non-chlorinated plastic bags	Incineration
	•Chemical Liquid Waste	Separate collection system leading to ETP	Shall be pretreated before mixing with other Wastewater.
Red	•Contaminated Waste (Recyclable)	Red coloured non-chlorinated plastic bags or containers	Autoclaving followed by shredding

White	•Waste sharps including Metals	White colour Puncture proof, Leak proof, tamper proof containers	Autoclaving or Dry Heat Sterilization followed by shredding
Blue	•Glassware •Metallic Implants Body	Cardboard boxes with blue colored marking	Disinfection (by soaking after cleaning with detergent and Sodium Hypochlorite treatment) or autoclaving

The Board is regularly conducting training programs to the staff of HCFs to create awareness for proper segregation, handling, storage and disposal of bio-medical waste.

4. Tie-up with Common bio medical waste treatment facilities by the Health care Facilities for the disposal of bio medical waste.

Type of HCF	No of HCFs	No. of HCFs tied up with CBMWTF	No. of HCFs not tied up with CBMWTF
Private Hospitals	5938	5600	338
Government Hospitals	1466	426	1040
Total HCFs	7404	6026	1378

5. Review on Government hospitals to bring them under Authorization purview and tie-up to Common bio medical waste Treatment Facilities

Nil

6. Common bio medical waste treatment facilities in operation in the State.

In Andhra Pradesh 11 nos. of CBMWTFs are in operation. The Board has taken a policy decision to ensure establishment of at-least 1 CBMWTF in each district. In case, bed strength in a district/ coverage area is more than 10,000 nos., 2nd CBMWTF is being encouraged.

CBMWTFs shall meet the operational, emission & effluent standards as prescribed in schedule II of the BMWM Rules, 2016.

Sl No.	Name of the CBMWTF	Districts covered	Quantity of avg. BMW treated (kg/day)
1.	M/s. Rainbow Industries, Srikakulam district.	Vizianagaram and Srikakulam	400
2.	M/s. Maridi Eco Industries (Andhra) Pvt Ltd., Visakhapatnam district	Visakhapatnam	2180

3.	M/s. EVB Technology, East Godavari district	East Godavari	820
4.	M/s. Safenviron & Associates, West Godavari district.	West Godavari	640
5.	M/s . Safenviron Unit- II, Krishna district	Krishna	1650
6.	M/s. Safenviron, Guntur district	Guntur	1071
7.	M/s. Ongole medical waste treatment facility, Prakasam district	Prakasam	406
8.	M/s. S S Bio Care, SPS Nellore district	SPS Nellore	742.5
9.	M/s. AWM Consulting Ltd, Chittoor district	Chittoor	1237
10.	M/s. Sriven Environ technologies, Anantapur	YSR Kadapa and Anantapur	866
11.	M/s. Medical Waste Solutions, Kurnool district	Kurnool	685

CBMWTFs shall meet the operational, emission & effluent standards as prescribed in schedule II of the BMWM Rules, 2016.

7. Bar coding and GPS tracking.

Implementation of the bar code system is the joint responsibility of the Occupier as well as Operator of a CBWTF as prescribed under the BMWM Rules, 2016 as amended thereof. Bar Code Based Waste Management software should be installed and operated by the CBWTF by 31st March 2019. Each member HCF shall obtain access to the Bar Code Based Waste Management System from the facility operator.

Board has consulted Centre for Good governance (CGG) for deployment of developed software for implementation of bar code system to have uniformity all over the state among the CBMWTFs and HCFs. It will be completed before the end of March, 2019.

Agenda on 13.02.2019:

- Inspection of Hospital - M/s. Siddartha Government General Hospital, Vijayawada to verify Bio-Medical Waste Management.
- Inspection of educational Institution to verify the Solid Waste Management.

MINUTES OF THE 1ST STATE LEVEL COMMITTEE MEETING HELD ON 12.02.2019 IN VIJAYAWADA:

The meeting is chaired by Hon'ble Sri Justice B. Seshasayana Reddy, Chairperson of the State Level Committee constituted by the Hon'ble NGT under order dt. 16.01.2019 in O.A. No. 606/2018.

The Principal Secretary, EFS&T Department & the Member Secretary (FAC), APPCB welcomed the Hon'ble Sri Justice B. Seshasayana Reddy, Chairperson; State Level Committee Members and all the participants. The list of participants is annexed herewith. He informed that this State Level Committee is constituted by the Hon'ble NGT in its order dt. 16.01.2019 in OA No. 606/2018 to deal with issues for implementation and compliance of Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016, Construction & Demolition Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016. He also informed that the Hon'ble NGT directed to constitute various State Level Committees to deal with River pollution, Ambient Air Quality in cities, critically polluted areas etc., so as to maintain good environment. He emphasized the need of the concerned Stakeholder Depts., to take up necessary action for timely implementation and furnish the progress reports to the committee.

The Chairman, APPCB welcomed Hon'ble Sri Justice B. Seshasayana Reddy and other participants and presented overview of the status of implementation of these Rules in the State of Andhra Pradesh.

The Chairperson of the State Level Committee addressed the Members of the committee and other officials present in the meeting and briefly stated the purpose of the meeting as below:

The Rules were framed for effective management of different types of solid wastes. The Hon'ble NGT constituted the State Level Committee to deal with issues for effective implementation of these Rules to keep the Environment Clean. What is waste to one may be a useful material to another. All the departments concerned are required to put constant efforts for implementation of these Rules in letter and spirit. The field level officers play a key role in implementation of the rules. Constant supervision over the performance of the field level officers in implementation of the Rules is necessary. All the departments are requested to work together for achieving the goal and they should work not only in co-operation but also in co-ordination to achieve the targets.

Pr. Secy

The Principal Secretary, MA&UD Department briefed the status of implementation of Solid Waste Management Rules, 2016 and Construction & Demolition Waste Management Rules, 2016 in the ULBs in the State of Andhra Pradesh. The Director of Municipal Administration gave a detailed presentation on the subjects and informed:-

- There are 110 ULBs in AP comprising 14 Nos. Municipal Corporations and 96 nos. Municipalities generating about 6160 MTPD of solid waste. In Urban areas 97% of the solid waste is collected and transported to dump yards. Total number of households are 36.38 Lakhs and number of households covered with door to door collection are 35.44 Lakhs.
- 10 No. of Waste to Energy Plants covering 61 no. of ULBs for treating 4835 TPD and Waste to Compost Plants covering 49 no. of ULBs are proposed. Out of 49 No. of ULBs, in 23 ULBs Compost Plants are completed and in the remaining 26 ULBs, the works are under progress.
- PURA SEVA App was launched to attend the complaints at field level pertaining to Municipal Solid Waste Management.
- Construction & Demolition waste processing projects have been taken up at Visakhapatnam, Vijayawada & Tirupati. The project at Vijayawada is completed with a capacity of 70 Tons/day. The projects at GVMC & TMC are to be commissioned in March, 2019.

The Principal Secretary, Panchayat Raj & Rural Development Dept., presented the details of action taken for Solid Waste Management in villages, as below:

- Out of total 13000 villages in the State, about 4000 villages are covered under door to door collection.
- Tricycles, e-Autos were provided for collection and transportation.
- During Sep'2018, in 939 Gram Panchayats, about 2618 Tons of Vermi-Compost was produced.

The Director of Medical Education informed the status of Bio-Medical Waste Management as follows:

- There are 41 Government Hospitals with bed strength >100, 75 Government Hospitals with bed strength >50 and 15 teaching hospitals in the State.
- The work of STPs in above 41 hospitals and 15 teaching hospitals are under progress.

- There are 1466 No. of Government Hospitals existing in AP out of which 76 hospitals are having bio medical waste authorizations and 426 government hospitals have tied up with CBMWTF for safe disposal of BMW.

On detailed discussions and review of the action taken so far, the following decisions ~~were~~ ^{were} taken:

- As per the NGT orders, the MA&UD Dept., submitted time bound action plan in the month of August, 2018. The MA&UD Dept., is required to furnish the present status of the various activities to APPCB by email and they shall complete the activities within the timeframe given by the Dept. The land shall be identified for 9 No of ULBs and report the compliance by the next meeting.
- At present, the segregation of solid waste is not being implemented at household level. To begin with, the segregation at source shall be implemented among the bulk generators. The list of bulk generators and stream wise quantity of waste generated and the progress achieved in this regard shall be furnished by the next meeting.

(Action – MA&UD Dept.,)

- The Panchayat Raj & Rural Development Dept., to furnish the present status of the various activities relating Solid Waste Management; and progress made to APPCB. They shall also furnish the progress achieved in the field on these activities by the next meeting.

(Action – PR&RD Dept.,)

- The committee noted that 1931 (private hospitals) and 1390 (government hospitals) are not having valid Authorization of APPCB. 338 (private hospitals) and 1040 (government hospitals) are not tied up with Common Bio-Medical Waste Management Facilities and thus not complying with the BMW Management Rules. There is a State level Advisory Committee and District Level Monitoring Committee for implementation of these Rules. The Special CS to Govt., HM&FW Dept., and the Chairman, APPCB to ensure that all the functioning HCFs have valid Authorization and tie up with CBMWTF for effective management of BMW in the State and shall furnish the progress made by the next meeting.

(Action – HM&FW Dept., & APPCB)

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- In 56 government hospitals (> 100 beds & teaching hospitals), the works of STPs are under progress. The HM&FW Department shall bring the status report of all the 56 hospitals for the next meeting along with photographs of the construction of the STPs and the proposals & time schedule for implementation in the other 75 government hospitals (>50 beds).

(Action – HM&FW Dept.,)

Concluding the meeting, the Chairperson stressed that progress on implementation shall be closely monitored and noticeable progress on ground shall be achieved from this meeting to the next meeting.

The meeting concluded with thanks to the Chairperson.

B. Senthayyan Reddy
Chairperson 13/02
State Level Committee
Andhra Pradesh

AGENDA FOR IInd STATE LEVEL COMMITTEE MEETING

PROPOSED ON 07/03/2019

Agenda for 2nd State level Committee meeting.

1. Introductory address by member Secretary of State Pollution Control Board (SPCB)
2. Address of chairperson of the committee (Importance of subject and seeking State /UT Government' s support and coordination for discharging functions of the Committee.)
3. Presentation on Regulatory compliance by the Local Bodies, Health Care Establishments and other concerned Agencies by SPCB/PCC relating to;
 - 3.1 Solid Waste Management Rules
 - 3.2 Plastic Waste Management Rules
 - 3.3 Bio-Medical Waste Management Rules
 - 3.4 Construction and Demolition Waste Rules
4. Views of Secretaries on State Level Policies:
 - i. Secretary, UD
 - ii. Secretary, Health
 - iii. Secretary, Environment
5. Finalization of Strategy for monitoring compliance on each Rule – holding separate meetings and proceedings.
6. Methodology on seeking information from Districts on the four Rules though District Collector / Magistrates and District Level Visit of some of the towns/villages.
7. Identifying Nodal Officer from each Department/Ministry of State;
 - a. SPCB/PCC
 - b. Environment
 - c. Urban Development
 - d. Health

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e. Rural

f. Other concerned.

8. Conveying logistic support to the office of Chairperson to execute;

i. Finalising dates of Meeting

ii. Meeting Notices

iii. Agenda

iv. Minutes

v. Field visits

vi. Record maintenance

vii. Filing Reports to NGT

9. Identification of Modal Cities/ Towns / Villages

10. Conclusions in first committee meeting

(Part-III)-Technical

1. Municipal Solid Waste:

Each city, town and village and other institutions generating solid waste, are required to comply with Solid Waste Management Rules, 2016

The Following Issues are indicated for proceeding:

- i. Each city, town village in the State/UT should have Action Plan to comply with the Rule.
- ii. The Action Plan should include all components of Rules to cover; segregation, collection, storage, transportation, processing and disposal of waste. Schedule and Formats attached with the Rules may form the basis for formulation of Action Plan.
- iii. Immediately, model cities, towns, villages may be identified for demonstration.
- iv. State level and District level, Assistance Centers may be set up by State Urban Development to help Local Bodies to implement Rules.
- v. SPCB is required to grant Authorization to all cities and towns (Local Bodies) and Action Plan be attached with Authorization and kept on Website of SPCB, SLC, Local Body and state UD. (It may be noted by the States that, timelines given for Action Plan formulation is over.)
- vi. For overall compliance, directions contained in the order dated 22.12.2016, 20/31.08.2018, 12.10.2018, 30.10.2018 and 16.01.2019 may be referred.
- vii. Action taken reports submitted by the MA & UD department.

2. Bio – Medical Waste requirements:

- i. Inventorisation / listing of Government and non-governmental hospitals in the state.
- ii. Quantification of waste generation.
- iii. Performance of common bio-medical waste management facilities.
- iv. Ensuring each hospital having proper system of management and no bio-medical waste is mixed with municipal solid waste.
- v. No unauthorized agency/individual handling bio- medical waste.
- vi. Action taken reports submitted by the Medical & Health Department.

3. Plastic waste

- i. To follow Plastic Waste Management Rules, 2016.
- ii. No burning of plastic waste.
- iii. Not allowing State, to sale, use, manufacture and stocking of carry bags. Follow the Rules.
- iv. Action taken reports submitted by the MA & UD department.

4. Construction and Demolition Waste

- i. Follow Construction and Demolition Waste (C&D) Management Rule, 2016.
- ii. Not to dump C&D Waste in community bins.
- iii. No dumping of C&D waste in drains, park, etc.
- iv. Action taken reports submitted by the MA & UD department.

5. Monitorable and visible criteria

- i. Immediate target may be to ensure that the most un-attended/littered areas including slums, etc, are cleaned and to be verified on day – to – day basis.
- ii. Each city/town should have vigilant squads visit/inspect surprisingly across the town or ward depending on the area of the town/ward to check cleanliness (this may include plastics waste and C&D waste)
- iii. Action taken reports submitted by the MA & UD department.

MINUTES OF THE 2nd STATE LEVEL COMMITTEE MEETING HELD ON
07.03.2019 IN VIJAYAWADA:

The 2nd State Level Committee meeting chaired by the Hon'ble Justice Sri B. Seshasayana Reddy, Chairperson has been held in Vijayawada.

The Principal Secretary, EFS&T Department & the Member Secretary (FAC), APPCB welcomed the Hon'ble Justice Sri B. Seshasayana Reddy, Former Judge, Andhra Pradesh High Court, State Level Committee Members and all the participants. The list of participants is enclosed. He explained the various details required from the participants as noted in minutes of 1st meeting.

The Principal Secretary, EFS&T Dept., informed the progress in identification of the Bulk generators of the solid waste and the procurement of land for solid waste processing in the remaining ULBs. He also informed that open burning of the MSW has been banned. The processing of Waste to Compost and Waste to Energy has to be adopted.

The Chairperson of the State Level Committee welcomed the Members of the committee and other officials attended for the meeting.

The Chairperson informed that during his recent visit to Kurnool Municipal Dump Yard, he noticed the following:

1. Stock of 150000 tons of solid waste in the dump yard since 2010. It is abandoned without segregation.
2. The Executive Engineer, Kurnool Municipal Corp., informed that at present municipal dump yard is shifted to another place.
3. Open burning is noticed with smoke spreading all over the dump area.

The Chairperson asked the DMA & DME to present the progress made since last meeting. The DMA explained that they will take remedial methods to stop open burning. The DMA gave a detailed presentation on the subjects and informed that 3 more Waste to Compost Plants are proposed at Gudivada, Pedana (Krishna Dist) and Palakonda (Srikakulam Dist).

- 10 No. of Waste to Energy Plants covering 61 no. of ULBs for treating 4750 TPD and Waste to Compost Plants covering 49 no. of ULBs are proposed. Out of 49 No. of ULBs, 23 ULBs completed Waste to Compost Plants and in the remaining 26 ULBs, the works are under progress.
- The DMA explained through presentation on Construction & Demolition Waste Projects, waste to compost Plants and door to door collection of waste.

The Director of Medical Education informed the status of Bio-Medical Waste Management as follows:

- There are 41 Government Hospitals with bed strength >100 beds, 75 Government Hospitals with bed strength >50 beds and 15 government teaching hospitals in the State.

- The works of STPs in above 41 hospitals and 15 teaching hospitals are under progress.
- There are 1466 No. of Government Hospitals existing in AP out of which 76 hospitals are having bio medical waste authorizations and 426 government hospital tied up with CBMWTF for safe disposal of BMW.

Status of Authorization and Tie-up in Government Hospitals

The Director of Medical Education (DME) submitted the follow-up action on the minutes of 1st SLC meeting held on 12.02.2019 as follows

Action point	Name of the institute	Total no of Hospitals	Status as on 12.02.2019	Status as on 07.03.2019	Improvement Achieved
All functioning Government Hospitals shall have valid BMW Authorization.	DME	23	23	23	-
	APVVP	240	48	48	-
	DH	1145	10	294	284
	Total	1408	81	365	284
All functioning Government Hospitals shall tieup with CBMWTF	DME	23	23	23	-
	APVVP	240	145	173	28
	DH	1145	258	301	43
	Total	1408	426	497	71

Status of STPs/ETPs in Government Hospitals

Action point	Status as on 12.02.2019	Status as on 07.03.2019	Remarks
HM&FW Dept shall bring STP status report of 56 (>100 beds) Hospitals	4 STPs completed	11 STPs under construction	Not submitted the status report of remaining 41 Hospitals.
HM&FW Dept shall bring proposals and time schedules for implementation of STPs in 75 (>50 beds)	-	-	Not furnished any proposal or schedule for implementation.

Hospitals			
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The DME further informed the committee that all the Government HCFs will obtain authorization and tieup with CBMWTF within 2 months time.

The Chairman, APPCB submitted status report on Authorization and tie up with regard to private hospitals as follows:

Status of Authorization and Tie-up in Private Hospitals

Action point	Total no of Private Hospitals	Status as on 12.02.2019	Status as on 07.03.2019	Improvement Achieved
All functioning Private Hospitals shall have valid BMW Authorization.	6129*	4007	4337	330
All functioning Private Hospitals shall tieup with CBMWTF	6129*	5600	5744	144

* The Total no of private Hospitals increased from 5938 as on 12.02.2019 to 6129 as on 07.03.2019.

The Chairperson asked to submit the name of the Nodal Officers from each department. The Medical & Health department informed that Dr. B.V. Rao, Joint Director, Mob.No. 9949095007, Mail id: dmegeoap@gmail.com is Nodal officer for Medical & Health Dept.

The DMA informed that Sri P. Poorna Chandra Rao, Joint Director, Mob.No. 9849905874, Mail. Id: jd2@cdma.gov.in is Nodal Officer for MA&UD Dept.

No representative from PR&RD Dept., attended the meeting. The Chairman of APPCB is requested to address D.O. letter to Principal Secretary, PR&RD Dept., for their being no representation on behalf of the department.

After detailed discussions and review of the action taken so far, the following decisions were taken:

- The Chairperson suggested that in dumpsites, the bio-mining may be taken by step by step.
- The DMA informed that they identified land for 101 ULBs, out of 110 ULBs; they identified land for 3 ULBs i.e. Gudivada, Pedana & Palakonda, out of 9 ULBs. Bio-remediation and Bio-mining have to be adopted. The latest status of Waste to

Energy Plants and Compost Plants incorporating present stage and expected date of commencement by the next meeting

- The DMA has to identify and submit list of bulk waste generators generating 100 kg/day.
- The DMA has to submit the status of STPs in 103 ULBs.
- Awareness programs to be taken up in all ULBs for public participation in Solid Waste Management.

(Action: MA&UD Dept)

- The Spl. CS to Govt., HM&FW Dept., and the Chairman, APPCB to ensure that the remaining Government and Private HCFs shall have valid authorizations and tie up with CBMWTFs for effective management of BMW in the state and shall furnish the progress made by next meeting.

(Action: HM&FW Dept & APPCB)

- The HM &FW Dept., shall submit time bound action plan for construction of ETP/STP in the remaining 41(>100 beds) Hospitals and 75 (> 50 beds) Hospitals in the next meeting.

(Action: HM&FW Dept)

Concluding the meeting, the Chairperson stressed that progress on implementation shall be closely monitored and noticeable progress on ground shall be achieved from meeting to meeting.

The meeting concluded with thanks to the Chairperson.

B. Sankararam Reddy

Chairperson
State Level Committee
Andhra Pradesh.

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Modified
on 29/3/19

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AGENDA FOR 3rd STATE LEVEL COMMITTEE MEETING
ON 02/04/2019 at Hotel D.V. Manor at 03.00 P.M

1. Introductory address by Member Secretary (FAC) of State Pollution Control Board (SPCB)
2. Address of chairperson of the committee and review of 2nd State Level Committee meeting minutes.
3. **Agenda points for MA & UD department:**
 - A. The Chairperson Suggested that in dumpsites, the bio – mining my be taken by step by step.
 - B. Latest status of waste to energy plant and compost plant incorporating present stage and expected date of commencement.
 - C. Submit list of bulk waste generators 100 kg/ day.
 - D. Status of STPS in 103 ULBs.
 - E. Status of awareness programs conducted in solid waste management.
 - F. **SWM Cell:** As per the Solid Waste Management Policy for the State of Andhra Pradesh, a separate SWM Cell is to be formed by MA&UD Department for co-ordination and implementation of the programmes. As the SWM cell is not formed so far, the same has to be formed immediately.
 - G. **Waste to Energy plants:** As per the status reported so far, Waste to Energy plants are proposed in 9 clusters for 53 Municipalities / Corporations. But the work is in progress only in Guntur & Visakhapatnam and they are excepted to be commissioned by September, 2019 & November, 2019 respectively. As the work in other clusters is not started on ground, the status required to be reviewed and alternate action to be taken for solid waste management.
 - H. **Waste to Compost plants:** As per the status reported so far, waste to compost plants are commissioned in 16 Urban Local Bodies, works are under progress in 14 ULBs and in the remaining 18 ULBs the works are yet to be started. During recent visit to Ongole Municipal corporation, it is observed that the wet waste is not being segregated & composted and the total waste is being dumped in sanitary landfill. The status of W2C plants need to be reviewed for ensuring its effective functioning and early commissioning of all the compost plants and management of the segregated dry waste.
 - I. **Sanitary Landfill:** The sanitary landfill facilities are reported to be in operation in Chirala & Ongole; construction has been completed in Visakhapatnam and construction is yet to be commenced in Tirupati. The status of these facilities and proposal for sanitary landfill facilities in other towns need to be reviewed.
 - J. **Open Burning of MSW:** Open burning of Municipal Solid Waste in the existing dump site at Joharapuram, Kurnool Corporation is observed. Hon'ble National

Green Tribunal in its order dt. 22.12.2016 in O.A No 199 of 2014 directed that there shall be complete prohibition on open burning of waste on lands, including at landfill sites and the violators are liable to pay environmental compensation. Necessary Orders are to be issued by the Government for implementation of this direction.

K. Legacy waste: As per the SWM Rules, 2016; the Legacy waste need to be bio-remediated or capped. As per the NGT directions, the CPCB formulated guidelines for disposal of Legacy waste. It is required to deal with the legacy waste existing in all the ULBs as per the CPCB guidelines and within the time limit stipulated in the rules, which requires proper action plan.

L. Implementation of Construction & Demolition Waste Management Rules,

2016 :

As per the status furnished in the previous meeting, the C&D processing project is completed in Vijayawada with 200 tons per day capacity and projects in Visakhapatnam & Tirupati are to be commissioned in March, 2019. The status of implementation of projects in other areas needs review.

M. Implementation of Plastic Waste Management Rules, 2016 :

As per these rules

“Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers”.

It is reported that the cement plants are taking the segregated plastic waste for co-processing in their plants.

Prohibition of carry bags (<50 microns) to be effectively implemented.

The status of implementation of rules also needs review.

Additional Points for agenda:

N. Whether the State Government is displaying on their respective websites the progress made on the issues of implementation of SWM Rules, 2016; PWM Rules, 2016; BMW Rules and C&D Rules, 2016.

O. As per Hon'ble NGT Orders in O.A. 606 of 2018, Whether the State Government notified atleast three major cities and three major towns in the State and three Panchayats in every districts on the website as model cities / towns / villages which will be made fully compliant within next 6 months.

P. The list of Cities, Municipalities & Census Towns taken from website www.citypopulation.de is attached. Total No. is 195 which includes census towns also. This issue needs to be discussed for implementation of SWM Rules in these census towns in addition to the Corporations, Municipalities and Nagar Panchayats (110) in the State.

Q. Hon'ble NGT order dated. 12.03.2019 in O.A. No 710,711,712 and 713/2017. Where in para number. 16, the chief secretaries of all the states have been directed to monitor the status of compliance of various rules including BMW rules. The

chief secretaries have been directed to monitor Such compliance personally at least once in a month and furnish a quarterly report to this Tribunal and to appear again after six months (order copies enclosed).

4. Agenda points for Health Medical and Family welfare department:

- A. As per the status furnished so far, 1043 Government Health Care Facilities are not having valid authorization of AP Pollution Control Board and 911 Government Health Care Facilities are not tied up with Common Bio Medical Waste Treatment Facilities, which is violation of Bio-Medical Waste Management Rules, 2016. In case of private hospitals - 1792 are not having valid authorization of AP Pollution Control Board and 385 are not tied up with Common Bio Medical Waste Treatment Facilities.
- B. Out of the 56 (>100 beds) Hospitals, in 4 Hospitals Sewage Treatment Plants (STPs) are completed, in 11 Hospitals the STPs are under constructions and status in the remaining 41 Hospitals is to be furnished. No proposals are furnished for construction of STPs in 75 other HCFs having bed strength >50.
- C. All the operating Health care facilities (Both Government and Private) are to be immediately tied up with the respective Common bio-medical waste treatment facility and obtain authorization from AP Pollution Control Board in compliance with BMW Rules.

5. Agenda points for PR & RD Depatment:

The Panchayat Raj & Rural Development Department to furnish the present status of the various activities relating to Solid Waste Management and progress made to APPCB.

6. Concluding remarks by Hon'ble Chairperson.
7. Vote of thanks.

MINUTES OF THE 3rd STATE LEVEL COMMITTEE MEETING HELD at 03.00PM
ON 02.04.2019 in VIJAYAWADA

The 3rd State Level Committee meeting chaired by the Hon'ble Justice Sri B. Seshasayana Reddy, Chairperson has been held in Vijayawada.

The Chairman, APPCB welcomed the Hon'ble Sri Justice B. Seshasayana Reddy, Former Judge, Andhra Pradesh High Court, State Level Committee members and all the participants. The list of participants is enclosed herewith. He informed about the Hon'ble NGT order dated 19.02.2019 in O.A No 593 of 2017 where in CPCB was directed to take penal action for failure by way of recovery of compensation for damage to the Environment.

The Chairperson of the State Level Committee welcomed the members of the committee and other officials of the departments concerned.

The Chairperson apprised the committee of his observations in the recent visits to Municipal dumpsite of Nandyal Municipality; District Hospital, Nandyal; Solid waste management facility at Ayyalur grama panchayat and M/s. Santhiram Medical College Nandyal, Kurnool district on 25.03.2019 and they are :-

- a) The District Hospital, Nandyal is not having valid Consent and the Bio-medical waste authorization of APPCB. The Hospital has tie up arrangement with CBMWTF of Kurnool district and the Biomedical waste is being collected from the hospital daily. The untreated liquid waste is being discharged into municipal drain as the hospital is not having STP.
- b) The Nandyal Municipality is disposing municipal solid waste in municipal dump site in an area of 16 acres without any segregation. During the visit, the Municipal Commissioner informed that there was a proposal for setting up of a waste to compost plant.
- c) M/s. Santhiram Medical College and General Hospital, Nandyal has not obtained consent of the APPCB and the BMW authorization stood expired on 30.06.2016. The hospital constructed STP and treated waste is utilized partly for on land application and partly discharging through the fields outside the premises. The hospital has tie-up agreement with CBMWTF of Kurnool district and disposing BMW to CBMWTF daily.

Parasuram

- d) The green ambassador of Solid waste Management facility at Ayyalur Grama Panchayat is collecting the Solid waste from the village. The wet waste is mixed with cow dung and vermi compost is being produced. The dry waste is segregated into plastics, metals, glass, bottles, waste paper etc. The inert waste is utilized for filling low lying areas.

Later the progress made by the MA & UD, DME and PR & RD departments was reviewed:

Municipal Administration & Urban Development Department:

The Special Chief Secretary, MA&UD Dept and Director of Municipal Administration informed the following status:

- i. **Identification of suitable sites for Solid Waste processing facilities and Sanitary Landfill facilities:**
Sites were identified in 105 ULBs out of 110 ULBs in the state. The District Collectors were requested for allotment of sites in the remaining 5 ULBs.
- ii. **Waste to Energy Plants:** Initially waste to energy plants in 9 clusters covering 61 ULBs are planned. The work is in progress only in Guntur & Visakhapatnam and they are expected to be commissioned by September, 2019 & November, 2019 respectively. As the work in other clusters is not started on ground, **alternate action to be taken for solid waste management in those ULBs.**
- iii. **Waste to Compost Plants:** In 49 ULBs Waste to Compost Plants are planned. So far 18 Projects are commissioned processing 461 TPDs of Wet Waste. 10 Projects are expected to be commissioned by 30.04.2019.
- iv. **Bulk Waste Generators:** The department so far identified 967 bulk waste generators and identification of all the bulk waste generators is proposed to be completed by April, 2019. At source waste segregation is initiated by 967 bulk waste generators and wet waste processing is initiated by 402 Nos and the balance to be taken up by July 2019.
- v. **Enforcing Waste Generators to practice segregation:** 35.35 lakh households (97.40%) covered under door to door garbage collection out of 36.39 lakh households in 110 ULBs. Source segregated waste is being collected from 26.20 lakh households (72%).

12/11/19

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- vi. **Transportation in covered vehicles to processing or disposal facilities:** 473 refuse compactors are supplied to 106 ULBs to transport segregated waste. In 4 ULBs segregated waste is transported through tractor trailers with covered nets.
- vii. **Ensure separate storage, collection and transportation of construction and demolition wastes:** G.O.Ms. No. 350 Dt. 29.10.2018 has been issued to identify suitable sites, by the Municipal Commissioners to ensure separate storage, collection and transportation of C & D waste in all ULBs. The C&D processing project is completed in Vijayawada with 200 tons per day capacity and the projects in Visakhapatnam & Tirupati are expected to be commissioned shortly. Installation of C & D facilities in other ULBs are yet to be planned.
- viii. **Sanitary Landfills:** The sanitary landfill facilities are in operation in Chirala & Ongole. Construction of sanitary landfill has been completed in Visakhapatnam and where as construction in Tirupati yet to be commenced. Construction of sanitary landfill facilities in other towns are yet to be planned.
- ix. **Bio-remediation or Capping of old and abandoned dump sites:** Capping of dump site in Kadapa is completed. Bio-mining works are in progress in Vijayawada & Visakhapatnam. There are 72 ULBs where the legacy waste in dump yards is below 20,000 MT and in 38 ULBs the legacy waste in dump yards is above 20,000 MT. As per the NGT directions, the CPCB formulated guidelines for disposal of Legacy waste. It is required to deal with the legacy waste existing in all the ULBs as per the CPCB guidelines and within the time limit stipulated in the rules.
- x. **Preparation and Notification of bye laws:** The preparation and notification of the bye-laws is proposed to be completed by June 2019.
- xi. **Sewage Treatment Plants:** Present sewage generation in the state is 1463.2 MLD. 34 STPs are in operation treating 412.5 MLD sewage. 40 STPs are under construction of total capacity 479.35 MLD, which are expected to be completed by July, 2019. 83 STPs are sanctioned with a total capacity of 98.4 MLD and some more STPs are proposed to be taken up under CIIP phase-II for treating the balance 472.95 MLD sewage.

D. Prasad

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- xii. **Implementation of Plastic Waste Management Rules, 2016:** The plastic carry bags below 50 microns thickness were banned in A.P. 374 Taskforce teams were formed for inspections and raids to control plastic carry bags (< 50 microns) sale and usage in A.P. About 1.42 lakhs Kgs of plastic carry bags were seized and Rs.54.15 lakhs fine amount was collected.
In Visakhapatnam and Rajamahendravaram roads were laid using plastic waste.
- xiii. **Public Awareness:** The Department identified and trained 8886 paryavaran mitras and conducted 1, 27,322 No. of trainings at house hold level for home composting. At present 43,164 Households are practicing home composting.

The Chairperson suggested displaying the progress made on the issues of implementation of SWM rules 2016, PWM rules 2016, BMW rules and C & D Rules in their respective websites and communicate the item wise progress in the form of Graphs & Tables for review.

(Action: MA&UD Dept.)

Health Medical and Family Welfare Department:

The Joint Director, Directorate of Medical Education (DME) informed the status of BMW Management in teaching hospitals as follows:

- There are 23 teaching Hospitals in the State under the control of Directorate of Medical Education.
- All the 23 Hospitals have valid authorization and tie up with the CBMWTF.
- 4 hospitals Viz., GGH Srikakulam, GGH Ongole, GGH Kadapa & DSR Govt Hospital are having functional STPs.
- The construction of STPs in 11 hospitals are under progress and of them 6 STPs will be completed by April 2019, 3 STPs will be completed by May 2019 and remaining 2 STPs will be completed by June 2019.
- The remaining 8 hospitals are having less than 100 bed strength and proposals for construction of STPs are called for.

P. K. Reddy

The commissioner, APVVP informed that there are 241 hospitals with total bed strength of 13, 430 are under their jurisdiction in the state and reported the following details:

S.No		Total No of Hospitals under APVVP	As on 12.02.2019	As on 07.03.2019	As on 02.04.2019
1	CBMWTF Tie up	241	41	73	230
2	Authorization		0	Applied- 41	Having – 2 Applied – 40
3	STP construction		0	Letter addressed to APMSIDC for estimate	Govt. Addressed for administrative sanction and release of budget of Rs.54.20 Crores for construction of STP in 41 Hospitals with 100 or more beds

The commissioner, APVVP informed that they have requested the Board to process the CFO& BMWA applications with the current year fee without insisting for fee arrears as it involves heavy financial expenditure and the issue will be taken up with Government and the APPCB agreed for it. He informed that all the APVVP Hospitals will apply for authorization within a month. With regard to payment of fee for the consents which is based on total investment in the hospital, he informed that APVVP hospitals were commissioned long back and it is difficult to arrive at the total cost as the records may not be available. He further informed that they will calculate the cost based on bed strength and the same cost will be applied for the similar bed strength hospitals. He requested the Board to consider the method of arriving at the cost based on bed strength. The Chairman APPCB agreed for the proposal and requested them to obtain consent and authorization of the Board.

The status of Bio medical Waste management in the Govt. Hospitals under the control of Director of Health was not submitted to the committee by the DME/APVVP.

For Record

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The APPCB presented the overall status of BMW Management in both Govt. & Private Hospitals as follows

BMW Authorization Status

	Total No of HCFs	HCFs having Valid Authorization		HCFs not having Valid authorization	
		As on 07.03.2019	As on 31.03.2019	As on 07.03.2019	As on 31.03.2019
Government	1455	118	116	1337	1339
Private	6129	4933	4503	1796	1626
Total	7584	4551	4619	3033	2965

Status of Tie up with CBMWTF

	Total No of HCFs	HCFs having tieup with CBMWTFs		HCFs not having tie up with CBMWTF	
		As on 07.03.2019	As on 31.03.2019	As on 07.03.2019	As on 31.03.2019
Government	1455	442	516	1013	939
Private	6129	5744	6024	385	105
Total	7584	6186	6540	1398	1044

After detailed discussions and review on action taken so far, the following decisions are taken:

The DME shall submit the time bound action plan for construction of STPs in the remaining 8 hospitals by the next meeting.

(Action: HM&FW Dept & DME)

The Commissioner, APVVP shall ensure that all the APVVP hospitals shall obtain Authorization from the Board and tie up with the CBMWTF. He has to furnish the time bound action plan for construction of STPs by the next meeting.

(Action: HM&FW Dept & Commissioner, APVVP)

The Director of Health shall ensure that all the hospitals under his control shall obtain Authorization from the Board and tie up with the CBMWTF before next meeting. Further he shall pursue all the private non bedded hospitals such as clinics, pathological laboratories, blood banks, diagnostic centers etc., in coordination with the APPCB to obtain one time authorization from the Board.

(Action: HM&FW Dept, Director of Health & APPCB)

Patil

Panchayat Raj & Rural Development Department:

The Additional Commissioner, PR & RD Dept. informed the following:

1. The progress on construction of SWPC sheds is to be displayed in www.nrega.ap.gov.in/Neegs/
2. The progress on solid waste management activities like distribution of tricycles, dust bins, waste collection and Green Ambassadors positioning etc is to be displayed in RWS website (SLWM reports) – ([http://sbm.ap.gov.in /RWS](http://sbm.ap.gov.in/RWS))
3. It is reported that out of 83 no of census towns, in 63 No of census towns, SWPC Sheds were constructed. In 58 census towns, door to door collection is started and in 46 census towns, vermi seeding is done.
4. There are about 12,900 villages existing in the State and 9,800 villages are having compost sheds; in 3,100 villages sheds are yet to be constructed. Gram panchayat will construct the shed, NERDAO will pay the amount. The MPDO is the nodal agency in the mandal. Because of Election code, the process is delayed in 1000 villages out of balance 3100 villages. About Rs.80 crores amount is due to be released after elections.

The Chairperson asked to furnish the progress report from the previous meeting to the present meeting in the form of graph and table for review.

(Action: PR Dept.)

The Chairperson stressed that progress on implementation shall be closely monitored and noticeable progress on ground shall be achieved from meeting to meeting.

The meeting concluded with thanks to the Chairperson.

B. Sathyanarayana Reddy

CHAIRPERSON
State Level Committee
Andhra Pradesh.

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AGENDA FOR 4th STATE LEVEL COMMITTEE MEETING
ON 16/05/2019 AT HOTEL D.V. MANOR AT 03.00 PM

1. Introductory address by Member Secretary (FAC) of State Pollution Control Board (SPCB)
2. Address of chairperson of the committee and review of 3rd State Level Committee meeting minutes.
3. **Agenda points for MA & UD Department:**
 - 3.1 **Solid Waste Management:**
 - a. Identification of suitable sites for solid Waste processing facilities and Sanitary Landfill facilities for remaining 5 ULBs out of 110 ULBs.
 - b. **Sanitary Landfill & Existing dump sites:**
 - The status of sanitary landfill at Chirala, Ongole, Visakhapatnam and Tirupati.
 - As per the CPCB directions dt. 19.03.2019 under Section 5 of the E(P) Act, 1986 for setting up of Material Recovery Facility (MRF) prior to Waste to Energy / Energy Recovery Plants.
 - MRF shall be provided in all ULBs irrespective of Waste Processing and Disposal Facility. The proposal for Sanitary Landfill Facilities and Material Recovery Facilities to be reviewed.
 - Reclamation of land from old municipal dump yards by establishing bio-mining and bio-remediation facilities thereby reducing the load on acquisition of land for SLF and MRF.
 - Status of Bio – remediation or capping of old and abandoned dump sites.
 - c. **Waste to Energy Plants:**
 - The work is in progress only in Guntur & Visakhapatnam.
 - As the work in other clusters is not started on ground.
 - The status on alternate action taken for Solid Waste Management in the rest of ULBs.
 - d. **Waste to Compost Plants:**
 - 49 ULBs Waste to Compost Plants are planned.
 - So far 20 projects are completed & processing 461 TPDs of Wet Waste.
 - 08 Projects are expected to be commissioned by 30.04.2019, present status of these plants.
 - Status of compost plants in 15 ULBs, for which site was already identified.
 - Status of compost plants in 6 ULBs, for which site yet to be identified.
 - e. **Bulk waste generators:**
 - Any progress in identification of new bulk waste generators and Solid waste management at source.
 - Progress in door to door collection and source segregation.
 - f. **Covered transportation provided in ULBs, to processing or disposal facilities:**
Latest status
 - g. **Preparation and Notification of bye laws:** Latest status.
 - h. **Sewage Treatment Plants (STPs):**
 - Total sewage generation in State is 1463.20 MLD.
 - Treatment Facility provided for treating is 412.5 MLD by establishing 34 STPs in 11 ULBs.
 - Status of construction of 40 STPs under AMRUT / OTSFA / HUDCO for providing treatment for 479.35 MLD.
 - Status of sanctioned 83 STPs under CIIP / AIIB / 14th Finance Commission for providing treatment for 98.4 MLD (complete by year 2020).

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- Status of other STPs proposed for treatment of 472.95 MLD (complete by year 2023).
- Latest status of Sewage Treatment Plants.

i. Utilization of Treated Sewage:

- 4.7 MLD is being utilized for different purposes as on date.
- Status on proposals made for utilizing 89.5 MLD.
- Other proposals made for utilizing rest of the treated sewage.

3.2 Implementation of Plastic Waste Management Rules, 2016:

- Involvement of MA&UD and DMA in collection back of plastic waste from Producers / Brand owners / importers.
- Under Extended Producer Responsibility, plastic waste shall be collected by Producers / Brand owners / importers, either individuals or collectively through their own distribution channel or through local body concerned.
- Local bodies shall channelize plastic waste to recyclers identified by APPCB in each district.
- Channelize plastic waste, which is not suitable for recycling to cement plants / road formation.
- Local Bodies can utilize the services of the Producers Responsibility Organizations (PROs) who are working in collection of plastic waste and utilize their services, for which the Board conducted consultative meeting with ULBs and Producers & Brand owners on 13.11.2018. One PRO i.e. M/s. ITC Ltd., also participated in the meeting.
- Preparation of State Action plan for compliance of PWM Rules within one month as per the Orders of the Hon'ble NGT dt. 12.03.2019 in O.A. No. 247/2017.
- Levy of penalties / fines on defaulters for manufacturing / utilizing / stocking of carry bags of thickness less than 50 microns. Regional Officers of APPCB reported that no plastic unit in their jurisdiction is manufacturing plastic carry bags less than 50 microns.
- Levy of penalties / fines on public / commercial establishments / industries on open burning of plastic waste and dumping of plastic waste openly in public places and along the river and drain bunds etc.
- The Chairperson suggested displaying the progress made on the issues of implementation of SWM Rules 2016, PWM Rules 2016, BMW Rules and C& D Waste Rules in their respective websites and communicate the item wise progress in the form of Graphs & Tables for review.

3.3 Public Awareness: latest status

4. Agenda points for Health Medical and Family welfare department:

Bio-medical Waste Management:

Inventorisation / Listing of the Government and Private Hospitals in the State.

APPCB is maintaining inventory of HCFs both Government and Private and updating from time to time.

The status of HCFs having authorization and tie-up with CBMWTFs are as follows:

BMW Authorization Status

	Total No of HCFs as on 31.03.2019	HCFs having Valid Authorization		HCFs not having Valid authorization	
		As on 31.03.2019	As on 08.05.2019	As on 31.03.2019	As on 08.05.2019
Government	1455	116	450	1339	948
Private	6129	4503	4568	1626	1561
Total	7584	4619	5018	2965	2509

Status of Tie up with CBMWTF38
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	Total No of HCFs as on 31.03.2019	HCFs having Tie-up with CBMWTFs		HCFs not having Tie-up with CBMWTF	
		As on 31.03.2019	As on 08.05.2019	As on 31.03.2019	As on 08.05.2019
Government	1455	516	892	939	563
Private	6129	6024	6024	105	105
Total	7584	6540	6916	1044	668

5. Agenda points for PR & RD Department:

The Panchayat Raj & Rural Development Department to furnish the present status of the various activities relating to Solid Waste Management and progress made to APPCB.

- Panchayath shall channelize plastic waste to recyclers identified by APPCB in each district.
- Channelize plastic waste, which is not suitable for recycling to cement plants / road formation.
- Panchayath can utilize the services of the Producers Responsibility Organizations (PROs) who are working in collection of plastic waste and utilize their services, for which the Board conducted consultative meeting with ULBs and Producers & Brand owners on 13.11.2018. One PRO i.e. M/s. ITC Ltd., also participated in the meeting.
- Preparation of State Action plan for compliance of PWM Rules within one month as per the Orders of the Hon'ble NGT dt. 12.03.2019 in O.A. No. 247/2017.
- Levy of penalties / fines on defaulters for manufacturing / utilizing / stocking of carry bags of thickness less than 50 microns. Regional Officers of APPCB reported that no plastic unit in their jurisdiction is manufacturing plastic carry bags less than 50 microns.
- Levy of penalties / fines on public / commercial establishments / industries on open burning of plastic waste and dumping of plastic waste openly in public places and along the river and drain bunds etc.

6. Review of the Hon'ble NGT order dt. 26.04.2019 issued in OA No. 606/2018:

Issues pertaining to Solid Waste Management:

- Under Rule 22 of the Solid Waste Management Rules, 2016 (enclosed as Annexure-I).
- Submission of consolidated annual reports under Rule 24 of SWM Rules.
- Apart from cities and towns declared as model cities and towns, at least three Villages in every District of the State may be identified within two weeks and made fully compliant in respect of environmental norms within six months. Remaining State may be made fully compliant within one year.
- A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by July 30, 2019.

Issues pertaining to Plastic Waste Management:

- Making adequate Plastic Waste Management

Issues pertaining to Sewage Management:

- Providing STPs for the sewage treatment generated from Kurnool Municipality for avoiding the joining of untreated sewage into Tungabhadra River.
- STPs in other ULBs.
- The authorities have not been able to evolve simplified and standards procedure for preparing project reports and giving contracts for establishment of STPs.
- Utilization of treated sewage water.
- Reuse of treated water from industries.

Issues pertaining to Bio-Medical Management:

- Making adequate Bio-Medical Waste Management.

7. Concluding remarks by Hon'ble Chairperson.

8. Vote of thanks.

MINUTES OF THE 4th STATE LEVEL COMMITTEE MEETING HELD ON 16.05.2019
at 03.00PM in VIJAYAWADA

The 4th State Level Committee meeting chaired by Hon'ble Sri Justice B. Seshasayana Reddy, has been held in Vijayawada on 16.05.2019. The list of participants is enclosed.

The Principal Secretary, EFS&T department welcomed the Chairperson, member of State Level Committee and all the participants. He informed about the directions issued by Hon'ble NGT by order dt. 26.04.2019 to the State of Andhra Pradesh and the follow up action to be taken by the concerned departments.

The Chairperson of the State Level Committee welcomed the members of the committee and officers of the stake holder departments attended the meeting.

The Chairperson apprised the committee about the observations made during field visits to Solid waste processing facilities, HCFs and CBMWTFs in various districts. The visit notes were communicated to all the concerned for taking necessary follow up action for compliance. The observations are also circulated to the committee members and it was requested to ensure compliance. He pointed out that necessary action is to be taken to deal with legacy waste in all the ULBs with in the stipulated time limit and for proper management of the day to day solid waste generated, in accordance with the rules.

The Chairperson reviewed the action taken by MA & UD, Medical & Health, PR & RD department and APPCB on the implementation of the Rules.

Municipal Administration & Urban Development Department:

Special Chief Secretary, MA&UD assured that all on going STP projects will be completed by March, 2020. He informed that they are planning to adopt bio-mining method to process the legacy waste in all the ULBs.

The Director, Municipal Administration has given latest status as follows:

1.1 Solid Waste Management:

- a. The MA&UD department identified land for solid waste processing facilities in the balance ULBs i.e. Tuni, Amalapuram, Mummidivaram, Vyyuru and site selection in Machilipatnam is under process.
 - The sanitary Landfill at Visakhapatnam will be in operation by October, 2019.
 - The sanitary Landfill at Tirupati is established.
 - The MRF (Material Recovery Facilities) at Vijayawada, Tenali and Chirala are functional.
 - The capping of old dumpsite in Kadapa is nearing completion.
 - The Bio mining process in Visakhapatnam, Vijayawada, Tirupati, Machilipatnam and Guntur is in progress.
 - Wherever WTE Plants proposals are cancelled, Waste to Compost Plants are being taken up.
 - Two waste to energy plants are under construction. 80% of the Civil works are completed in Guntur and 53% of Civil work are completed in Visakhapatnam.
 - 43 Waste to Compost Plants are planned. 23 projects are already commissioned. The remaining projects are in various stages.
 - 1020 Bulk waste generators are identified in AP as on date.

B. Seshasayana Reddy

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b. Utilization of Treated Sewage:

- At present 200 KLD of treated water at 13 MLD STP in GVMC is being used for grass wetting in golf club, Visakhapatnam.
- 2 MLD of treated water from 38 MLD STP in GVMC is being utilised for wetting in Visakhapatnam port trust area.
- The GVMC proposed to Utilize treated water at Visakhapatnam steel plant and HPCL
- The VMC proposed to use treated water at Dr. NTTPS Vijayawada.
- The Tadipatri municipality proposed to utilize the treated water in GERDAU steel plant.
- The city level action plans will be prepared for reuse of treated waste water.

1.2 Implementation of Plastic Waste Management Rules, 2016:

- M/s. Coca Cola in association with UNDP is in the process of Collecting back plastic waste in VMC.
- Local bodies shall channelize plastic waste to recyclers identified by APPCB in each district.

1.3 Public Awareness:

- Till April 2019, 9897 Paryavaran Mithras are identified and trained by ULBs, 363 master trainers are identified and trained, 9257 home composting kits are procured by ULBs and 43639 households are practicing home composting.

Monitoring Cell to be formed by MA&UD department to monitor progress on implementation of Rules, compliance with Hon'ble NGT orders and obtain updated status / information from the field.

The ULBs & Villages near the cement plants to be instructed to dispose the incinerable portion of dry waste to cement plants.

(Action: MA&UD Dept & PR & RD Dept.)

Health, Medical & Family Welfare department:

The Chairperson shared his observations during visits to health care facilities and Common bio-medical waste treatment facilities. Mixing of BMW with general waste, non-establishment of STPs / ETPs, operating without valid consent & authorization of APPCB, non-cutting / mutilation of needles & syringes were observed.

The Chairperson enquired about follow up action on the observations made during his visits. The Principal Secretary to Govt., EFS&T issued instructions to APPCB to initiate action against the defaulters. The Joint Director, Directorate of Medical Education (DME) informed the status of BMW Management as follows:

- STPs in 4 teaching hospitals are functioning and in the remaining 19 hospitals STPs will be completed by June, 2019.
- There are 240 hospitals in the state under the control of APVVP and all the 240 hospitals have tie-up with the respective CBMWTFs and 196 hospitals have applied for authorization.

B. Sankarajayaram Reddy

- Addressed to Government for administrative sanction and release of budget of Rs. 54.2 Crores for construction of STPs in 41 hospitals with > 100 beds.
- STP construction in 41 hospitals will be completed by 30.07.2020 and for the remaining hospitals by 31.03.2021.
- There are 1145 PHCs under the control of Director of Public health. 1100 PHCs are tied up with CBMWTFs and remaining will be tied up within a week.
- 591 PHCs obtained authorization from APPCB and authorization in respect of remaining 554 PHCs will be completed within 15 days.
- Guidelines issued to all DM&HOs on 03.04.2019 to ensure with the support of local APNA/ IMA office bearers that all private non-bedded hospitals obtain authorization from APPCB.

The Chairperson expressed displeasure on attending lower level officers from different wings of health department.

The APPCB presented the overall status of BMW Management in both Govt. & Private Hospitals as follows:

BMW Authorization Status

	Total No of HCFs as on 31.03.2019	HCFs having Valid Authorization		HCFs not having Valid authorization	
		As on 31.03.2019	As on 08.05.2019	As on 31.03.2019	As on 08.05.2019
Government	1455	116	450	1339	948
Private	6129	4503	4568	1626	1561
Total	7584	4619	5018	2965	2509

Status of Tie up with CBMWTF

	Total No of HCFs as on 31.03.2019	HCFs having Tie-up with CBMWTFs		HCFs not having Tie-up with CBMWTF	
		As on 31.03.2019	As on 08.05.2019	As on 31.03.2019	As on 08.05.2019
Government	1455	516	892	939	563
Private	6129	6024	6024	105	105
Total	7584	6540	6916	1044	668

Veterinary Institutions:

The Additional Director, Animal Husbandry Department informed that there are 1933 veterinary institutions in the state and assured that these institutions will be covered under authorization within two months. With regard to tie up with CBMWTF, the Additional Director informed that the bio medical waste generation from the veterinary institutions is very less and they are in the process of negotiations with CBMWTFs for tie-up.

After detailed discussions and review on action taken so far, the following decisions are taken:

1. Top level officers of the departments are to be present to apprise the committee on the steps taken for effective implementation of rules concerned.

(Action: Spl. CS, HM&FW Dept.)

B. Seshasayan Reddy

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2. The DME to ensure that the STPs in the remaining 19 hospitals shall be completed and commissioned by the end of June, 2019. The status of progress to be submitted in the next meeting.

(Action: HM&FW Dept & DME)

3. The Commissioner, APVVP to ensure that the remaining APVVP hospitals shall obtain Authorization from the Board by next meeting.

(Action: HM&FW Dept & Commissioner, APVVP)

4. The Director of Health to ensure that the remaining 554 PHCs obtain Authorization from the Board and tie up with the CBMWTF before the next meeting.
5. Further he shall pursue all the private non bedded hospitals such as clinics, pathological laboratories, blood banks, diagnostic centers etc., in coordination with the APPCB, APNA/IMA to obtain one time authorization from the Board. Considerable progress shall be achieved by the next meeting.
6. Shall initiate action for cancellation of licences to the private health care facilities which are not having authorization and not tie - up with the CBMWTF.

(Action: HM&FW Dept, Director of Health & APPCB)

7. All the veterinary institutions to obtain authorization and tie-up with the CBMWTF for safe disposal of bio-medical waste within two months. Progress to be furnished in the next meeting.

(Action: Animal Husbandry department & Director of Animal husbandry)

Panchayat Raj & Rural Development Department:

The Additional Commissioner from PR & RD dept. informed the following:

1. As per the instructions 39 model villages were identified in 13 districts at 3 villages / district.
2. State action plan prepared and submitted to APPCB.
3. All Gram Panchayat are instructed to keep focus on segregation of wet and dry waste at source.
4. All Gram Panchayats are given necessary instructions not to burn any garbage in open places and along with river and drain bunds and also strict instructions are given to follow the comprehensive action plan for taking up activities on Solid Waste Management as per the orders of NGT vide Memo.No.1141/Pts.III/A2/2019 Dated 06.02.2019 of Panchayat Raj and Rural Development, Gram Panchayats are permitted to impose penalty of Rs.1000/- where ever burning garbage (including plastic waste) is noticed.

Compliance to be achieved is identified model villages (3villages / district) with in 6 months period as directed by Hon'ble NGT.

(Action: PR & RD Dept)

B. Sankarajana Reddy

Action Points:

After review of the 3 departments, the Hon'ble Chairperson desired to have the progress report in the form of graphs and tables by the next review meeting. He opined that legacy waste is getting accumulated at all places and this is to be handled properly as early as possible. Also Chairperson observed that out of the STPs sanctioned, very few are grounded. The compost produced is piling up and the ULBs are facing difficulties in its disposal / sale. The issue needs to be discussed at Government level and suitable instructions to be issued to ULBs for improving the composting systems for compost quality improvement and its effective sale / disposal through Agricultural, Horticulture, Forest Departments.

The Chairperson advised MA&UD, MH&FW and PR&RD Departments to display the progress on implementation of Solid Waste Management Rules, Plastic Waste Management Rules, C&D Waste Management Rules and Bio-Medical Waste Management Rules in their respective websites.

The Principal Secretary, EFS&T concluded the meeting with vote of thanks.

B. Seshasayana Reddy

CHAIRPERSON
State Level Committee
Andhra Pradesh.

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Proceedings of the workshop on Co-processing of MSW & Plastics in Cement Industries Organised by APPCB in Vijaywada on 12th June 2019

1. The A.P. Pollution Control Board (APPCB) in order to explore a feasible option for managing the Municipal Solid waste (MSW) organised a workshop on Co-processing of MSW & Plastics in Cement Industries in Vijayawada by inviting representatives of ULBs and Cement Industries along with participation of officers of APPCB. The list of participants is annexed (Annexure-1).
2. The session was chaired by Justice Sri. B. Seshasayana Reddy, Chairman, State Level Committee constituted as per Hon'ble NGT order dated 16-01-2019 in OA NO. 606 of 2018.
3. Sri T. Rajendra Reddy, JCEE, APPCB welcomed the dignitaries, representatives of cement industries, Urban Local Bodies, Print & Electronic Media. He briefed about the purpose of the workshop and informed that ULBs in the state are not properly disposing the Municipal Solid Waste thereby causing pollution problems to the surroundings. He has requested the ULBs to explore the possibilities of disposing their Municipal Solid Waste and Plastic Waste through co-processing in the Cement Kilns. He has also informed that the MSW can be used as a fuel thereby reducing the coal consumption for the cement industries and disposal of Municipal Solid Waste in a Cement Kilns will be win-win option to both the ULBs as well as cement industries. He has requested the representative of the Cement Industries and also ULBs to utilize this opportunity and to interact with each other during the session to resolve their difficulties in utilization of Municipal Solid Waste and Plastic Waste in cement kilns for co-processing. He informed that a workshop was held on the same subject on 14.11.2018 but no proper outcome due to non-participation of decision making persons. He mentioned that the Hon'ble NGT expressed displeasure in non implementation of Waste Management Rules and issued directions.
4. Sri B.S.S. Prasad, I.F.S., Chairman, APPCB, informed that earlier one meeting was held on the same subject but the progress is not upto mark. Hon'ble NGT called the Chief Secretary of Andhra Pradesh as he will be having control over all State Officials. The prime responsibility of the Urban Local Bodies is the

scientific disposal of Municipal Solid Waste and treatment of sewage generated. He has informed that many of the Urban Local Bodies in the state are not having scientific disposal facilities for the garbage generated in their cities / towns. Some of the ULBs are disposing their garbage indiscriminately along the river banks thereby causing contamination of the water bodies in the area. He has cited the orders of the Hon'ble NGT and directed the ULBs to take effective steps for scientific disposal of Municipal Solid Waste. He opined that the MSW & PW generated from the ULBs can be used for co-processing in the cement kilns, thereby conserving the fossil fuels. He has requested the ULBs to enter into an agreement with the nearby cement industries for disposal of the Municipal Solid Waste & Plastic Waste in the cement kilns and requested the representatives of the Urban Local Bodies to utilize this workshop effectively with regard to the requirements of cement industries for utilization of MSW & PW in the kilns. He also informed that the Government of Andhra Pradesh is in the process of encouraging the Waste to Energy (WTE) plants for safe disposal of Municipal Solid Waste. But it may take some time for materializing of the WTE plants and in the meanwhile the MSW can be used in the cement kilns. He informed that at present the APPCB is acting as a facilitator in implementation of MSW Rules and if the ULBs continue to dispose the MSW in un-scientific manner, the APPCB will have no option other than prosecuting the Municipal Commissioners & Chairpersons. He informed that today Municipal waste is a burden to ULBs and it may become a revenue resource if proper segregation is done at source as each and every component of the Municipal solid waste is having value.

5. Sri. G. Nagaraju, Regional Director, Rajahmundry, MA&UD Department informed that segregation of Municipal Solid Waste is must for disposal as wet waste can be composted, plastic waste and other waste can be reused. He directed all Municipal Commissioners to follow the deliberations of the workshop.
6. Justice Sri. B. Seshasayana Reddy, Chairman, State Level Committee informed that people's participation is important in execution of Acts and Rules. Earlier 70% of people used to live in villages. Agriculture activity used to

be there only for 3 to 4 months and remaining time used to be spent on other activities. Due to urbanization, villagers are migrating to towns & cities there by developing many unorganized sectors. As per the constitution of India Clean environment is a fundamental right and hence the Government of India enacted several environmental Acts & Rules such as Water Act, Air Act, Solid Waste Management Rules and Plastic Rules etc. He informed that some of the ULBs were inspected since February and found huge quantity of Solid Waste was dumped in thousands of hectares. Almost all Municipalities are dumping un-segregated waste in the dumped sites in un-scientific manner. The Cement Units are ready to accept the segregated waste through their vehicles.

7. Sri. V. Madhava Reddy, Zuari Cements, Kadapa Dist. has shown a video regarding the co-processing facilities they have provided in the plant and informed that they are willing to take the segregated combustible fraction of the MSW. He is ready to spare transport for distance of 100 Km from their plant.
8. Sri. S. Siva Rama Krishna, Municipal Commissioner, Chilakaluripet raised a question whether authorization from the Board is required for sending the Municipal Solid Waste to the Cement Units.
9. Sri. M. Siva Reddy, JCEE informed that the applications of the ULBs for authorization will be processed in speedy manner and it will be issued based on the merits.
10. Sri. M. Venkata Pullaiah, Dalmia Cement has explained about the infrastructure facilities they have for co-processing. He informed that the major challenges in co-processing of MSW are highly heterogeneous in characteristics, Poor yield, High moisture content, Low calorific value and unpleasant odour. He further informed that they are willing to take segregated combustible factor (SCF) for co-processing from nearby ULBs.
11. Sri. Y. Kanaka Prasad, Bharati Cements, Kadapa dist presented their alternative fuel utilization status and informed that they are planning to reach alternative fuel consumption of 30% by 2020. He further informed that the RDF (refuse derived fuel) processing system was installed in their plant. He stated

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that proper Shredding of waste can reduce the moisture content and thereby the calorific value improves.

12. Sri P. Ganapathi Raju, Ultratech Cements, Anantapur Dist has briefly explained the pre-processing & Co-processing facilities provided by M/s. UltraTech Cement Limited, Tadipatri for co-processing of Municipal Solid Waste. He has informed that the MSW is being shredded to the size of 50mm and mixed with free flowing material like Dolochar to increase the flow ability in conveying system. The particle sizes less than 50 mm usually dis-integrate completely within 4-5 seconds in an oxygen rich atmosphere present in a cement kiln to ensure complete combustion of RDF without affecting the productivity. The toxic gases like Dioxin and Furan emission from Plastic in MSW will destroy at this higher temperature. He also informed that M/s UltraTech Cement Limited, Tadipatri has spent around Rs.20 Crore for the existing pre-processing and Co-processing facilities and they are spending around Rs.15 Lakhs/Month for Manpower, equipment and Energy for current MSW utilisation of 30-40 T/day. He has informed that they have entered service agreement with Tadipatri Municipality, Anantapur Municipal Corporation and Nandyal Municipality for co-processing of Municipal Solid Waste generated and briefly explained the service agreement model entered by them with the Local Bodies. He requested urban local Bodies to ensure the Segregation, Drying, Baling and Loading of combustible portion of waste.
13. Dr. B. Madhusudana Rao, JCEE, ZO, Vijayawada opined that small ULBs and small scale waste to compost units can not afford to establish a shredder and hence, establishing a common shredder in an area will serve the purpose to a great extent.
14. The representatives of Yerriguntla Municipality, Tirupati corporation, Done Municipality, Kadapa corporation, Nandigama Municipality, Machilipatnam Municipality, Vijayawada corporation, Guntakul Municipality & Proddutur Municipality informed that the disposal of MSW to cement industries appears to be useful to them. They have further informed that as the government of A.P proposing to establish Waste to Energy & Waste to Compost projects, they will discuss with the Municipal Commissioner and Municipal Chairpersons who are

competent to take suitable decision. They requested a meeting with the Municipal Commissioner and Municipal Chairperson with nearby cement units.

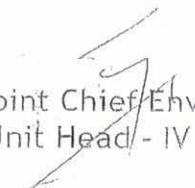
15. Way forward

The interactions being very positive, way forward was discussed in which various suggestions were provided by representatives from cement industry, ULBs, APPCB, Waste management companies and Swatch Andhra Corporation.

Sri B.S.S.Prasad, I.F.S., the Chairman, APPCB informed that the Hon'ble NGT is very much active in monitoring the progress in implementation of the waste management rules & also imposing severe penalties also. Invariably the ULBs ~~are~~ shall dispose the solid waste in scientific manner. Otherwise they may need to face the prosecution in future. So far APPCB is playing facilitating role and now it's time to launch prosecution of ULBs if they do not dispose the solid waste in scientific manner. In future, this solid waste may become one of the income source for the ULBs, if segregation is done properly. Finally, he informed that the ULBs have to choose either scientific disposal of solid waste or prosecution & penalty from the Hon'ble NGT.

The Chairman, APPCB directed that

- i) the ULBs shall approach nearby cement units for disposal of SCF; and
- ii) the cement units shall provide transport facility for receipt of SCF of municipal solid waste upto 100 km and dispose the same in cement kiln.


Joint Chief Env. Engineer
Unit Head - IV


Chairman
APPCB

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AGENDA FOR 5th STATE LEVEL COMMITTEE MEETING
ON 12/06/2019 AT HOTEL D.V. MANOR AT 03.00 PM

1. Introductory address by Member Secretary (FAC) of State Pollution Control Board (SPCB)
2. Address of chairperson of the committee and review of 4th State Level Committee meeting minutes.
3. **Agenda points for MA & UD Department:**

3.1 Solid Waste Management:

- a. Identification of suitable sites for solid Waste processing facilities and Sanitary Landfill facilities for remaining 5 ULBs out of 110 ULBs. – Latest status.
- b. Sanitary Landfill: Latest status
- c. Waste to Energy Plants - Latest status
- d. Waste to Compost Plants - Latest status
- e. Bulk waste generators - Latest status
- f. Covered transportation provided in ULBs, to processing or disposal facilities - Latest status
- g. Preparation and Notification of bye laws - Latest status.
- h. Sewage Treatment Plants (STPs) - Latest status
- i. Utilization of Treated Sewage - Latest status

3.2 Implementation of Plastic Waste Management Rules, 2016:

- Involvement of MA&UD and DMA in collection back of plastic waste from Producers / Brand owners / importers - Latest status.
- Under Extended Producer Responsibility, plastic waste shall be collected by Producers / Brand owners / importers, either individuals or collectively through their own distribution channel or through local body concerned - Latest status.
- Local bodies shall channelize plastic waste to recyclers identified by APPCB in each district - Latest status.
- Channelize plastic waste, which is not suitable for recycling to cement plants / road formation - Latest status.
- Local Bodies can utilize the services of the Producers Responsibility Organizations (PROs) who are working in collection of plastic waste and utilize their services, for which the Board conducted consultative meeting with ULBs and Producers & Brand owners on 13.11.2018. One PRO i.e. M/s. ITC Ltd., also participated in the meeting - Latest status.
- Preparation of State Action plan for compliance of PWM Rules within one month as per the Orders of the Hon'ble NGT dt. 12.03.2019 in O.A. No. 247/2017 - Latest status.
- Levy of penalties / fines on defaulters for manufacturing / utilizing / stocking of carry bags of thickness less than 50 microns. Regional Officers of APPCB reported that no plastic unit in their jurisdiction is manufacturing plastic carry bags less than 50 microns- Latest status.
- Levy of penalties / fines on public / commercial establishments / industries on open burning of plastic waste and dumping of plastic waste openly in public places and along the river and drain bunds etc - Latest status.
- The Chairperson suggested displaying the progress made on the issues of implementation of SWM Rules 2016, PWM Rules 2016, BMW Rules and C& D Waste Rules in their respective websites and communicate the item wise progress in the form of Graphs & Tables for review - Latest status.

- 3.3 Public Awareness: latest status.
- 3.4 Monitoring Cell to be formed by MA&UD department to monitor progress on implementation of Rules, compliance with Hon'ble NGT orders and obtain updated status / information from the field.
- 3.5 The ULBs & Villages near the cement plants to be instructed to dispose the incinerable portion of dry waste to cement plants.
- 3.6 The progress reports shall be submitted in the form of graphs and tables.
- 3.7 Action plan on legacy waste which is getting accumulated at all places and this is to be handled properly as early as possible.
- 3.8 The action plan on the STP sanctioned.
- 3.9 The compost produced is piling up and the ULBs are facing difficulties in its disposal / sale. The issue needs to be discussed at Government level and suitable instructions to be issued to ULBs for improving the composting systems for compost quality improvement and its effective sale / disposal through Agricultural, Horticulture, Forest Departments.

4. Agenda points for Health Medical and Family welfare department:

- Top level officers of the departments are to be present to apprise the committee of the steps taken for effective implementation of rules concerned.
- The DME to ensure that the STPs in the remaining 19 hospitals shall be completed and commissioned by the end of June, 2019. The status of progress to be submitted in the next meeting.
- The Commissioner, APVVP to ensure that the remaining APVVP hospitals shall obtain Authorization from the Board by next meeting.
- The Director of Health to ensure that the remaining 554 PHCs obtain Authorization from the Board and tie up with the CBMWTF before the next meeting.
- Further he shall pursue all the private non bedded hospitals such as clinics, pathological laboratories, blood banks, diagnostic centers etc., in coordination with the APPCB, APNA/IMA to obtain one time authorization from the Board. Considerable progress shall be achieved by the next meeting.
- Shall initiate action for cancellation of licenses to the private health care facilities which are not having authorization and not tie – up with the CBMWTF.

Veterinary:

All the veterinary institutions to obtain authorization and tie-up with the CBMWTF for safe disposal of bio-medical waste within two months. Progress to be furnished in the next meeting.

5. Agenda points for PR & RD Department:

- Compliance to be achieved is identified model villages (3villages / district) within 6 months period as directed by Hon'ble NGT.

6. Review of the Hon'ble NGT order dt. 26.04.2019 issued in OA No. 606/2018:

The following are the actionable points extracted from the orders of the Hon'ble NGT, dt. 26.04.2019 and a report have to be sent to Hon'ble NGT in July 2019. The name of consented department is mentioned below:

Para No.33:

- The required steps to be taken for implementation & compliance of timelines prescribed under Rule 22 of the Solid Waste Management Rules, 2016.

Action required: Setting up of Solid Waste Processing facilities.

Para No.33:

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- Submission of consolidated Annual Reports under Rule 24 of SWM Rules, 2016.

Action required - The submission of Annual Reports being delayed due to late receipt of reports from ULBs. So, MA&UD shall pursue all ULBs for furnishing Annual Reports well before stipulated time period.

(All ULBs / DMA / MA&UD and APPCB)

Para No.33:

- Found that steps taken for Plastic Waste Management are inadequate.

Action required – Usage / stocking / manufacturing of plastic carry bags having less than 50 microns shall be stopped and usage of single use plastic shall be phased out in all ULBs for effective Plastic Waste Management. Plastic carry bags unit, brand owners and ULBs shall co-ordinate with each other for collection of plastic waste.

(MA&UD Dept., PR&RD Dept. and APPCB)

Para No.33:

- Found that steps taken for Bio-Medical Waste Management are inadequate.

Action required –

- All Health Care Establishments (HCEs) (Govt. and Private) shall obtain APPCB Authorization and get tie up with Common Bio-Medical Waste Treatment Facility
- Measures to be taken not to mix BMW in Municipal Solid Waste.
- All AYUSH hospitals and Veterinary hospitals shall be brought under BWM Rules, 2016.

(All HCEs, MH&FW Dept., Animal Husbandry Dept., and APPCB)

Para No.34 (b):

- More than 100 MLD of sewage from Kurnool Municipal Corp., is discharged into Tungabhadra River.

Action required –

Construction of STPs for treatment of sewage and to identify method of utilization of sewage.

(Commissioner, Kurnool Municipal Corp., &DMA and MA&UD)

Para No.34 (b):

- 1499 MLD of sewage is generated in the State but treatment was provided for 512 MLD and remaining 987 MLD of untreated sewage was discharged into rivers, streams, tanks and open lands.

Action required – STPs shall be provided for treating sewage in all ULBs and methodologies shall be identified for total utilization of treated sewage in industries, parks, construction activities etc.

(All ULBs, DMA, MA&UD Dept., and APPCB)

Para No.40:

- River water pollution because of discharge of untreated sewage and effluents.

Action required – Implement the action plans submitted for River Rejuvenation for 5 No of Polluted River Stretches by construction of STP and preventing the sewage joining the rivers.

(Concerned ULBs i.e. Commissioners of Kurnool, Nandyal, Rajahmundry, Vijayawada & Guntur, DMA, MA&UD and APPCB)

Para No.40:

- The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving contracts for establishment of STPs.

Action required - The concerned authorities shall evolve standard procedures for preparing project reports before giving contracts for establishment of STPs.

(DMA and MA&UD)

Para No.40:

- Utilization of treated sewage water.

Action required – Strictly implement the action plan submitted by MA&UD Dept., to CPCB on utilization of treated sewage water.

(DMA, MA&UD and APPCB)

Para No.43:

- Identification of modal towns and major cities / villages for waste management.

Action required – Model towns / villages have already been identified by MA&UD and PR&RD depts. Waste Management Rules shall be implemented in those model towns / villages and shall be extended to throughout the State.

(MA&UD and PR&RD Depts.)

Para No.45:

- Institutional training mechanism for officials in rules and strategies.

Action required – All concerned depts., shall extend training to their officials in Waste Management Rules and their implementation.

(DMA, MA&UD, PR&RD MH&FW and CPCB & APPCB)

Para No. 49 (i):

- Apart from cities and towns declared as model cities and towns, at least three Villages in every District of the State may be identified within two weeks and made fully compliant in respect of environmental norms within six months. Remaining State may be made fully compliant within one year.

Action required:

- 3 towns (Visakhapatnam, Kakinada & Tirupati) are identified by the MA&UD Dept., in the month of April, 2019 and the same was furnished to State Level Committee.
- 3 Model villages from each district amounting 39 villages were identified by the PR&RD Dept., in the month of April, 2019 and the same was furnished to State Level Committee.
- Strict implementation of Waste Management Rules in Model towns / villages shall be taken up at top priority and expedite action is required.

(DMA, MA&UD and Commissioner, PR&RD)

7. Concluding remarks by Hon'ble Chairperson.
8. Vote of thanks.

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MINUTES OF THE 5th STATE LEVEL COMMITTEE MEETING HELD
ON 12.06.2019 at 03.00 PM in VIJAYAWADA

The 5th State Level Committee meeting chaired by Hon'ble Sri Justice B. Seshasayana Reddy, has been held in Vijayawada on 12.06.2019. The list of participants is herewith enclosed. The Chairman APPCB, welcomed the Chairperson, the members of State Level Committee and all the participants. The Chairman APPCB briefed the agenda points of the meeting.

The Chairperson, State Level Committee briefed the purpose of the State Level Committee and objectives to be achieved by Stakeholder depts. as per Hon'ble NGT directions. He pointed out that if the wastes are not properly handled it will lead to environmental pollution. He shared the observations made during his visits to various Hospitals and MSW facilities in Kurnool, Kadapa, Ananthapur, Chittoor, Krishna, Guntur & Ongole Districts and informed that the segregation of solid waste is poor and lot of legacy waste is piled up in every ULB.

He stressed for proper action on the following issues:

- The waste segregation at source i.e. at household level to be implemented and processed / disposed in accordance with the rules.
- In areas where the Waste to Energy plants are not grounded, the ULBs to dispose the combustible portion of dry waste to the nearby cement plants as discussed in the workshop held on 12.06.2019 with ULBs & Cement Plants.
- The legacy waste to be scientifically processed as per the rules and CPCB guidelines.
- The time lines prescribed in the rules and the action plans submitted by the departments for compliance with the rules and NGT directions shall be adhered to.
- Installation of STPs in ULBs. Immediate action to be taken in the towns resulting in pollution of river stretchers viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- All the health care facilities (including Ayush Hospitals and Veterinary institutions) to obtain authorization from APPCB and tie up with concerned CBMWTF for safe disposal of BMW.
- Construction of Effluent Treatment Plants by Large Hospitals

He stressed on the progress in compliance of the Rules, 2016 from present meeting to the next meeting. The visit notes have been communicated to all the concerned for taking necessary follow up action for compliance.

The Chairperson reviewed the action taken by MA & UD, Medical & Health, PR & RD departments on implementation of the Rules.

B. Seshasayana Reddy

Municipal Administration & Urban Development Department:

The Secretary, MA&UD has given presentation on progress achieved after the previous meeting.

1.1 Solid Waste Management:

- Sites are identified in Tuni, Amalapuram & Mummidivaram towns. Thus sites have been identified in 108 ULBs out of 110 ULBs and sites in Vyyuru and Machilipatnam are yet to be identified.
- Sanitary landfills are established in Chirala, Ongole, Visakhapatnam and Tirupati.
- Out of the 9 WtoE plants proposed, only 2 WtoE plants are under construction at Visakhapatnam & Guntur. With regard to remaining 7 WtoE plants, fresh tenders are yet to be floated.
- Out of 48 WtoC Plants proposed, 23 plants are commissioned and 5 plants will be commissioned by the end of June, 2019. Instructions were issued to Municipal Commissioners for quality check of compost produced and add supplements as advised by Agricultural Universities. Stakeholder meetings will be conducted were improving disposal / sale of compost.
- Home composting at household level in 44575 households is being taken up. Out of the 1046 bulk waste generators identified so far, 450 bulk waste generators are processing on site composting and processing in the remaining BWGs will commence by July, 2019.
- Regarding processing of legacy waste; bio-capping is completed in Kadapa; bio-mining work is commenced in Visakhapatnam & Vijayawada and bio-mining work awarded in Tirupati, Machilipatnam & Guntur. ULB wise action plan will be prepared to treat the legacy waste.

1.2 Sewage Treatment:

- a. Present Sewage generation is 1463.20 MLD. The status of STPs is as follows:

Status	No of STPs	Capacity (MLD)
Existing STPs	36	497.05
Under construction	37	392.80
Sanctioned STPs	83	98.40
Proposed STPs under CIIP phase - II		472.95

- b. Utilization of treated water:

- At present about 4.7 MLD of treated sewage is being utilized and projects for reuse of 84 MLD are initiated.
- City level action plans will be prepared for reuse of treated sewage.

1.3 Implementation of Plastic Waste Management Rules, 2016:

- In association with UNDP & M/s. Coca Cola, waste collection system is being implemented in Vijayawada Municipal Corporation and the same is proposed to be implemented in other corporations.

[Handwritten Signature]

- APPCB authorized 8 plastic recycling units. The local bodies shall channelize the plastic waste to recyclers.
- APPCB authorized 10 Cement Plants for co-processing combustible solid waste.
- 17 kms stretch of roads were laid in Visakhapatnam and Rajahmundry using plastic waste.
- Constituted 417 teams for inspections and seized 172.12 lakh kgs of plastic carry bags and collected penalty of Rs. 83.88 lakhs.

1.4 Other details :

- Till May 2019, 10,860 Paryavaran Mitras and 363 master trainers are identified and trained.
- Monitoring cell has been established to monitor the progress on implementation of Rules, 2016.
- ULBs are directed to supply the incinerable portion of dry waste to cement plants.

Action points to be taken:

- The waste segregation at source i.e. at household level to be implemented and processed / disposed in accordance with the rules.
- In areas where the Waste to Energy plants are not grounded, the ULBs to dispose the combustible portion of dry waste to the nearby cement plants as discussed in the workshop held on 12.06.2019 with ULBs & Cement Plants.
- The legacy waste to be scientifically processed as per the rules and CPCB guidelines. A part of the legacy waste dump may be taken as a pilot project for initial assessment.
- The time lines prescribed in the rules and the action plans submitted by the departments for compliance with the rules and NGT directions shall be adhered to.
- Only the residual solid waste and inert waste be permitted for disposal in sanitary landfill.
- Installation of STPs in ULBs. Immediate action to be taken in the towns wherein discharge of sewage is resulting in pollution of river stretchers viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- ULB wise compliance status for all the 110 ULBs to be furnished by next meeting.
- Annual reports on MSW, Plastic & C&D Wastes to be furnished to APPCB within the stipulated time.
- Compliance to be achieved in identified model towns – Visakhapatnam, Kakinada and Tirupathi within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified towns and progress be reported by the next meeting.
- Suitable instructions to be issued to the District Collectors to monitor the status of environmental norms by the ULBs, atleast once in two weeks, as directed by Hon'ble NGT in its order dt. 26.04.2019 (para.49 iv) in OA No 606 of 2018.

(Action: MA & UD Department)

Prakash

Health, Medical & Family Welfare Department:

The Director of Medical Education (DME) informed that STPs in 4 teaching hospitals are functioning and in the remaining 11 hospitals. STPs are under different stages of construction. The DME has not submitted the status of STPs in the remaining 8 hospitals.

The Commissioner, APVVP informed the status of BMW Management as follows:

- There are 240 hospitals in the state under the control of APVVP.
- All the 240 hospitals have tie-up with the respective CBMWTFs.
- 223 hospitals have applied for authorization.
- Addressed to government for administrative sanction and release of budget of Rs. 54.2 Crores for construction of STPs in 41 hospitals with > 100 beds.
- STP construction in 41 hospitals will be completed by 30.07.2020 and for the remaining hospitals by 31.07.2021.

The Additional Director of Public Health & Family Welfare informed the status of BMW Management as follows:

- There are 1145 PHCs under the control of Director of Public health. 1112 PHCs are tied up with CBMWTFs and the remaining will be completed by the end of June, 2019.
- 625 PHCs obtained authorization from APPCB and the process of obtaining authorization with regard to the remaining 520 PHCs will be completed within 15 days.

The representative of Ayush hospitals informed that there are 4 teaching hospitals, 4 non-teaching hospitals and 722 dispensaries in the state. Out of them, the homeopathy hospital located at Rajamundry is having tie-up with CBMWTF. He informed that authorization will be applied for all 730 HCFs within one month.

The APPCB presented the overall status of BMW Management in both Govt. & Private Hospitals as follows:

BMW Authorization Status:

	Total No of HCFs as on 31.05.2019	HCFs having Valid Authorization		HCFs not having Valid authorization	
		As on 08.05.2019	As on 31.05.2019	As on 08.05.2019	As on 31.05.2019
Government	1455	450	696	948	759
Private	6129	4568	4646	1561	1483
Total	7584	5018	5342	2509	2242

Prasanna

Status of Tie up with CBMWTF:

57 270

	Total No of HCFs as on 31.05.2019	HCFs having Tie-up with CBMWTFs		HCFs not having Tie-up with CBMWTF	
		As on 08.05.2019	As on 31.05.2019	As on 08.05.2019	As on 31.05.2019
Government	1455	892	1113	563	342
Private	6129	6024	6024	105	105
Total	7584	6916	7137	668	447

Veterinary Institutions:

No representative from the Animal Husbandry Department attended the meeting. The Chairperson directed the APPCB officials to address letter to the Director, Animal Husbandry Department.

After detailed discussions and review on the action taken so far, the following decisions are taken:

1. The DME to ensure the completion and commissioning of STPs in the 11 hospitals by the end of June, 2019 and submission of the status report of the remaining 8 hospitals before the next meeting.

(Action: DME & HM&FW Dept.)

2. The Commissioner, APVVP to ensure that the remaining APVVP hospitals obtain Authorization from the Board by next meeting.

(Action: Commissioner, APVVP & HM&FW Dept.)

3. The Director of Health to ensure that the remaining 520 PHCs obtain Authorization from the Board before the next meeting.

4. To pursue with all the private non-bedded hospitals such as clinics, pathological laboratories, blood banks, diagnostic centers etc., in coordination with the APPCB, APNA/IMA to obtain one time authorization from the Board. Considerable progress shall be achieved by the next meeting.

5. In spite of repeated instructions there is no much progress in the private non-bedded hospitals authorization and tie-up status. Hence immediate action to be initiated for cancellation of licenses to the private health care facilities which are not having authorization and not tied – up to the CBMWTF as per the BMW Rules, 2016 and report compliance by next meeting.

(Action: HM&FW Dept, Director of Health & APPCB)

Prasad

6. All the veterinary institutions to obtain authorization from the Board and tie-up with the respective CBMWTF for safe disposal of bio-medical waste within one month positively.

(Action: Animal Husbandry department & the Director of Animal husbandry)

7. All the Ayush institutions shall obtain authorization and tie-up with the respective CBMWTF for safe disposal of bio-medical waste within one month.

(Action: Ayush Department)

Panchayat Raj & Rural Development Department:

The Nodal officer from PR & RD Dept. informed the following:

1. As per the instructions 39 model villages were identified in 13 districts at the rate of 3 villages per district.
2. State action plan has been prepared and submitted to APPCB.
3. All Gram Panchayat are instructed to keep focus on segregation of wet and dry waste at source.
4. Out of 12,918 Panchayats, SWPC sheds are constructed in 9800 panchayats. The construction of remaining 3000 sheds will be completed by 2020.

A Complaint was received by APPCB from Sri Potavarapu Ramu D.No 6-93, beside post office, Gollapudi (V&P) Vijayawada Rural (M) Krishna district on 16.04.2019 regarding illegal dumping of solid waste and open burning of garbage & plastic waste causing hazard to the public health & Environment. The issue has been discussed. The Nodal Officer under take to inform that DPO concerned to address the grievance of the complainant.

Action points:

- The PR & RD Dept. has to take necessary action to redress the grievance of the above complainant.
- Compliance to be achieved in identified model villages (3 villages/district) within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified villages and progress be reported by the next meeting.

(Action: PR & RD Department)

The Special Chief Secretary, EFS & T Department informed that the Chief Secretary attended Hon'ble NGT on 26.04.2019 and submitted the status report pertaining to Andhra Pradesh. The next status report is to be submitted in NGT by 31.07.2019. He requested all the departments to closely follow up the matters to achieve the desired compliance status with the Rules 2016 and Hon'ble NGT directions. He requested the MA& UD department to furnish the ULB wise compliance status and to co-ordinate with the ULBs located near the Cement Plants for disposing the combustible portion of the segregated dry waste.

The Chairman APPCB concluded the meeting with vote of thanks.

B. Subrahmanyam Reddy

CHAIRPERSON
State Level Committee
Andhra Pradesh.

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AGENDA FOR 6th STATE LEVEL COMMITTEE MEETING
ON 11/07/2019 AT HOTEL D.V. MANOR AT 03.00 PM

1. Introductory address by Member Secretary (FAC) of State Pollution Control Board (SPCB)
2. Address of Chairperson of the committee and review of 5th State Level Committee meeting minutes.
3. **Agenda points for MA & UD Department:**

3.1 Solid Waste Management:

- a. Identification of suitable sites for solid Waste processing facilities and Sanitary Landfill facilities for remaining 2 ULBs out of 110 ULBs. – Latest status.
- b. Waste to Energy Plants - Latest status of Guntur & Visakhapatnam. Also proposal of ULBs dry waste to the nearby cement plants where the waste to energy plants are not grounded.
- c. Waste to Compost Plants - Latest status on 25 plants not yet commissioned. Status of authorization of 23 commissioned plants.
- d. Bulk waste generators - Latest status and dry waste disposal by BWGs.
- e. Preparation and Notification of bye laws - Latest status and number of ULBs that have notified bye – Laws.
- f. Sewage Treatment Plants (STPs) - Latest status
- g. Utilization of Treated Sewage - Follow – up to instructions of Hon'ble CM in Collectors conference.
- h. Action taken in the towns wherein discharge of sewage is resulting in pollution of river stretches viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- i. Adhering the timelines prescribed in the Rules and the Action Plans submitted by the departments for compliance with the rules and NGT directions.
- j. The waste segregation at source i.e. at house hold level is informed as 72%. ULB wise segregation to be informed.
- k. Annual reports on MSW, Plastic & C&D waste should be furnished to APPCB within the stipulated time. The NGT directed to impose fines on the defaulters.
- l. Compliance to be achieved in identified model towns Visakhapatnam, Kakinada & Tirupati within 6 months period (i.e 31.10.2019) as directed by the Hon'ble NGT – Latest status.

3.2 Implementation of Plastic Waste Management Rules, 2016:

- Involvement of MA&UD and DMA in collection back of plastic waste from Producers / Brand owners / importers - Latest status on concept note preparation.
- Under Extended Producer Responsibility, plastic waste shall be collected by Producers / Brand owners / importers, through local body concerned - Latest status in each ULB.
- Local bodies shall channelize plastic waste to recyclers identified by APPCB in each district - Latest status on interaction with the recyclers.
- Channelize plastic waste, which is not suitable for recycling to cement plants / road formation - Latest status on implementation consequent to the workshop on 12.06.2019.
- Local Bodies can utilize the services of the Producers Responsibility Organizations (PROs) who are working in collection of plastic waste and utilize their services, for which the Board conducted consultative meeting with ULBs and Producers & Brand owners on 13.11.2018. One PRO i.e. M/s. ITC Ltd., also participated in the meeting - Latest status on stakeholder meeting proposed by MA&UD.

- State Action plan for compliance of PWM Rules as per the Orders of the Hon'ble NGT dt. 12.03.2019 in O.A. No. 247/2017 - Latest status on implementation of Action plan.
- Levy of penalties / fines on defaulters for manufacturing / utilizing / stocking of carry bags of thickness less than 50 microns - Latest status.
- Levy of penalties / fines on public / commercial establishments / industries on open burning of plastic waste and dumping of plastic waste openly in public places and along the river and drain bunds etc - Latest status.
- The Chairperson suggested displaying the progress made on the issues of implementation of SWM Rules 2016, PWM Rules 2016, BMW Rules and C& D Waste Rules in their respective websites and communicate the item wise progress in the form of Graphs & Tables for review - Latest status.

3.3 Public Awareness: latest status on programs conducted.

3.4 Monitoring Cell to be formed by MA&UD department to monitor progress on implementation of Rules, compliance with Hon'ble NGT orders and obtain updated status / information from the field.

3.5 Processing of legacy waste – The legacy waste to be scientifically process as per the rules & CPCB guidelines. A part of the legacy waste dump may be taken as a pilot project for initial assessment and this is to be handled properly as early as possible.

3.6 The action plan on the STPs sanctioned.

3.7 The compost produced is piling up and the ULBs are facing difficulties in its disposal / sale. The issue needs to be discussed at Government level and suitable instructions to be issued to ULBs for improving the composting systems for compost quality improvement and its effective sale / disposal through Agricultural, Horticulture, Forest Departments.

4. Agenda points for Health Medical and Family welfare department:

1. Top level officers of the departments are to be present to apprise the committee on the steps taken for effective implementation of rules concerned.
2. The DME to ensure the completion and commissioning of STPs in the 11 hospitals by the end of June'2019 and submission of the status report of the remaining 8 hospitals.
3. The Commissioner, APVVP to ensure that the remaining APVVP hospitals shall obtain Authorization from the Board.
4. The Director of Health to ensure that the remaining 520 PHCs obtain Authorization from the Board and tie up with the CBMWTF.
5. To pursue with all the private non bedded hospitals such as clinics, pathological laboratories, blood banks, diagnostic centers etc., in coordination with the APPCB, APNA/IMA to obtain one time authorization from the Board. Considerable progress shall be achieved.
6. In spite of repeated instructions there is no much progress in the private non bedded hospitals authorization and tie up status. Hence immediate action to be initiated for cancellation of licenses to the private healthcare facilities which are not having authorization and not tie – up with the CBMWTF as per the BMW rules 2016.

Veterinary:

All the veterinary institutions to obtain authorization from the Board and tie-up with the CBMWTF for safe disposal of bio-medical waste within one month positively.
All the Aayush institutions shall obtain authorization and tie up with the respective CBMWTF for safe disposal of biomedical waste within one month.

5. Agenda points for PR & RD Department:

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- Compliance to be achieved in identified model villages (3villages / district) within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified villages and progress be reported.
- Non-functioning of solid waste processing centers (SWPC) in West Godavari district and other places – Latest States

6. Review of the Hon'ble NGT order dt. 26.04.2019 issued in OA No. 606/2018:

The following are the actionable points extracted from the orders of the Hon'ble NGT, dt. 26.04.2019 and a report have to be sent to Hon'ble NGT in July 2019. The name of consented department is mentioned below:

Para No.33:

- The required steps to be taken for implementation & compliance of timelines prescribed under Rule 22 of the Solid Waste Management Rules, 2016.

Action required: Setting up of Solid Waste Processing facilities.

(MA&UD Dept. and PR&RD Dept.)

Para No.33:

- Submission of consolidated Annual Reports under Rule 24 of SWM Rules, 2016.

Action required - The submission of Annual Reports being delayed due to late receipt of reports from ULBs. So, MA&UD shall pursue all ULBs for furnishing Annual Reports well before stipulated time period.

(All ULBs / MA&UD)

Para No.33:

- Found that steps taken for Plastic Waste Management are inadequate.

Action required – Usage / stocking / manufacturing of plastic carry bags having less than 50 microns shall be stopped and usage of single use plastic shall be phased out in all ULBs for effective Plastic Waste Management. Plastic carry bags unit, brand owners and ULBs shall co-ordinate with each other for collection of plastic waste.

(MA&UD Dept., PR&RD Dept.)

Para No.33:

- Found that steps taken for Bio-Medical Waste Management are inadequate.

Action required –

- All Health Care Establishments (HCEs) (Govt. and Private) shall obtain APPCB Authorization and get tie up with Common Bio-Medical Waste Treatment Facility
- Measures to be taken not to mix BMW in Municipal Solid Waste.
- All AYUSH hospitals and Veterinary hospitals shall be brought under BWM Rules, 2016.

(All HCEs, MH&FW Dept., Animal Husbandry Dept.)

Para No.34 (b):

- More than 100 MLD of sewage from Kurnool Municipal Corp., is discharged into Tungabhadra River.

Action required –

Construction of STPs for treatment of sewage and to identify method of utilization of sewage.

(Commissioner, Kurnool Municipal Corp., &DMA and MA&UD)

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Para No.34 (b):

- 1499 MLD of sewage is generated in the State but treatment was provided for 512 MLD and remaining 987 MLD of untreated sewage was discharged into rivers, streams, tanks and open lands.

Action required – STPs shall be provided for treating sewage in all ULBs and methodologies shall be identified for total utilization of treated sewage in industries, parks, construction activities etc.

(All ULBs, DMA, MA&UD Dept.,)

Para No.40:

- River water pollution because of discharge of untreated sewage and effluents.

Action required – Implement the action plans submitted for River Rejuvenation for 5 No of Polluted River Stretches by construction of STP and preventing the sewage joining the rivers.

(Concerned ULBs i.e. Commissioners of Kurnool,
Nandyal, Rajahmundry, Vijayawada & Guntur,
DMA, MA&UD)

Para No.40:

- The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving contracts for establishment of STPs.

Action required - The concerned authorities shall evolve standard procedures for preparing project reports before giving contracts for establishment of STPs.

(DMA and MA&UD)

Para No.40:

- Utilization of treated sewage water.

Action required – Strictly implement the action plan submitted by MA&UD Dept., to CPCB on utilization of treated sewage water.

(DMA, MA&UD)

Para No.43:

- Identification of modal towns and major cities / villages for waste management.

Action required – Model towns / villages have already been identified by MA&UD and PR&RD depts. Waste Management Rules shall be implemented in those model towns / villages and shall be extended to throughout the State.

(MA&UD and PR&RD Depts.)

Para No.45:

- Institutional training mechanism for officials in rules and strategies.

Action required – All concerned depts., shall extend training to their officials in Waste Management Rules and their implementation.

(DMA, MA&UD, PR&RD, MH&FW)

Para No. 49 (i):

- Apart from cities and towns declared as model cities and towns, at least three Villages in every District of the State may be identified within two weeks and made fully compliant in respect of environmental norms within six months. Remaining State may be made fully compliant within one year.

Action required:

- 3 ULBs (Visakhapatnam, Kakinada & Tirupati) are identified by the MA&UD Dept., in the month of April, 2019 and the same was furnished to State Level Committee.
- 3 Model villages from each district amounting 39 villages were identified by the PR&RD Dept., in the month of April, 2019 and the same was furnished to State Level Committee.
- Strict implementation of Waste Management Rules in Model towns / villages shall be taken up at top priority and expedite action is required.

(DMA, MA&UD and Commissioner, PR&RD)

- The Chief Secretary attended Hon'ble NGT on 26.04.2019 and submitted the status report pertaining to Andhra Pradesh. The next status report is to be submitted in NGT by 31.07.2019. He requested all the departments to closely follow up the matters to achieve the desired compliance status with the Rules, 2016 and Hon'ble NGT directions.

7. Concluding remarks by Hon'ble Chairperson.
8. Vote of thanks.

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MINUTES OF THE 6th STATE LEVEL COMMITTEE MEETING HELD
ON 11.07.2019 at 03.00 PM in VIJAYAWADA

The 6th State Level Committee meeting chaired by Hon'ble Sri Justice B. Seshasayana Reddy, has been held at Vijayawada on 11.07.2019. The list of participants is herewith enclosed.

The Member Secretary APPCB welcomed the Chairperson, the members of State Level Committee and all the participants. The Member Secretary APPCB briefed the agenda points of the meeting.

The Chairperson, State Level Committee informed that 5 State Level Committee meetings were conducted from Feb 2019 to Jun 2019. The respective departments reported the progress achieved in implementation of the rules during this period and directions issued by Hon'ble NGT. He informed that during this period he visited 18 ULBs, 7 model villages, 9 HCFs and 3 GBMWTs. Visit notes have been communicated to all the concerned for taking necessary follow up action for compliance. He shared the observations made during his visits and informed that the segregated of solid waste at source is mixed up once it is brought to dumpsite in many ULBs and thereby the purpose of SWM is defeated; large amount of legacy waste is piled up in every ULB and its scientific disposal is ignored; composting of wet waste is not being carried out at in many ULB's; material recovery facilities are not established; and sanitary landfills are constructed only in four ULB's. Dumping of mixed solid waste is resulting in water and air pollution. In some ULB's open burning of waste was also noticed.

He once again stressed for proper action on the following issues:

- The waste segregation at source i.e. at household level to be implemented and wastes are processed / disposed in accordance with the rules.
- Sanitary landfills to be provided and only inert/ residual solid waste be permitted for disposal in sanitary landfill.
- In areas where the Waste to Energy plants are not grounded, the ULBs to dispose the combustible portion of dry waste to the nearby cement plants as discussed in the workshop held on 12.06.2019 with ULBs & Cement Plants. The ULBs are required to segregate the waste accordingly for disposal by cement plants.
- The legacy waste to be scientifically processed as per the rules and CPCB guidelines (Feb'2019). He stressed that processing of legacy waste has to be improved.
- The time lines prescribed in the rules and the action plans submitted by the departments for compliance with the rules and NGT directions shall be adhered to.
- Installation of STPs in ULB: Immediate action to be taken in the towns resulting in pollution of river stretchers viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- All the health care facilities (including Ayush Hospitals and Veterinary institutions) to obtain authorization from APPCB and tie up with concerned CBMWTF for safe disposal of BMW.
- Construction of Effluent Treatment Plants by Large Hospitals.

B. Seshasayana Reddy

The Chairperson suggested the following points for effective implementation of the rules at ground level:

- i. Educate the public on the importance of waste segregation through Legal Services Authority.
- ii. The Zonal & Regional Offices of APPCB in co-ordination with ULBs/Panchayats to conduct camps in towns/villages for bringing awareness on solid waste management issues.
- iii. Incorporate the subject of solid waste management in the training programme for Village volunteers who are going to be recruited by the Govt of AP.

The Chairperson reviewed the action taken by MA & UD, Medical & Health, PR & RD departments on implementation of the Rules.

Municipal Administration & Urban Development Department:

The Joint Director, CDMA has given presentation on progress achieved after the previous meeting.

1.1 Solid Waste Management:

- Sites are identified in Tuni, Amalapuram & Mummidivaram towns. So far sites have been identified in 108 ULBs out of 110 ULBs and sites in Vyyuru and Machilipatnam are yet to be identified.
- Sanitary landfills are established in Chirala, Ongole, Visakhapatnam and Tirupati. Chirala and Ongole landfills are in operation, where as Visakhapatnam and Tirupati landfills are yet to be started.
- Out of the 9 WtoE plants proposed, only 2 WtoE plants are under construction at Visakhapatnam & Guntur. With regard to remaining 7 WtoE plants, the cancellation of agreements is under process. The department now proposes to process the Wet waste to compost and provide Materials Recovery Facility (MRF) for managing dry waste.
- Out of 48 WtoC plants proposed, 24 plants are commissioned and 4 plants will be commissioned by the end of September, 2019. Instructions were issued to Municipal Commissioners for quality check of compost produced and add supplements as advised by Agricultural Universities. 40% of the total compost generated is being sold at Rs. 2000/- per MT.
- Home composting at household level in 56,446 households is being taken up. Out of the 2,061 bulk waste generators identified so far, 470 bulk waste generators are processing on site composting and processing in the remaining BWGs will commence by September, 2019.
- Regarding processing of legacy waste; bio-capping is completed in Kadapa; bio-mining work is commenced in Visakhapatnam, Vijayawada & Tirupati; work order issued in Machilipatnam, Cheemakurthy, Nellore & Guntur; Tender stage in Proddutur, Guntakal, Rayadurg & Tenali; DPR stage in Vizianagaram, Mangalagiri, Chirala, Kanigiri, Markapur, Venkatagiri, Anantapur, Srikakulam & Narsipatnam. ULB wise action plan will be prepared to treat the legacy waste. The total quantity of

B. Sathesayana Reddy

legacy waste estimated is about 50.81 lakh MT in 110 ULBs. The Municipal Commissioners were instructed to treat the legacy waste through Bio mining process.

1.2 Sewage Treatment:

a. Present Sewage generation is 1463.20 MLD. The status of STPs is as follows:

Status	No of STPs	Capacity (MLD)
Existing STPs	36	497.05
Under construction	37	392.80
Sanctioned STPs	83	98.40
Proposed STPs under CIIP phase - II		472.95

- Draft estimates will be prepared for the proposed STPs.
- Action plan is being formulated for the proposed STPs by tapping funds from GOI and GOAP and other external agencies.

b. Utilization of treated sewage:

- At present about 4.7 MLD of treated sewage is being utilized and projects for reuse of 84 MLD are initiated.
- City level action plans will be prepared for reuse of treated sewage.

1.3 Implementation of Plastic Waste Management Rules, 2016:

- Constituted 417 teams covering 110 ULBs for inspections and seized 172.12 lakh kgs of plastic carry bags and collected penalty of Rs. 83.88 lakhs.
- 9 ULBs Jaggiahpetta, Nandigama, Tadipatri, Tirupati, Atmakur, Kurnool, Dhbone, Nandikotkur, Nandyala are tied up with cement plants & power plants for disposal of plastic waste and the remaining ULBs are instructed to tie up with nearby cement plants or power plants for disposal of plastic waste.
- MRF facility centers are existing in Tenali and Chirala.
- District Collectors are instructed to hold meetings with Municipal Commissioners for implementation of PWM Rules, 2016

1.4 Other details :

- MA&UD dept. has engaged one state level agency for institutional building – SANKALP for creating public awareness, establishing institutions and facilitating positive behavior change. 146860 Sankalap volunteers, 2940 ward level federations, 43 ULB level federations and 1 district level federation are identified.

Action points to be taken:

- The waste segregation at source i.e. at household level to be implemented and wastes to be processed / disposed in accordance with the rules.
- In areas where the Waste to Energy plants are not grounded, the ULBs to dispose the combustible portion of dry waste to the nearby cement plants as discussed in the workshop held on 12.06.2019 with ULBs and Cement Plants.
- The legacy waste to be scientifically processed as per the CPCB guidelines. A part of the legacy waste dump may be taken as a pilot project for initial assessment.

B. Senthilrajaram Reddy

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- The time lines prescribed in the rules and the action plans submitted by the departments for compliance with the rules and NGT directions shall be adhered to.
- Only the residual solid waste/ inert waste be permitted for disposal in sanitary landfill.
- Installation of STPs in ULBs. Immediate action to be taken in the towns wherein discharge of sewage is resulting in pollution of river stretchers viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- ULB wise compliance status for all the 110 ULBs to be furnished by next meeting.
- Annual reports for MSW, Plastic & C&D Wastes to be furnished to APPCB immediately as the stipulated time is over.
- Compliance to be achieved in identified model towns – Visakhapatnam, Kakinada and Tirupathi within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified towns and progress be reported by the next meeting.
- Suitable instructions to be issued to the District Collectors to monitor the compliance status of environmental norms by the ULBs, atleast once in two weeks, as directed by Hon'ble NGT in its order dt. 26.04.2019 (para 49 iv) in OA No 606 of 2018 and to communicate the minutes of the meetings.

(Action: MA & UD Department)

Health, Medical & Family Welfare Department:

The Chairperson, SLC in his opening remarks informed that there is a substantial progress in Bio-medical Waste Management.

Health, Medical & Family Welfare department:

The Director of Medical Education (DME) informed that there are 23 teaching hospitals under their control. STPs in 6 teaching hospitals are functioning and in 9 hospitals, STPs are under various stages of construction and are expected to be completed by the end of August, 2019. The DME has informed that the remaining 8 hospitals are less than 30 beds and ETPs will be constructed in these hospitals.

The Special Officer, APVVP informed the status of BMW Management as follows:

- There are 240 hospitals in the state under the control of APVVP.
- All the 240 hospitals have tie-up with the respective CBMWTFs.
- 236 hospitals have applied for authorization, out of which 136 HCFs obtained authorization and the applications of 100 HCFs are under process. 4 hospitals located in Nellore district are yet to apply for authorization of the Board.
- Addressed to government for administrative sanction and release of budget of Rs. 54.2 Crores for construction of STPs in 41 hospitals with > 100 beds.
- STP construction in 41 hospitals will be completed by 30.07.2020 and for the remaining 199 hospitals (CHCs) STPs will be completed by 31.07.2021.

B. Senthayana Reddy

The Additional Director of Public Health & Family Welfare informed the status of BMW Management as follows:

- There are 1145 PHCs under the control of Director of Public health. 1112 PHCs tied up with CBMWTFs.
- 956 PHCs have obtained authorization from APPCB and authorization in respect of remaining 189 PHCs will be completed within 15 days.
- Among 7,320 private hospitals, 1790 HCFs have not obtained authorization and 879 HCFs have not tied up with CBWTFs.
- In Prakasam and Kadapa districts, the status of the authorization and tie-up is not improving and necessary instructions will be issued to the DM&HOs to ensure that the remaining PHCs also obtain Authorization.
- Instructions have been issued to all the DM&HOs in the state for cancellation of permissions of the private HCFs, which have not obtained authorization and not tied-up with the CBMWTF.

The APPCB presented the overall status of BMW Management in both Govt. & Private Hospitals as follows:

BMW Authorization Status

	Total No of HCFs as on 31.05.2019	Total No of HCFs as on 08.07.2019	HCFs having Valid Authorization		HCFs not having Valid authorization	
			As on 31.05.2019	As on 08.07.2019	As on 31.05.2019	As on 08.07.2019
Government	1455	1462	696	962	759	500
Private	6129	6231	4646	4865	1483	1366
Total	7584	7693	5342	5827	2242	1866

Status of Tie up with CBMWTF

	Total No of HCFs as on 31.05.2019	Total No of HCFs as on 08.07.2019	HCFs having Tie-up with CBMWTFs	HCFs not having Tie-up with CBMWTF
			As on 08.07.2019	As on 08.07.2019
Government	1455	1462	1126	336
Private	6129	6231	5937	294
Total	7584	7693	7063	630

The Additional Director of Public Health & Family Welfare informed that the total no. of private HCFs as per their information is varying from the information available with APPCB. She assured that the lists will be verified and will come with exact figure.

B. Seshasayana Reddy

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The Deputy Director, Directorate of Animal Husbandry informed that there are 1933 veterinary institutions which include livestock units. Among 1933 institutions, majority are livestock units and only 335 institutions generate bio-medical waste. They are in process of applying for one time authorization to the Board. The department addressed a letter to the Government of AP regarding payment of one time authorization fee from existing funds.

No representative from the AYUSH Department attended the meeting. The Special Chief Secretary, HM&FW department assured that the AYUSH hospitals will apply for authorization and tie-up with the respective CBWTFs.

After detailed discussions and review on action taken so far, the following decisions are taken:

1. The DME to ensure that the completion and commissioning of STPs in the 9 hospitals by the end of August, 2019 and furnish time schedule for construction of STPs in the remaining 8 hospitals.

(Action: DME & HM&FW Dept.)

2. The Commissioner, APVVP to ensure that the remaining 4 APVVP hospitals obtain Authorization from the Board by next meeting.

(Action: Commissioner, APVVP & HM&FW Dept.)

3. The Director of Health to ensure that the remaining 189 PHCs obtain Authorization from the Board before the next meeting.

4. In spite of repeated instructions there is no much progress in the private non-bedded hospitals authorization and tie-up status. Hence immediate action to be initiated for cancellation of licences to the private health care facilities which are not having authorization and not tied – up to the CBMWTF as per the BMW Rules, 2016 and report compliance by next meeting.

(Action: HM&FW Dept, Director of Health & APPCB)

5. All the veterinary institutions to obtain authorization from the Board and tie-up with the respective CBMWTF for safe disposal of bio-medical waste within one month positively.

(Action: Animal Husbandry department & the Director of Animal husbandry)

6. All the AYUSH institutions to obtain authorization and tie-up with the respective CBMWTF for safe disposal of bio-medical waste within 15 days.

(Action: Spl. CS, HM&FW Dept., AYUSH Department)

Panchayat Raj & Rural Development Department:

The Chairperson, SLC pointed out that in Sanivarapupeta village of West Godavari District, the waste is being dumped in Tammileru which joins Kolleru Lake. The officials present during inspection assured to remove the dumped waste, but it is learnt that the dump is not removed and dumping is being continued. In case of Kakkalapalli village in Anantapur district, the shed is not constructed. Though it is identified as model village.

B. Senthil Kumar Reddy

The Nodal officer from PR & RD Dept. informed the following:

1. As per the instructions 39 model villages were identified in 13 districts at the rate of 3 villages per district. SWPC sheds constructed at 35 places and sheds in 4 places are yet to be constructed.
2. Out of 12,918 Panchayats, SWPC sheds are constructed in 9800 panchayats. The construction of remaining 3000 sheds will be completed by 2020.

Action points:

- Compliance to be achieved in identified model villages (3 villages/district) within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified villages and progress be reported by the next meeting.
- Action taken to comply with the rules in Sanivarapupeta village of West Godavari District and Kakkalapalli village in Anantapur District to be reported by next meeting.

(Action: PR & RD Department)

The Chairperson requested all the departments to closely follow up the matters to achieve the desired compliance status with the Rules 2016 and Hon'ble NGT directions. He requested the MA& UD department to furnish the ULB wise compliance status and to co-ordinate with the ULBs located near the Cement Plants for disposing the combustible portion of the segregated dry waste.

The Member Secretary APPCB summed up the proceedings. The Member Secretary, APPCB requested the MA & UD dept. to depute few Municipal Commissioners to visit Indore city in Madhya Pradesh to observe the solid waste management process and Bio- Mining activity carried out by there in. He also requested the departments to ensure that all necessary regulatory approvals are obtained by the ULBs and HCFs. He also requested the officials to take prompt follow up action on the observations made by Hon'ble Chairperson during his field visits in the Districts.

Member Secretary concluded the meeting with vote of thanks.

B. Sankar Reddy

CHAIRPERSON
State Level Committee
Andhra Pradesh.

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AGENDA FOR 7th STATE LEVEL COMMITTEE MEETING
ON 19/08/2019 AT HOTEL D.V. MANOR AT 03.00 PM

1. Introductory address by Member Secretary of A.P. Pollution Control Board (APPCB)
2. Address of Chairperson of the committee and review of 6th State Level Committee meeting minutes.
3. **Agenda points for MA & UD Department:**
 - 3.1 **Solid Waste Management:**
 - a. Identification of suitable sites for solid Waste processing facilities and Sanitary Landfill facilities for remaining 2 ULBs out of 110 ULBs. – Latest status.
 - b. Waste to Energy Plants - Latest status of Guntur & Visakhapatnam. Also proposal of ULBs dry waste to the nearby cement plants where the waste to energy plants are not grounded.
 - c. Waste to Compost Plants - Latest status on 25 plants not yet commissioned. Status of authorization of 23 commissioned plants.
 - d. Bulk waste generators - Latest status and dry waste disposal facilities available with BWGs.
 - e. Preparation and Notification of bye laws - Latest status and number of ULBs that have notified bye – Laws.
 - f. Sewage Treatment Plants (STPs) - Latest status
 - g. Utilization of Treated Sewage - Follow – up to instructions of Hon'ble CM in Collectors conference and also Hon'ble NGT order.
 - h. Action taken in the towns wherein discharge of sewage is resulting in pollution of river stretches viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
 - i. Adhering the timelines prescribed in the Rules and the Action Plans submitted by the departments for compliance with the rules and NGT directions.
 - j. The waste segregation at source i.e. at house hold level is informed as 72%. ULB wise segregation to be informed.
 - k. Compliance to be achieved in identified model towns Visakhapatnam, Kakinada & Tirupati within 6 months period (i.e 31.10.2019) as directed by the Hon'ble NGT – Latest status.
 - l. Status of MRF facilities.
 - m. Constitution of Special Task Force in every State in every district with 4 members, one each nominated by District Magistrate, Superintendent of Police, Regional Officer of State PCB in concerned district and one person be nominated by Chairman of District Legal Services Authority (DLSA) for awareness about SWM Rules, 2016 by involving Educational, Religious and Social Organizations including local ECO clubs (Para No. 35 in OA 606/2018 dated 16.01.2019).
 - n. Committees functioning under MA&UD –SLAB, State level monitoring committee – Latest status.
 - 3.2 Public Awareness: latest status on programs conducted.
 - 3.3 Monitoring Cell to be formed by MA&UD department to monitor progress on implementation of Rules, compliance with Hon'ble NGT orders and obtain updated status / information from the ULBS.
 - 3.4 Processing of legacy waste – The legacy waste to be scientifically processed as per the rules & CPCB guidelines. A part of the legacy waste dump may be taken as a pilot project for initial assessment and this is to be handled properly as early as possible. Preparation of ULB wise action plan for legacy waste.
 - 3.5 The action plan on the STPs sanctioned.
 - 3.6 The compost produced is piling up and the ULBs are facing difficulties in its disposal / sale. The issue needs to be discussed at Government level and suitable instructions to

be issued to ULBs for improving the composting systems for compost quality improvement and its effective sale / disposal through Agricultural, Horticulture, Forest Departments.

- 3.7 Training programmes conducted by the CDMA.
- 3.8 Uploading of information in the website of CDMA.
- 3.9 The formation of district level monitoring committees to review the SWM, PWM rules twice in a month and submit reports to state level committees. The collector East Godavari District has conducted review meeting on 30.07.2019 and decided to conduct the review meetings on every first and third Monday through video conference - The status of other districts.
- 3.10 Mechanism developed by CPCB for Monitoring Compliance - Solid Waste Management Rules 2016 and Directions of Hon'ble NGT vide order dated 05.03.2019 (OA No. 606/2018) – Submission of ULB wise data to CPCB quarterly.

3.11 Implementation of Plastic Waste Management Rules, 2016:

- Involvement of MA&UD and CDMA in collection back of plastic waste from Producers / Brand owners / importers - Latest status on concept note preparation.
- Under Extended Producer Responsibility, plastic waste shall be collected by Producers / Brand owners / importers, through local body concerned - Latest status in each ULB.
- Local bodies shall channelize plastic waste to recyclers identified by APPCB in each district - Latest status on interaction with the recyclers.
- Channelize plastic waste, which is not suitable for recycling to cement plants / road formation - Latest status on implementation consequent to the workshop on 12.06.2019.
- Local Bodies can utilize the services of the Producers Responsibility Organizations (PROs) who are working in collection of plastic waste and utilize their services, for which the Board conducted consultative meeting with ULBs and Producers & Brand owners on 13.11.2018. One PRO i.e. M/s. ITC Ltd., also participated in the meeting - Latest status on stakeholder meeting proposed by MA&UD.
- The DMA submitted State Action plan to CPCB on 05.06.2019 for compliance of PWM Rules as per the Orders of the Hon'ble NGT dt. 12.03.2019 in O.A. No. 247/2017 - Latest status on implementation of Action plan.
- Levy of penalties / fines on defaulters for manufacturing / utilizing / stocking of carry bags of thickness less than 50 microns - Latest status.
- Levy of penalties / fines on public / commercial establishments / industries on open burning of plastic waste and dumping of plastic waste openly in public places and along the river and drain bunds etc - Latest status.
- The Chairperson suggested displaying the progress made on the issues of implementation of SWM Rules 2016, PWM Rules 2016, BMW Rules and C& D Waste Rules in their respective websites and communicate the item wise progress in the form of Graphs & Tables for review - Latest status.

3.12 C&D waste management:

- The MA&UD Dept., reviewed the C&D Waste management in the State and it is proposed set up storage & processing facilities for management of C&D Waste in bulk and to collect the C&D Waste through service providers from residential / institutional / commercial complexes by filing a request to ULB upon paying prescribed service fee and to set up complaint cell to receive information regarding un-authorized dumping of C&D Waste – Latest Status
- The MA&UD Dept., has communicated Model Notification for implementing C&D Waste Management in all the ULBS, vide G.O. Ms. No. 350, dated 29.10.2018 – Latest Status

4. **Agenda points for Health Medical and Family welfare department:**

Bio-medical Waste Management:

Inventorisation/ Listing of the Government and Private Hospitals in the State:

APPCB is maintaining inventory of HCFs both Government and Private and updating from time to time.

The status of HCFs having authorization and tie-up with CBMWTFs are as follows:

BMW Authorization Status

	Total No of HCFs as on 08.07.2019	Total No of HCFs as on 08.08.2019	HCFs having Valid Authorization		HCFs not having Valid authorization	
			As on 08.07.2019	As on 08.08.2019	As on 08.07.2019	As on 08.08.2019
Government	1462	1480	962	1122	500	358
Private	6231	6324	4865	4892	1366	1432
Total	7693	7804	5827	6014	1866	1790

Status of Tie-up with CBMWTF

	Total No of HCFs as on 08.07.2019	Total No of HCFs as on 08.08.2019	HCFs having Tie-up with CBMWTFs		HCFs not having Tie-up with CBMWTF	
			As on 08.07.2019	As on 08.08.2019	As on 08.07.2019	As on 08.08.2019
Government	1462	1480	1126	1201	336	279
Private	6231	6324	5937	6014	294	310
Total	7693	7804	7063	7215	630	589

5. **Agenda points for PR & RD Department:**

- Compliance to be achieved in identified model villages (3villages / district) within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified villages and progress be reported.
- Non-functioning of solid waste processing centers (SWPC) in West Godavari district and other places – Latest States
- Implementation of action plan in PWM.
- Uploading of information in the website of Commissioner Panchayat Raj.

6. **Review of the Hon'ble NGT order dt. 26.04.2019 issued in OA No. 606/2018:**

The following are the actionable points extracted from the orders of the Hon'ble NGT, dt. 26.04.2019 and a report have to be sent to Hon'ble NGT in July 2019. The name of consented department is mentioned below:

Para No.34 (b):

- More than 100 MLD of sewage from Kurnool Municipal Corp., is discharged into Tungabhadra River.

Action required –

Construction of STPs for treatment of sewage and to identify method of utilization of sewage.

(Commissioner, Kurnool Municipal Corp., &DMA and MA&UD)

Para No.34 (b):

- 1463 MLD of sewage is generated in the State but treatment was provided for 497.05 MLD and remaining 966 MLD of untreated sewage was discharged into rivers, streams,

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287 tanks and open lands.

Action required – STPs shall be provided for treating sewage in all ULBs and methodologies shall be identified for total utilization of treated sewage in industries, parks, construction activities etc.

(All ULBs, CDMA, MA&UD Dept.,)

Para No.40:

- The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving contracts for establishment of STPs.

Action required - The concerned authorities shall evolve standard procedures for preparing project reports before giving contracts for establishment of STPs.

(CDMA and MA&UD)

Para No.45:

- Institutional training mechanism for officials in rules and strategies.

Action required – All concerned depts., shall extend training to their officials in Waste Management Rules and their implementation.

(CDMA, MA&UD, PR&RD, MH&FW)

Para No. 49 (i):

- Apart from cities and towns declared as model cities and towns, at least three Villages in every District of the State may be identified within two weeks and made fully complied in respect of environmental norms within six months. Remaining State may be made fully compliant within one year.

Action required:

- 3 ULBs (Visakhapatnam, Kakinada & Tirupati) are identified by the MA&UD Dept., in the month of April, 2019.
- 3 Model villages from each district amounting 39 villages were identified by the PR&RD Dept., in the month of April, 2019.
- Strict implementation of Waste Management Rules in Model towns / villages shall be taken up at top priority and expedite action is required.

(DMA, MA&UD and Commissioner, PR&RD)

Recommendations by the Hon'ble NGT on 22.07.2019 on implementation of Plastic Waste Management Rules:

- SPCBs/PPCs should direct to MA&UD to ensure setting – up of collection, source segregation & disposal system for plastic waste.
- SPCBs/PCCs shall provide the details such as quantification, characterization & disposal methods of plastic waste. The details of disposed plastic waste should be provided to CPCB.
- SPCBs/ PCCs should also ensure that no unregistered plastic manufacturing/ recycling units is in operation & no units is running nonconforming/ residential areas. Besides, it is also to be ensured that plastic carry bags / films <50 microns thickness should not be manufactured, stocked, sold and used in cities / towns.
- SPCBs/PCCs, UDDs shall ensure to promote compostable carry bags certified by CPCB.
- SPCBs/PCCs and Municipalities should constitute squad to check illegal manufacturing, stocking, sale of <50 microns thickness plastic carry bags and uncertified compostable carry bags / products in the market.
- SPCBs / PCCs and UDDs to ensure prohibit litter of plastic waste at historical, religious, public places, river, banks & sea beaches is prohibited.
- SPCBs/PCCs and UDDs to prohibit ensure open burning of plastic waste.

7. Concluding remarks by Hon'ble Chairperson.

8. Vote of thanks.

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MINUTES OF THE 7th STATE LEVEL COMMITTEE MEETING HELD
ON 19.08.2019 at 03.00 PM in VIJAYAWADA

The 7th State Level Committee meeting chaired by Hon'ble Sri Justice B. Seshasayana Reddy, has been held in Vijayawada on 19.08.2019. The list of participants is herewith enclosed.

The Chairman APPCB welcomed the Chairperson, the members of State Level Committee and all the participants. The Chairman APPCB briefed the agenda points of the meeting and informed the committee that the term of Chairperson has been extended for a further period of 6 months by the Government of Andhra Pradesh vide G.O Rt No.79 dt. 30.07.2019.

The Chairperson, State Level Committee pointed out that the State Level Committee was constituted by Hon'ble NGT in its order dt.16.01.2019 in O.A No 606 of 2018 with Member Secretary of APPCB as Member Convener and other members being the Secretaries of MA & UD Dept.; EFS & T Dept.; PR & RD Dept. and Medical & Health Dept. The meeting dates of the State Level Committee are informed well in advance and the duration of the meeting is normally not more than 2 hours. The presence of Heads of the respective Departments is essential for review of the compliance status of the rules in the State. Improper management of solid waste is resulting in pollution leading to health problems. The issues encountered in the field in implementation of the rules need thorough discussions and appropriate solutions be arrived at to improve the overall compliance status. The Chief Secretary of the State is also required to submit quarterly status reports to Hon'ble NGT. The participation of only the nodal officers of the Dept. may not be of much use in the discussions on the slackness of the field officers in the implementation of Rules, 2016.

He informed that so far 6 State Level Committee meetings were conducted during Feb 2019 - July 2019 and about 21 ULBs, 9 Model villages were visited and observed that in most of the ULBs, the solid waste is dumped without segregation. In Model villages, the sheds & other infrastructure are provided, but they are yet to be made functional. In certain model villages, the site is yet to be allotted. The Chairman visited Machilipatnam town in the forenoon and observed that most of the waste is dumped in the dump site and only a part of wet waste is utilized for home composting. In Kankipadu and Poranki Villages which were selected as model villages, though infrastructure is provided, handling process is yet to be commenced. He pointed out that dumping of the solid waste does not serve the propose and the solid waste collected needs to be processed scientifically as per the rules.

He once again stressed proper action on the following issues:

- The waste segregation at source i.e. at household level to be implemented and the waste collected is to be processed and handled in accordance with the Rules, 2016.
- Sanitary landfills to be provided and only inert/ residual solid waste be permitted for disposal in sanitary landfill.
- In areas where the Waste to Energy plants are not grounded, the ULBs to dispose the combustible portion of dry waste to the nearby cement plants as discussed in the

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workshop held on 12.06.2019 with ULBs & Cement Plants. The ULBs are required to segregate the waste accordingly for disposal by cement plants.

- The legacy waste to be scientifically processed as per the rules and CPCB guidelines (Feb'2019). He stressed that processing of legacy waste has to be improved.
- The time lines prescribed in the rules and the action plans submitted by the departments for compliance with the rules and NGT directions shall be adhered to.
- Installation of STPs in ULB: Immediate action to be taken in the towns resulting in pollution of river stretchers viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- All the health care facilities (including Ayush Hospitals and Veterinary institutions) to obtain authorization from APPCB and tie up with concerned CBMWTF for safe disposal of BMW.
- Construction of Effluent Treatment Plants by Large Hospitals.

The Chairperson reviewed the action taken by MA & UD, Medical & Health and PR & RD Departments on implementation of the Rules.

Municipal Administration & Urban Development Department:

The Joint Director, CDMA has given presentation on progress achieved after the previous meeting.

1.1 Solid Waste Management:

- Site is identified in Machilipatnam and sites in Vuyyuru and Tuni are yet to be identified.
- Two WtoE plants are under construction at Visakhapatnam & Guntur. The Guntur plant (for 9 ULBs) is expected to be commissioned by October, 2019 and the Visakhapatnam plant (for 4 ULBs) by December, 2019.
- Out of 48 WtoC plants proposed, 24 plants are commissioned and 5 plants are yet to be commissioned. In 17 towns, sites to be handed over to developers and in Vuyyuru and Tuni, sites are yet to be identified. There is no progress after the last meeting.
- No information is furnished about Solid Waste Management in the remaining 49 ULBs.
- Out of the 2,061 bulk waste generators identified so far, 485 bulk waste generators are processing on site composting. All the BWGs in the ULBs will be identified by end of September, 2019 and on site processing will be ensured by the identified BWGs in the end of October, 2019.
- Preparation and notification of bye laws: 109 ULBs have issued notification of bye laws and Mummidivaram NP in East Godavari District is yet to notify the bye laws.
- The waste segregation at sources:
 - By end of June, 2019, 80% of segregation of solid waste at source will be achieved.

By Recd

- By end of the August, 2019, 90% of segregation of solid waste at source will be achieved.
- 100% source segregation of solid waste will be achieved by October 2019.
- At present the total estimated waste generation in 110 ULBs is 6550 MT/day. Out of which 97.90% garbage collected from 35.72 Lakh households and 75.58% source segregation from 27.00 Lakhs households.
- MRF facilities established in 11 ULBs and sites identified in 25 ULBs. ULB wise action plan is being prepared for establishment of MRF.
- CC TV Cameras at Dumpsite:
 - CC TV Cameras are installed at Dump yard in 7 ULBs i.e. Vizianagaram, GVMC, Vijayawada, Gudiwada, Guntur, Anantapur & Kurnool.
 - Agreement entered for the installation of CC TV cameras in 5 ULBs i.e. Kandukur, Nellore, Gudur (N), Kadapa & Nandyal.
- Management of Legacy Waste
 - 50.80 Laks MT Legacy waste identified in 110 ULBs so far. It is taken up on pilot basis except in Vijayawada.
 - Work commenced in 3 ULBs i.e. Visakhapatnam, Vijayawada & Tirupati. Work orders issued in 4 ULBs, i.e. Machilipatnam, Cheemakurthy, Nellore & Guntur. In 3 ULBs it is in tender stage and in 11 ULBs it is in Detailed Project Report (DPR) preparation stage.

1.2 Sewage Treatment:

- a. Present sewage generation is 1463.20 MLD. The status of STPs is as follows:

Status	No of STPs	Capacity (MLD)
Existing STPs	39	531.45
Under construction	37	392.80
Sanctioned STPs	84	99.20
Proposed STPs		439.74

- DPRs prepared and will be submitted within a week to GoI, for construction of STPs with a capacity of 242 MLD under NRCP
- Action plan is being formulated for the proposed STPs by tapping funds from GoI and GoAP and other external Agencies.

1.2.1. Utilization of treated sewage:

- Existing projects: 8.2 MLD of treated sewage is being used in Visakhapatnam for plantation, maintenance of grass in golf club, agriculture and wetting of roads. 3.5 MLD treated sewage from 50 MLD STP at Tirupati is being utilized for the purpose of industrial use in Sri Kalahathi Pipes Limited.

Praveen

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- The following projects are initiated :

Project Initiated	STP Capacity	Treated Water Utilisation
GVMC	45 MLD	Used for the purpose of Visakhapatnam Steel Plant
	21 MLD	Used for the purpose of Hindustan Petroleum Corporation
Vijayawada	20 MLD	Used for the purpose of Dr.NTTPC (VTPS)
Tirupati	11.5 MLD	Would be used for the purpose of Geradu Steel Plant
Rajamudary	30 MLD	Used for watering the green fields
Puttaparthi	1 MLD	Used for plantation

- Polluted River Stretches:** Action taken in the towns wherein discharge of sewage is resulting in pollution of river stretches

	Srikakulam	Rajamahen dravaram	Vijayawada	Kurnool	Tadepalli	Nandyal
Expected Sewage generation	22	61	250	76	12.6	35
Capacity of Existing STPs	0	30	130	0	0.4	0
Capacity of STPs under construction	10	5	20	9	0.2	10
Total Capacity (In MLD)	10	61	150	9	0.6	10
Proposed Capacity (In MLD)	12	26	100	67	12	25

- Other information :**

- Status of compliance by model towns:** The status of compliance in 3 model towns viz, Visakhapatnam, Kakinada and Tirupathi is presented.
- Special Task force:**
 - Commissioners of Machilipatnam and Vizianagaram have submitted proposals to the District Collectors for formation of Special Task force.
 - Formation of Task Forces in all 13 Districts will be completed by end of August, 2019.

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• **Training and Awareness Campaigns:**

- 298 Training sessions conducted in all ULBs to PH workers.
- Training and demonstration given in all ULBs on practicing home composting.
- Awareness Campaign has been conducted on DtD Collection and Source Segregation of waste.

• **Monitoring cell to be formed by MA&UD dept.:**

- Monitoring cell has been established with a team of 9 Urban Planners/Urban Infrastructure Experts to monitor the progress on implementation of SWM Rules, 2016 & other rules in the ULBs.
- **Nodal Officers** are appointed for monitoring the SWM activities at ULB level.
- Command Communication Center (CCC) also established at state level for monitoring & Grievance Redressal.

- Uploading the information in <https://cdma.ap.gov.in>.
- The District Collectors are conducting review meetings with ULBs in the District.

1.3 Implementation of Plastic Waste Management Rules, 2016:

- Concept Note on establishment of MRF along with Model Agreement communicated to all ULBs.
- Collection back of plastic waste by producers / brand owners is being implemented in Vijayawada Municipal Corporation, in association with **UNDP & Coca-cola** and M/s. Coca cola will be involved in other major corporations also for this purpose.
- GVMC is sending plastic waste to 2 Recycling units (Ramki & Green Recyclers) through an NGO.
- Visakhapatnam & Rajahmundry are currently utilising plastic waste in road construction.
- 12 ULBs tied up with Cement factories within 100 Km buffer zone. Remaining ULB's are also instructed to tie up with nearby Cement factories/ Power plants for recycling of plastic waste.
- Constituted **421 teams** for inspections & levy of penalty from defaulters. **Rs.83.88 lakhs** collected towards penalty & seized **172 lakh** kgs plastic carry bags.
- The constituted teams will also ensure no occurrence of open burning of plastic /dumping of plastic waste openly.
- Draft proposal for levy of penalties submitted to Government.

1.4 Construction & Demolition Waste Management:

- 109 ULBs except Mummidivaram have already issued Notifications & Bye Laws for implementation of C&D Waste Management Rules.
- 3 ULBs have established C&D waste processing units (GVMC,VMC,Tirupati) 33 ULBs have established C&D waste collection centers.
- 73 ULBs Collecting C&D waste to fill up the low lying areas.

Dr. Pas...

Action points to be taken:

- The waste segregation at source i.e. at household level to be implemented and wastes to be processed / disposed in accordance with the rules.
- In areas where the Waste to Energy plants are not grounded, the ULBs to dispose the combustible portion of dry waste to the nearby cement plants as discussed in the workshop held on 12.06.2019 with ULBs and Cement Plants. The wet waste to be processed by WtoC plants.
- The legacy waste to be scientifically processed as per the CPCB guidelines.
- The time lines prescribed in the rules and the action plans submitted by the Departments for compliance with the rules and NGT directions shall be adhered to.
- Only the residual solid waste / inert waste is permitted for disposal in sanitary landfill.
- Compliance to be achieved in identified model towns – Visakhapatnam, Kakinada and Tirupathi within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified towns and progress be closely monitored and reported.
- Immediate action to be taken for identification of suitable sites at Tuni and Vuyyuru for solid waste processing facilities and sanitary landfills.
- ULB wise compliance status for all the 110 ULBs to be reported.
- Installation of STPs in ULBs. Immediate action to be taken in the towns wherein discharge of sewage is resulting in pollution of river stretchers viz. Kurnool, Rajahmundry etc. for treatment of total sewage generated.
- Utilization of the treated sewage to be improved.
- Senior officials from Swatch Andhra Corporation also to attend the State Level Committee meeting.
- Spl. CS., EFS&T Dept. informed that a ranking system based on marks is prepared for each ULB wherein the position of a ULB in terms of Solid Waste Management will be displayed for all citizens and made the following suggestions:
 - To conduct an exclusive meeting with 16 Municipal Corporations to review the implementation of Rules.
 - CDMA to contact APHRD, Bapatla for conducting trainings in Solid Waste Management.

(Action: MA & UD Department)

PrReddy

Health, Medical & Family Welfare Department:

The Director of Medical Education (DME) informed that there are 23 teaching hospitals under their control. STPs in 6 teaching hospitals are functioning and in 9 hospitals, STPs are under various stages of construction and are expected to be completed by the end of August, 2019. The remaining 8 hospitals are having bed strength < 30 beds.

The Addl. Director, APVVP informed the status of BMW Management as follows:

- There are 240 hospitals in the state under the control of APVVP.
- All the 240 hospitals have tie-up with the respective CBMWTFs.
- 240 hospitals have applied for authorization, out of which 176 HCFs obtained authorization and the applications of 64 HCFs are under process.
- Addressed to Government for administrative sanction and release of budget of Rs. 54.2 Crores for construction of STPs in 41 hospitals with > 100 beds.

The Additional Director of Public Health & Family Welfare informed the status of BMW Management as follows:

- There are 1145 PHCs under the control of Director of Public health. 1115 PHCs tied up with CBMWTFs.
- 1017 PHCs have obtained authorization from APPCB and authorizations in respect of 128 PHCs will be completed within 15 days.
- Among 8161 private hospitals, 2005 HCFs have not obtained authorization and 1217 HCFs have not tied up with CBMWTFs.

She further informed that the total no. of private HCFs as per their information is varying from the information available with APPCB. She assured that the lists will be verified and will come with exact figure.

The Deputy Director, Directorate of Animal Husbandry informed that there are 335 institutions generating bio-medical waste. They are in process of applying for one time authorization to the Board. The department addressed a letter to the Government of AP regarding utilization of existing funds for the one time authorization fee.

The Commissioner, AYUSH Department informed that they are in process of applying for one time authorization to the Board. The department addressed a letter to the Government of AP regarding funds for one time authorization fee and to have tie-up with CBMWTFs.

BMW

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The APPCB presented the overall status of BMW Management in both Govt. & Private Hospitals as follows:

BMW Authorization Status

	Total No of HCFs as on 08.07.2019	Total No of HCFs as on 08.08.2019	HCFs having Valid Authorization		HCFs not having Valid authorization	
			As on 08.07.2019	As on 08.08.2019	As on 08.07.2019	As on 08.08.2019
Government	1462	1480	962	1122	500	358
Private	6231	6324	4865	4892	1366	1432
Total	7693	7804	5827	6014	1866	1790

Status of Tie-up with CBMWTF

	Total No of HCFs as on 08.07.2019	Total No of HCFs as on 08.08.2019	HCFs having Tie-up with CBMWTFs		HCFs not having Tie-up with CBMWTF	
			As on 08.07.2019	As on 08.08.2019	As on 08.07.2019	As on 08.08.2019
Government	1462	1480	1126	1201	336	279
Private	6231	6324	5937	6014	294	310
Total	7693	7804	7063	7215	630	589

The Special Chief Secretary, EFS&T Department suggested that the issue of the Bio-medical waste rules implementation may be specifically discussed in the next DM&HOs conference and necessary instructions be issued to them for strict implementation of BMW Rules, 2016.

After detailed discussions and review on action taken so far, the following decisions are taken:

1. The DME shall ensure that the STPs in the 9 hospitals shall be completed and commissioned by the end of August, 2019 and take up the construction of ETPs in the remaining 8 hospitals.

(Action: DME & HM&FW Dept.)

2. The APPCB to process the 64 pending applications submitted by APVVP hospitals for authorization from the Board by next meeting. The STPs to be constructed in all the large hospitals.

(Action: APPCB, Commissioner, APVVP & HM&FW Dept.)

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3. The Director of Health to ensure that the remaining 128 PHCs obtain Authorization from the Board before the next meeting.
4. In spite of repeated instructions there is no much progress in the private non-bedded hospitals authorization and tie-up status. The Director of Health to pursue with all the private non-bedded hospitals such as clinics, pathological laboratories, blood banks, diagnostic centres etc., in coordination with the APPCB, APNA/IMA, Municipal Commissioners to obtain one time authorization from the Board. The Director of Health shall initiate immediate action for cancellation of licences to the private health care facilities which are not having authorization and not tie-up to the CBMWTF as per the BMW Rules, 2016.

(Action: HM&FW Dept, Director of Health & APPCB)

5. All the veterinary institutions shall immediately obtain authorization from the Board and tie-up with the respective CBMWTF for safe disposal of bio-medical waste.

(Action: Animal Husbandry department & the Director of Animal husbandry)

6. All the AYUSH institutions shall immediately obtain authorization and tie-up with the CBMWTF for safe disposal of bio-medical waste.

(Action: Spl. CS, HM&FW Dept., AYUSH Department)

7. Spl. CS EFS & T Dept. suggested that APPCB officials to check STP of Hospitals to verify compliance with disposal standards and the hospitals be advised to utilize the treated effluents for cooling make-up / gardening etc.

(Action: APPCB)

Panchayat Raj & Rural Development Department:

The Nodal officer from PR & RD Dept. informed the following:

1. As per the instructions, 39 model villages were identified in 13 districts @ 3 villages per district. Out of 39 Census Towns, still in 5 villages, sites have to be identified for construction of SWPCs. Instructions are given to identify leased sites wherever Govt. sites are not available.
2. SWPC sheds were completed in nearly 9500 Grampanchayats, but activity is undertaken in 4500 Grampanchayats. The progress is not as expected due to non – release of wages to Green ambassadors by the Govt.
3. All the activities related to solid waste management are uploaded and updated in RWS website regularly.

Pradeep

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4. Regular training and capacity building programmes are being conducted at District and Mandal levels.
5. Dry waste is being collected by the green ambassadors and revenue from this is being taken by them as incentive.

Action points:

- Compliance to be achieved in identified model villages (3 villages/district) within 6 months period (i.e. 31.10.2019) as directed by Hon'ble NGT. Suitable instructions to be issued to the concerned officials of the identified villages, progress be closely monitored, additional infrastructure required to be provided and progress to be reported by the next meeting.
- The APHRD, Bapatla to be contacted for training needs.

(Action: PR & RD Department)

The Chairperson requested all the departments to closely follow up the matters to achieve the desired compliance status with the Rules 2016 and Hon'ble NGT directions. He requested the MA & UD Department to furnish the ULB wise compliance status and to co-ordinate with the ULBs located near the Cement Plants for disposing the combustible portion of the segregated dry waste. All the Departments are requested to furnish the Action Taken Report to APPCB in advance for including in the next meeting agenda for review.

The Chairman, APPCB, concluded the meeting with vote of thanks.

B. Sankaragopalan
CHAIRPERSON 26/08
State Level Committee
Andhra Pradesh.

FIELD VISIT OBSERVATIONS

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**LIST OF VISITS BY CHAIRPERSON, STATE LEVEL COMMITTEE, ANDHRA PRADESH
(During February – August, 2019)**

DATE OF VISIT	VISIT TO
13.02.2019	Andhra Layola College, Vijayawada (Bulk Waste Generator)
13.02.2019	Govt. General Hospital, Hanumanpet, Vijayawada
13.02.2019	M/s. Safenvrion, CBMWTF, Chinakakani, Guntur District
02.03.2019	Govt. General Hospital, Kurnool
02.03.2019	Municipal Dump sites of Kurnool Municipal Corporation (KMC)
03.03.2019	M/s. Medical Waste Solutions, Common Bio-Medical Waste Treatment Facility
03.03.2019	Veldurthi Grampanchayat
07.03.2019	Solid Waste Processing Facilities at Ajith Singh Nagar, in Vijayawada Municipal Corporation (VMC)
08.03.2019	Solid Waste Facilities in Ongole Municipal Corporation (OMC)
08.03.2019	M/s. Jindal Urban Waste Management (Guntur) Ltd., at Kondaveedu (V), Edlapadu (M), Guntur District
25.03.2019	District Hospital, Nandyal, Kurnool District
25.03.2019	Municipal Dump site of Nandyal Municipality
25.03.2019	M/s Santhiram Medical College and General Hospital, Nandyal, Kurnool District
25.03.2019	Ayyalur Grampanchayat
03.04.2019	Solid Waste Processing Facilities at Kapuluppada, and Mudasarlova in Greater Visakhapatnam Municipal Corporation (GVMC)
03.04.2019	King George Hospital, Visakhapatnam
30.04.2019	M/s Ultra Tech Cement Limited, Bhogasamudra (V), Tadipatri (M), Anantapur District
30.04.2019	Tadipatri Municipality
01.05.2019	Kadapa Municipal Corporation
01.05.2019	Jammalamadugu Municipality
02.05.2019	Solid Waste Processing Facility, Sewage Treatment plant and Aswini Hospital In Tirumala
02.05.2019	M/s. Sri Venkateswara Institute of Medical Sciences (SVIMS), Tirupati, Chittoor District
02.05.2019	solid waste processing facilities in Tirupati Municipal Corporation
17.05.2019	Solid Waste Processing Facilities at Narasaraopet Municipality, Guntur District. Meeting held with 6 Municipalities.
17.05.2019	Area Hospital at Narasaraopet, Guntur District
17.05.2019	M/s. Mahindra Waste to Energy Solutions, Sy.No. 892/49/A, Piduguralla (V & M), Guntur District
13.06.2019	Solid Waste Processing Facilities at Dwaraka Tirumala, Sanivarapupeta & Satrampadu Villages in West Godavari District

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13.06.2019	ASRAM Hospital, Malkapuram, Eluru
13.06.2019	Dump site of Eluru Municipal Corporation
28.06.2019	Municipal Dump site of Anantapuram Municipal Corporation.
28.06.2019	Govt. General Hospital, Ananthapuram District
28.06.2019.	Kakkalapalli Gram Panchayath
28.06.2019	Common Bio Medical Waste Treatment Facility (CBMWTF) of Anantapuram District namely M/s. Sriven Environ Technologies
28.06.2019	Dump site of Dharmavaram Municipality
28.06.2019	Dump site of Puttaparthi Nagar Panchayat
29.06.2019	Sri Satya Sai Super Speciality Hospital, Puttaparthi, Ananthapur District.
29.06.2019.	Penukonda Gram Panchayath.
29.06.2019	Dump site of Hindupur Municipality.
29.06.2019	A.P. Vaidhya Vidhana Parishad District Hospital, Hindupur, Ananthapur District.
12.07.2019	Solid Waste Processing Facility of Ramanayyapeta Gram Panchayath
12.07.2019	Govt. General Hospital, Rajamahendravaram
12.07.2019	GSL Medical College & Hospital, Lakshmipuram, Rajamahendravaram
12.07.2019	Dumpsite of Peddapuram Municipality
12.07.2019	Dumpsite of Kakinada Municipal Corporation
12.07.2019	Solid Waste Processing Facility & Dumpsite in Rajamahendravaram Municipal Corporation
25.07.2019	Narayana Medical College Hospital, Nellore
25.07.2019	ACSR Govt. Medical College Hospital, Nellore
25.07.2019	Solid Waste Dumpsite in Nellore Municipal Corporation
26.07.2019	Sri City (P) Limited (Industrial Estate)
26.07.2019	Dumpsite of Sullurupeta Municipality
26.07.2019	Dumpsite of Gudur Municipality
26.07.2019	Solid Waste Processing Facilities at Kasumuru, Vinnamala & Tadakhandrika, Nellore District.

ABSTRACT OF VISITS :

Municipalities	23
Panchayats	11
Hospitals	14
CBMWTF	3
Cement Plant processing MSW	1

Note on Solid Waste Management by
Andhra Loyola College, Vijayawada

Chairperson, State Level Committee for Solid Waste Management visited Andhra Loyola College, Vijayawada on 13.02.2019 to observe solid waste management practices in the hostels of the college. Chairman and officers of APPCB accompanied during visit. The Principal of the college explained on the practices adopted for SWM.

Andhra Loyola College is a degree college located in Vijayawada city. There are about 5567 no. of students studying in the college. The College is also having a hostel, accommodating about 1720 no.s of students.

The main sources of solid waste generation from the college are kitchen & canteen waste, food waste, plastic waste and paper waste. They are having 4 no.s of dining halls in the premises. It was informed that all the vegetable waste is collected at the kitchen and stores in the premises nearer to the kitchen and stored openly in the bins, which is being collected by the Vijayawada Municipal Corporation daily in the morning time at about 6.00 am for making compost. The food waste is being stored in bins openly nearer to the kitchen and being collected by the dairy farms for cattle feed. About 100 kgs/day of kitchen / food waste is being generated.

The College is having a small scale paper recycling unit in a closed room with machinery like the Plastic waste is disposing to authorized recycles.


13.2.2019


**NOTE ON VISIT TO GOVERNMENT GENERAL HOSPITAL, HANUMANPET, VIJAYAWADA BY
THE HON'BLE CHAIRPERSON STATE LEVEL MONITORING COMMITTEE ON 13.02.2019**

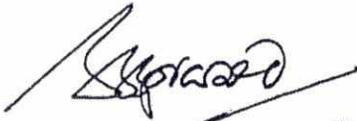
The Chairperson, State Level Monitoring Committee visited the Government General Hospital, Hanumanpet, Vijayawada on 13.02.2019. The Chairman, APPCB and Officials of APPCB accompanied the Chairperson. Dr. S.Babulal, Superintendent, Dr. A.Venkateswara Rao, Dy. Superintendent of the Government General Hospital and Mr. Venkateswara Rao, MD of Safenviron, Common Bio Medical Waste Treatment Facility (CBWTF) were present during the visit. The authorisation issued by the Board to the hospital for a bed strength of 350 nos has been expired on 31.05.2013. The bed strength of the hospital is increased from 350 to 760.

The Chairperson observed the following:

1. The hospital is operating without valid authorisation as required under BMWM Rules, 2016 and Consent for Operation under Water and Air Acts.
2. The hospital is maintaining 4 bins in the General Wards & Operation Theatre and collecting the segregated Bio Medical Waste in the colour coded bins.
3. The waste is stored at a temporary room near the main entrance. The construction of new shed for storage of Bio Medical Waste is under progress.
4. The representative of CBWTF informed that the Bio-Medical Waste is being collected from the hospital daily in the morning between 9.00 AM - 9.30 AM.
5. The representative of CBWTF further informed that establishing of bar coding system & GPS for handling Bio Medical Waste are in the process.
6. The hospital is maintaining a Bio Medical Waste register and recording the quantity of waste handed over to the CBWTF every day.
7. The hospital is generating about 152 KLD of waste water from different sources i.e., washings from floor, laboratory, operation theatres etc., & domestic waste water. At present the waste water is being discharged into Municipal drain.
8. The hospital is constructing STP for treating the waste water. The Superintendent of the hospital informed that the STP will be completed by 15th of March, 2019.

The Superintendent is advised to:

- A. Apply for Consent and Bio Medical Waste Authorization immediately for 760 beds
- B. Complete the construction of the new shed for storage of Bio Medical Waste within one month,
- C. Construct and commission the STP for treating the waste water by 15th March, 2019.
- D. Disinfect laboratory waste, Micro Biological Waste, blood samples etc. with 1 - 2% sodium hypochlorite solution before mixing with other waste water.


13.2.2019


Inspection of Common Bio Medical Waste Treatment Facility (CBMWTF) i.e., M/s. Safenviron operating at Chinakakani Village, Mangalagiri Mandal, Guntur District by Hon'ble Justice Sri B. Seshasayana Reddy, Chairperson, State level Committee for Solid Waste Management on 13.02.2019

Hon'ble Justice Sri B. Seshasayana Reddy, Chairperson, State level Committee for Solid Waste Management inspected the Common Bio Medical Waste Treatment Facility (CBMWTF) i.e., M/s. Safenviron, operating at Chinakakani Village., Mangalagiri Mandal, Guntur on 13.02.2019. Sri. B.S.S. Prasad, Chairman, APPCB & other officers APPCB present at the time of inspection of CBMTF. During inspection the following are observed.

1. M/s. Safenviron is operating Common Bio Medical Waste Treatment Facility (CBWTF) at Chinakakani (V), Mangalagiri (M), Guntur District to cater the treatment & disposal of Bio Medical Waste generated from the Health Care Establishments operating in Guntur District. The facility was established during the year 2003.
2. The APPCB issued combined Consent for Operation and Bio Medical Waste Authorisation with validity period upto 30.09.2021.
3. The CBWTF is catering treatment & disposal of Bio Medical Waste generated from 689 No. of HCFs with a total bed strength of 15,681 nos in Guntur District.
4. The facility is operating 200 Kg/Hr incinerator by providing PLC controller & provided automatic feeding system to the incinerator. The facility has provided online monitoring system for continuous monitoring of temperature in primary & secondary chambers to the incinerator.
5. The facility is collecting about 1000 Kgs of bio medical waste every day. The waste is being collected in Yellow, Red & Black color bags and they are being disposed through Incinerator, Autoclave for destruction & detoxification respectively.
6. The facility has provided wet scrubber & water droplet separator to the incinerator to control air pollution. The facility has provided 30 Mts. height of chimney for dispersion of flue gas.
7. The facility is disposing the Incinerated Ash and ETP Sludge within the unit premises in secured land fill.



13.2.2019

CHAIRMAN
A.P. Prasad
VIJAYANADA

**NOTE ON VISIT TO GOVT. GENERAL HOSPITAL, KURNOOL BY HON'BLE CHAIRPERSON,
STATE LEVEL COMMITTEE ON 02/03/2019**

The Chairperson, State Level Committee visited Govt. General Hospital, Kurnool on 02.03.2019 to verify the Bio Medical Waste Management in the Hospital. Dr. P.Chandra Sekhar, Superintendent of the Hospital, officials of Andhra Pradesh Pollution Control Board, Zonal Office, Kurnool and Mr. Sudhakar, Operator of CBMWTF, Kurnool District are present during the visit.

The following are the observations:

1. The Govt. General Hospital, Kurnool is having valid consent order, Hazardous waste & Biomedical waste Authorisations of the board, which is valid up to 31.01.2022.
2. They are in the process of obtaining NABH accreditation.
3. The hospital is having 60 wards with 1000 beds capacity. The Hospital is maintaining separate bins in the wards and collecting the segregated Biomedical waste in the colour coded bins.
4. The hospital is maintaining a register for bio-medical waste. The hospital is generating about 142 kgs / day (Yellow Category), 20 kgs/day (Red Category), 1 kg / day (White Category) & 1 kg /day (Blue Category).
5. The waste is temporarily stored in a room, opposite to ID ward before being collected by CBMWTF. The construction of new BMW storage room is under progress.
6. The hospital has tie up arrangement with CBMWTF of Kurnool District. The representative of M/s Medical Waste Solutions, Kurnool, a Common Bio Medical Waste Treatment Facility informed that bio-medical waste is being collected from the hospital daily in the morning between 10 am to 11am.
7. The hospital is generating about 170 KLD of waste water from various sources i.e from lab & floor washings, operation theatres, domestic etc., At present, the untreated liquid waste is being discharged into Municipal drain. The STP is under construction and proposed to be commissioned within a month period.

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**NOTE ON VISIT TO MUNICIPAL DUMPSITES OF KURNOOL MUNICIPAL CORPORATION
BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 02/03/2019**

The Chairperson, State Level Committee visited the Municipal Dump sites of Kurnool Municipal Corporation (KMC) on 02.03.2019 in the presence of the officials of Andhra Pradesh Pollution Control Board, Zonal Office, Kurnool; Mr. J.Ramana Murthy, Executive Engineer and Mrs. S.Pushpalatha, Health Officer of Kurnool Municipal Corporation.

The following are the observations:

1. About 1.5 Lakhs tones of Municipal Solid Waste dumped at Johrapuram site in an area of 22 acres up to the year 2010 without any segregation.
2. About 240 Tones/day of MSW is generated/ collected in KMC area. There is a transfer point in the Jammichettu area of the town. They are following RTMS to ensure door to door collection of Solid Waste.
3. The KMC is dumping the MSW at Gargeyapuram site since 2010 onwards. The total area of the Gargeyapuram site is 56 acres, out of which 36 acres is being used as dump site. So far about 3.0 Lakhs tones of solid waste is dumped in this site. They have not obtained authorization from Andhra Pradesh Pollution Control Board.
4. There is no system followed for segregation of waste and the entire un-segregated waste is being dumped.
5. A shed is existing at Johrapuram site for vermi composting of wet waste, however the same is not in use.
6. The Municipal Solid Waste is being burnt all over the site, the smoke is engulfing the area and soot particles are spreading towards the city with the wind direction. There were adverse news items reporting pollution due to open burning of MSW.
7. As per the APPCB ground water monitoring reports near Gargeyapuram site, the nitrates are exceeding the limits.
8. There appears to be a proposal for setting up of a Waste to Energy Project in Kurnool, but so far work has not been commenced.

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The following points are high lighted to the officials of Kurnool Municipal Corporation during the visit :

1. The KMC shall strictly implement the provisions of Solid Waste Management Rules 2016, Bio-Medical Waste Management Rules 2016, Construction & Demolition Waste Management Rules 2016 and Plastic Waste Management Rules 2016.
2. The KMC shall obtain authorization from the APPCB for processing and disposal of Solid Waste.
3. The Bio- remediation or capping of old and abandoned dump site shall be completed within the time limit stipulated under the rules. The KMC to workout a pilot project at Joharapuram site to segregate the dumped waste into recoverable materials such as plastics, metals, glass and organic manure etc.,
4. Segregation of Waste to be implemented and composting of wet waste to be started immediately as there is likely hood of some time being taken for implementation of Waste to Energy plant.
5. The open burning of Municipal Solid Waste at Gargeyapuram shall be stopped immediately and the fire shall be doused using soil cover. Fire tenders should not be used for dousing fire at sanitary landfill sites. Hon'ble National Green Tribunal in its order dt. 22.12.2016 in O.A No 199 of 2014 directed that there shall be complete prohibition on open burning of waste on lands, including at landfill sites and the violators are liable to pay environmental compensation.
6. At present only one STP of 0.8 MLD capacity is in operation. The KMC to set up Sewage Treatment Plants for the total sewage generation of 49 MLD within the time schedule stipulated by Hon'ble Supreme Court and make necessary arrangements for utilization of treated effluents for gardening, industrial purpose etc.

Kurnool Municipal Corporation to furnish fortnightly progress reports to Andhra Pradesh Pollution Control Board, Zonal Office, Kurnool. The Joint Chief Environmental Engineer, Zonal Office, Kurnool to pursue the matter with Kurnool Municipal Corporation and furnish reports to Andhra Pradesh Pollution Control Board, Head Office (Mr. A.Vijaya Kumar, JCEE, UH-2) for further action.

Note on Visit to Common Bio-Medical Waste Treatment Facility (CBMWTF) i.e.,
M/s. Medical Waste Solutions by Hon'ble Chairperson, State Level Committee on
03/03/2019

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The Chairperson, State Level Committee visited the Common Bio-Medical Waste Treatment Facility (CBMWTF) i.e., M/s. Medical Waste Solutions on 03.03.2019 in the presence of officials of Andhra Pradesh Pollution Control Board, Zonal Office, Kurnool. Mr. Sudhakar & Mr. J. Naresh Kumar representatives of the CBMWTF were present during the visit.

The following are the observations:

1. M/s. Medical Waste Solutions is operating Common Bio Medical Waste Treatment Facility (CBMWTF) at Sy.No.200/2 & 202/2, Chetlamallapuram (V), Kallur (M), Kurnool District to cater the treatment & disposal of Bio Medical Waste generated from the Health Care Establishments operating in Kurnool District. The facility has been established in the year 2006.
2. The APPCB issued renewal of Consent & Authorization vide order dated. 26.03.2016 for a period up to 31.03.2020 duly stipulating certain conditions to comply with.
3. At present, the CBMWTF is catering to 411 No. of HCFs i.e., Government & Private Hospitals, Nursing Homes, Clinics, Dispensaries, Laboratories, Blood Banks etc., in Guntur District. The total bed strength of the HCFs is 6448 No's.
4. The CBMWTF is having facilities like HSD fired incinerator, auto clave and shredder for treatment and disposal of the bio-medical waste.
5. The incinerator is provided with PLC controller. The facility has provided online monitoring system for continuous monitoring of temperature in primary & secondary chambers of the incinerator and flue gas emissions for CO., CO₂, temperature & O₂ parameters. But the system is yet to be connected to the APPCB website.
6. The facility is collecting about 800Kgs of bio medical waste daily from HCFs operating in Kurnool District. The waste is being collected in Yellow & Red colour bags and disposed in Incinerator and Autoclave.
7. The facility has provided Quencher followed by ventury scrubber, water droplet separator, packed bed scrubber & mist eliminator separator to the incinerator to control air pollution.
8. The industry is disposing the Incinerator Ash and ETP Sludge within the unit premises in secured land fill. As per consent, they shall dispose the incinerator ash to TSDF, Parawada, Visakhapatnam.

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scrubber, vehicles washings, BMW drums, floor washings. The industry is using Hypo chlorate solution for washing the drums.

10. The Board has reviewed the status of this facility on 21.01.2019 and the Regional office, Kurnool issued a show cause notice on 25.01.2019 for non-compliance.
11. The CBMWTF is not maintaining the records of incinerator and autoclave properly.
12. The scrubber recirculation system is not provided properly.

The following points are highlighted during the visit:

1. The CBMWTF shall comply with the provisions of BMW Rules 2016, conditions stipulated in Board's consent order and directions issued by the Board.
2. The CBMWTF shall upgrade the secondary Chamber of the incinerator to keep the gas residence time to be at least two seconds, as stipulated in the BMW Rules 2016.
3. The data of online monitoring system to be connected to APPCB website.
4. The CBMWTF shall establish Bar Coding and Global Positioning Systems (GPS) for handling of bio-medical waste.
5. The CBMWTF shall maintain the records pertaining to incinerator, autoclave and shredder properly.
6. The CBMWTF shall provide proper system for circulation of scrubbing liquid.
7. As per APPCB records there are about 177 HCFs (Both Govt & Pvt) not tied up with CBMWTF. 263 HCFs are not having valid authorization. The CBMWTF and ZO, APPCB to take immediate action for tie up of the remaining HCFs in the District and to ensure that all the operating HCFs will have authorization of the Board.

The operator of CMWTF to furnish fortnightly progress reports to Andhra Pradesh Pollution Control Board, Zonal Office, Kurnool. The Joint Chief Environmental Engineer, Zonal Office, Kurnool to pursue the matter with CBMWTF and furnish reports to Andhra Pradesh Pollution Control Board, Head Office (Mr. Mr. T. Rajendra Reddy, JCEE, UH-4) for further action.

NOTE ON VISIT OF SOLID WASTE MANAGEMENT FACILITY AT VELDURTHI GRAMPANCHAYAT BY THE HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 03/03/2019

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The Chairperson, State Level Committee visited the solid waste management facility being operated by Veldurthi grampanchayat on 03.03.2019 in the presence of officials of APPCB, Zonal Office Kurnool; Mr. Balakrishna, District Panchayat Resource Co-ordinator, Kurnool and Mr. S.Ravi Chandran, Resource person.

The following are the observations :

1. Every green ambassador is collecting wet waste & dry waste from the households into the respective compartments provided in their tri cycles. Each one of them is collecting waste from 250 houses per day.
2. The Green ambassadors were provided with Radium coats, protective and safety kits for collection of waste from door to door.
3. The wet waste is mixed with cow dung in preparatory tanks. The mixed waste is then taken to vermicompost pits where the verms are introduced. After completion of the vermicompost, the same is sieved to separate the verms. The produced compost is bagged and sold.
4. The dry waste is segregated into plastics, metals, glass bottles, waste paper / card boards, waste chappals etc., The recovered material is sold out. The balance waste is dumped in neighboring low laying area.
5. They have procured machines for cleaning the plastic waste from dust and for shredding the plastic waste. The machines are yet to be commissioned. The plastic waste is shredded for reuse in road making.
6. The facility is having a small incinerator for disposal of sanitary napkins / pads, which is operated on electricity.

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES IN VIJAYAWADA MUNICIPAL CORPORATION BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 07.03.2019.

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The Chairperson, State Level Committee visited the following Solid Waste Processing Facilities at Ajith Singh Nagar, in Vijayawada Municipal Corporation (VMC) on 07.03.2019 in the presence of Sri BSS Prasad, IFS, Chairman, Andhra Pradesh Pollution Control Board; Smt. Sarada, Addl. Commissioner, Vijayawada Municipal Corporation and other officials of APPCB & VMC.

1. M/s. Zigma Global Environment Solution Private Ltd.
2. M/s. Pro Enviro C&D Waste Management Pvt. Ltd.
3. Composting unit.

The following are the observations:

A. M/s. Zigma Global Environment Solution Private Ltd:

1. VMC in Co-ordination with Swachha Andhra Corporation accorded permission to establish and operate Bio mining plant to M/s. Zigma Global Environment Solution Pvt. Ltd., in the premises of old dump site of VMC at Ajith Singha Nagar, Vijayawada on Public Private Partnership (PPP) mode.
2. The installed plant capacity is 1000 TPD. 2.5 lakhs tones of Solid Waste to be processed by the end of agreement period i.e. 31-12-2019.
3. Working principle of Bio mining plant involves segregation of MSW into plastic and non plastic materials and aggregate screening, pulverizing of plastic materials as Refused derived fuel (RDF) for Co-processing.
4. The unit installed Auto SCADA, an online process monitoring system of the bio mining process plant along with web camera for monitoring.
5. The process machineries involved in Bio mining plant are Trommel Machinery, Rotary Drum Screens, Soil precision separator, OBMS (Over Burden Metal Separator), Primary shredder, Dual stacker, Secondary setter.
6. So far 1.36 lakhs tones of MSW was reported to be processed from the date of its commencement i.e. 20-06-2017. MSW was cleared from an area of 26 acres and the land is leveled.
7. Refused derived fuel (RDF) is being supplied to cement manufacturing industries viz. M/s.Zuari Cements Ltd., Nalgonda, M/s.Ambuja Cements, Chandrapur, M/s.Bharathi Cements, Nallalingayapalli (V), Kamalapuram (M) Kadapa dist. and M/s.Ultra Tech Cements, Tadipatri, Ananthapur Dist. of Andhra Pradesh.
8. Vijayawada Municipal Corporation to follow the CPCB guidelines for disposal of MSW Legacy Waste and also submit action plan for disposal of the total quantity of Legacy Waste.

B. M/s. Pro Enviro C&D Waste Management Pvt. Ltd.,

1. The unit was established and commenced on 27-09-2018 with installed plant capacity of 200 TPD.
2. The process equipment consists of primary and secondary crusher, vibrating screen, hydro washer.
3. The unit obtained Consent For Operation dated 25-02-2019 from Andhra Pradesh Pollution Control Board with validity up to 31-08-2023 and is yet to obtain Authorization of the Board as required under the Rules.
4. Processed construction and demolition solid waste is being recovered in different sizes of stone aggregate and is being supplied to customers for utilization as bed material for building construction in basement, road construction and for manufacturing parking tiles.
5. The unit provided 3 stage sedimentation tank for settling of floating material and clear water is recycled in hydro washer for sand washing to obtain improved quality of sand.
6. Green belt is to be developed all along its boundary.

C. Composting unit:

Part of the Wet waste from Vegetable Market is being converted to Bio Compost using earth worms. The Waste received is shredded and windrows are formed for effective Bio Composting process. The installed capacity of the unit is 20 TPD.

Vijayawada Municipal Corporation to submit action plan for disposal of the total quantity of Wet Waste generated for converting into useful compost.

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES IN ONGOLE MUNICIPAL CORPORATION BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 08.03.2019.

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The Chairperson, State Level Committee visited the Solid Waste Facilities in Ongole Municipal Corporation (OMC) on 08.03.2019 in the presence of Smt. K. Shakunthala, Commissioner, Ongole Municipal Corporation and officials of Andhra Pradesh Pollution Control Board & OMC.

The following are the observations:

1. It is reported that the population of the Ongole Municipal Corporation is about 2,78,000 and its area is 132.45 Sq.kms with number of households - 61,694 & wards - 50. The total solid waste generated is about 125 Tons/day.
2. In the year 2015, the sanitary land fill was established at Sy. No. 105, at Guttikondavaripalem village, H/o Koppolu Panchayat, Prakasam district in total extent of 5.22 acres.
3. The Andhra Pradesh Pollution Control Board issued authorization on 18.02.2015 to this facility. The authorization has been renewed on 25.05.2018 for a period up to 31.01.2023.
4. It is reported that 1.5 mm thick high density polyethylene (HDPE) geo membrane overlaying 90cm of clay soil is provided at the bottom and sides of the secured land fill. A leachate collection pit is constructed.
5. The Solid Waste earlier dumped in different locations in the town was shifted to sanitary land fill and capped with soil. The quantity of waste disposed in the land fill could not be furnished by the officers present.
6. Normally the sanitary land fill is meant for final and safe disposal of residual solid waste and inert wastes, which is left out after segregating the wet waste (disposed through composting) and recyclables. But at present 125 Tons/day of un-segregated waste is being dumped in the land fill against the proposal of dumping 26.25 Tons/day of inert & residual waste.
7. The sanitary land fill is to be operated, maintained and closed strictly as per the criteria stipulated in the Solid Waste Management Rules-2016.
8. A Vermi compost facility (with two sheds having 54 compost troughs) was developed at Kothamamidipalem, but only dung is noticed in the pits and there is no wet waste. The Municipal Corporation is required to provide adequate facilities to convert wet waste generated into compost.
9. It is informed that a dry waste management centre has also been established, but the same is not in operation. The Municipal Corporation is required to take immediate necessary action to put the centre into operation for collection of recyclables.

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NOTE ON VISIT TO M/s. Jindal Urban Waste Management (Guntur) Ltd., at Kondaveedu (V), Edlapadu (M), Guntur District BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 08.03.2019

The Chairperson, State Level Committee visited M/s. Jindal Urban Waste Management (Guntur) Ltd., at Kondaveedu (V), Edlapadu (M), Guntur District, which is a Waste to Energy (W2E) plant under construction, on 08.03.2019 in the presence of Sri BSS Prasad, IFS, Chairman, Andhra Pradesh Pollution Control Board; Dr. G. Sobha Rani, Municipal Health Officer, Guntur Municipal Corporation and other officials of APPCB & GMC. Sri. M.V. Chary and other representatives of the project were present during the visit.

The following are the observations:

1. The Waste to Energy project is under construction in an extent of 15.5 acres with a project cost of Rs. 212.9 Crores. The project site is abutting existing Municipal waste dump site of Guntur Municipal Corporation (GMC).
2. The Andhra Pradesh Pollution Control Board issued Consent on 20.03.2017 for establishment of 15 MWH Waste to Energy (W2E) plant and Authorization under Solid Waste Management Rules-2016 on 04.05.2018.
3. The project is proposed to utilize the Municipal Solid Waste (1620 Tons /Day) generated from 9 No. Urban local bodies (Vijayawada Municipal Corporation, Guntur Municipal Corporation + 7 Municipalities – Sattenapalli, Narasaraopet, Ponnuru, Tenali, Chilakaluripet, Mangalagiri & Tadepalli) as fuel and generate electricity.
4. The construction works of the project are under progress and the representatives of the project informed that the W2E plant will be commissioned by September' 2019.

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**NOTE ON VISIT TO DISTRICT HOSPITAL, NANDYAL, KURNOOL DISTRICT BY HON'BLE
CHAIRPERSON, STATE LEVEL COMMITTEE ON 25/03/2019**

The Chairperson, State Level Committee visited District Hospital, Nandyal, Kurnool District on 25.03.2019 to verify the Bio Medical Waste Management in the Hospital. Dr. M. Vijay Kumar, Superintendent; Dr. CH. Sirisha, R.M.O; officials of Andhra Pradesh Pollution Control Board, Zonal Office & Regional Office, Kurnool and Mr. Sudhakar, Operator of CBMWTF, Kurnool District were present during the visit.

The following are the observations:

1. The District Hospital, Nandyal was established in March, 2002. The Board has issued BMW Authorization to the District Hospital, Nandyal on 26.04.2012 for the beds strength of 200 Nos, which stood expired on 30.11.2017.
2. The Hospital is operating without valid Consent and BMW Authorisation of the Board. The Andhra Pradesh Pollution Control Board had issued notices/directions on 12.03.2014, 30.09.2015, and 26.11.2015 for operating the hospital without valid consent of the Board, without providing Sewage Treatment Plant and discharging the untreated effluents into municipal drains and thereby causing surface and ground water pollution.
3. The hospital is having 24 wards with 300 beds capacity. The Hospital is maintaining separate bins in the wards and collecting the segregated Bio Medical Waste in the colour coded bins.
4. The hospital is maintaining a register for bio-medical waste. The hospital is generating Bio Medical Waste of about 20-22 kgs / day (Yellow Category), 02 kgs/day (Red Category), 0.8 kg / day (White Category) & 0.5 kg /day (Blue Category).
5. The waste is temporarily stored in a room, Opp to Ayush Clinic before being collected by CBMWTF.
6. The hospital has tie up arrangement with CBMWTF of Kurnool District. The representative of M/s Medical Waste Solutions, Kurnool, a Common Bio Medical Waste Treatment Facility informed that bio-medical waste is being collected from the hospital daily in the evening between 03:00 PM to 04:00 PM.
7. The hospital is generating about 180 KLD of waste water from various sources i.e from lab & floor washings, operation theatres, domestic etc., At present, the hospital is not having STP and the untreated liquid waste is being discharged into Municipal drain.

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8. The following points are highlighted during the visit.

- The District hospital is to apply for CFO, HWA & BMW authorisation immediately as it is mandatory under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 Acts and Environment (Protection) Act, 1986.
- The District hospital shall submit a time bound proposal for the construction and commissioning of Sewage Treatment Plant.
- The District hospital to pursue the Municipal authorities for lifting the General waste generated from the hospital, on daily basis.

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**NOTE ON VISIT TO MUNICIPAL DUMPSITE OF NANDYAL MUNICIPALITY BY HON'BLE
CHAIRPERSON, STATE LEVEL COMMITTEE ON 25/03/2019**

The Chairperson, State Level Committee visited the Municipal Dump site of Nandyal Municipality on 25.03.2019 in the presence of the officials of Andhra Pradesh Pollution Control Board, Zonal Office & Regional Office, Kurnool; Sri. P. Bhavani Prasad, Commissioner and Kum. P. Kalavathi, Asst., Executive Engineer of Nandyal Municipality.

The following are the observations:

1. On verification of the records maintained by the Municipality, about 60 - 65 Tones/day of MSW is generated/ collected in Nandyal Municipality area. They are following RTMS to ensure door to door collection of Solid Waste.
2. Approximately 2.0 Lakhs tones of Municipal Solid Waste was dumped at Nandyal Municipal dump site in an area of 16 acres for the past 30 years without any segregation.
3. The Nandyal Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board.
4. There is no system followed for segregation of waste and the entire un-segregated waste is being dumped.
5. A shed is existing at Nandyal Municipal dump site for vermi composting of wet waste, however the same is not in use.
6. The Commissioner, Nandyal Municipality informed that, there was a proposal for setting up of a Waste to Compost project by engaging third party services i.e., M/s. Cube Bio-Energy (P) Ltd., Chennai, but so far no work has been commenced.

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NOTE ON VISIT TO M/S. SANTHIRAM MEDICAL COLLEGE AND GENERAL HOSPITAL BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 25/03/2019

The Chairperson, State Level Committee visited M/s Santhiram Medical College and General Hospital, Nandyal, Kurnool District on 25.03.2019 to verify the Bio Medical Waste Management in the Hospital. Dr. B.Chandranna, Superintendent; Smt.Kankadurga, Director and Dr.Krishna Rao, Principal of the Shantiram Medical College; officials of Andhra Pradesh Pollution Control Board, Zonal Office & Regional Office, Kurnool and Mr. Sudhakar, Operator of CBMWTF, Kurnool District were present during the visit.

The following are the observations:

1. The Santhiram Medical College and General Hospital was established in March, 2005. The Andhra Pradesh Pollution Control Board has issued BMW Authorization to the Medical College and General Hospital on 06.02.2015 for bed strength of 450 Nos, which stood expired on 30.06.2016.
2. The Hospital is operating without valid Consent and BMW Authorization of the Board. The Board has issued notices/directions on 07.05.2015, 25.06.2015, 26.11.2015, 30.04.2018 and 31.01.2019, for operating without valid consent of the Board. The Hospital has to obtain Consent and BMW Authorization from APPCB.
3. At present, the hospital is having 16 wards with 690 beds capacity. The Hospital has provided separate bins in the wards but not maintaining the bins properly. During the visit, it was observed that the food waste was mixed with Bio medical waste. The BMW segregation to be strictly followed as per rules.
4. The hospital is maintaining a register for bio-medical waste. The hospital is generating BMW of about 40-45 kgs / day (Yellow Category), 04-05 kgs/day (Red Category), 1 – 1.5kg / day (White Category) & 0.5 kg /day (Blue Category).
5. The waste is temporarily stored in a room located in ground floor of D block, behind female medical ward, before being collected by CBMWTF.
6. The hospital has tie up arrangement with CBMWTF of Kurnool District. The representative of M/s Medical Waste Solutions, Kurnool, a Common Bio Medical Waste Treatment Facility informed that bio-medical waste is being collected from the hospital daily in the morning between 10:30 am to 11:00 am.
7. The hospital is generating about 140 KLD of waste water from various sources i.e from lab & floor washings, operation theatres, domestic etc., The hospital has provided Sewage Treatment Plant of capacity – 2.5 MLD and the treated waste water is partly utilized for onland application and partly discharging the effluents to outside the premises. The Hospital to take steps for utilizing the treated effluents totally, without any discharge to outside the premises.

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NOTE ON VISIT OF SOLID WASTE MANAGEMENT FACILITY AT AYYALUR GRAMPANCHAYAT BY THE HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 25/03/2019

The Chairperson, State Level Committee visited the solid waste management facility being operated by Ayyalur grampanchayat on 25.03.2019 in the presence of officials of APPCB, Zonal Office Kurnool & Regional office, Kurnool; Mr.P.Balakrishna Reddy, District Co-ordinator, Zero Waste Panchayat Project, Kurnool and Mr. S.Akbar Vali Panchayat Secretary.

The following are the observations :

1. Every green ambassador is collecting Wet waste & Dry waste from the households into the respective compartments provided in their tri cycles. They are collecting 300 Kgs of Wet waste and 100 Kgs of Dry waste per day from 900 houses in Ayyalur Gram Panchayat.
2. The Green ambassadors are provided with Radium coats, protective and safety kits for collection of waste from door to door.
3. The wet waste is mixed with cow dung in preparatory tanks. The mixed waste is then taken to vermicompost pits where the verms are introduced. After completion of the vermicompost, the same is sieved to separate the verms. The produced compost is bagged and sold.
4. The dry waste is segregated into plastics, metals, glass bottles, waste paper / card boards, waste chappals etc., The balance waste which is not useful for composting or recycling is dumped in their low lying area.
5. They have not procured machines for shredding the plastic waste. Hence, they are sending the plastic waste to Ponnapuram Solid waste management facility.
6. The facility is having two small incinerators for disposal of sanitary napkins / pads, which are being operated on electricity.

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES IN GREATER VISAKHAPATNAM MUNICIPAL CORPORATION, VISAKHAPATNAM ON 03.04.2019 BY HON' BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the following Solid Waste Processing Facilities at Kapuluppada, and Mudasarlova in Greater Visakhapatnam Municipal Corporation (GVMC) on 03.04.2019 in the presence of Sri A. Hemanth, CMO (H), GVMC and other officials of APPCB & GVMC.

1. M/s. Jindal Urban Waste Management (Visakhapatnam) Ltd (Waste to Energy Plant).
2. M/s. Pro Enviro C&D Waste Management Pvt. Ltd. (C&D Waste Recycling facility)
3. M/s. Maridi Eco Industries Ltd. (CBMWTF Facility).
4. M/s. Vizag Bio-Energy Private Ltd. (Waste to Bio-Energy(Bio Gas) plant)
5. Bio Mining Project.
6. Solid Waste processing facilities at Mudasarlova.

The following are the observations made during the field inspection:

1. Solid Waste Management Facilities (Wet & Dry waste Resource centers) in GVMC:

- i. The population of the Greater Visakhapatnam Municipal Corporation is about 18,69,729 and its area is 132.45 Sq.kms with number of households – 6,36,864, No. of wards – 74 & No. of Zones – 08. The total solid waste generated is about 920 Tons/day.
- ii. GVMC identified 100 Acres of land at Kapuluppada for dumping of municipal solid waste and is in the process of establishing integrated Solid Waste Management facilities in this area. GVMC is also operating 7 no. of wet waste composting facilities of total capacity 373 MTPD and 6 no. of dry waste processing facilities of capacity 115 MTPD at different locations.
- iii. The sanitary land fill was established at Sy. No. 360, at Kapuluppada, Bheemunipatnam (M), Visakhapatnam in an extent of 2.0 acres out of total area of 100 Acres of land allotted for solid waste management. It is reported that 1.5 mm thick high density polyethylene (HDPE) geo membrane overlaying 90cm of clay soil is provided at the bottom and sides of the secured land fill. A leachate collection pit is constructed. Andhra Pradesh Pollution Control Board issued provisional authorization to the Sanitary Landfill facility vide order dated 09.01.2018.
- iv. The GVMC Officials informed that the sanitary landfill will be put into operation once 15 MW WTE Plant (M/s. Jindal Urban Waste Management (Visakhapatnam) Ltd., is commissioned and at present un-segregated waste is being dumped in the vacant dumping yard of GVMC.

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- v. A wet waste compost facility of 20 TPD and dry waste resource collection center of 25 TPD capacities are in operation at Kapuluppada. A plastic waste recycling unit is noticed functioning in another shed consisting of cleaning system, shredding and bailing equipment. GVMC laid a road using plastic waste.

2. M/s. Jindal Urban Waste Management (Visakhapatnam) Ltd (15 MW Waste to Energy Plant)

- i. The Waste to Energy project is under construction in an extent of 17.08 acres with costs of Rs. 218 Crores. The project site is within existing Municipal waste dump site of Greater Visakhapatnam Municipal Corporation (GVMC).
- ii. The Andhra Pradesh Pollution Control Board issued Consent on 20.03.2017 for establishment of 15 MWH Waste to Energy (WTE) plant and Authorization under Solid Waste Management Rules-2016 on 04.05.2018.
- iii. The project is proposed to utilize the Municipal Solid Waste (1620 Tons /Day) generated from 5 No. Urban local bodies (GVMC, Narsipatnam Municipality & Yelamanchili Municipality, Srikakulam Municipality & Vizianagaram Municipality) as fuel and generate electricity.
- iv. The construction works of the project are under progress and the representatives of the project informed that the W2E plant will be commissioned by November' 2019.

3. M/s. Pro Enviro C&D Waste Management Pvt. Ltd. (C&D Waste Recycling facility)

- i. The APPCB issued Consent to M/s. Pro Enviro C & D Waste Management Pvt. Ltd., Kapuluppada (V), Bheemunipatnam (M), Visakhapatnam Dist for establishment of a Construction & Demolition Waste management unit of capacity 200 TPD in an extent of 5.0 Acres.
- ii. The facility will be operational by the end of April, 2019.
- iii. The process equipment consists of primary & secondary crushers, vibrating screen, hydro washer.
- iv. Processed construction and demolition solid waste is recovered in different sizes of stone aggregate for utilization as bed material for building construction in basement, road construction and for manufacturing parking tiles.
- v. Green belt is to be developed all along its boundary.

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4. M/s. Maridi Eco Industries Ltd. (CBMWTF Facility)

- i. M/s. Maridi Eco Industries (Andhra) Private Limited is a Common Bio-Medical Waste Treatment Facility located at Kapuluppada (V), Bheemunipatnam (M), Visakhapatnam to cater to the HCFs in Visakhapatnam Districts. The facility has been commissioned in the year 2005.
- ii. APPCB issued renewal of Consent & Authorization vide order dated. 12.02.2016 for a period up to 31.10.2020 duly stipulating certain conditions to comply with.
- iii. At present, the CBMWTF is catering to 905 No. of HCFs i.e., Government & Private Hospitals, Nursing Homes, Clinics, Dispensaries, Laboratories, Blood Banks etc., in Visakhapatnam District. The total bed strength of the HCFs catered by CBMWTF is 12,800 No's.
- iv. The CBMWTF has facilities like HSD fired dual chamber incinerator of capacity 250 kgs/hr, auto clave 50 Kg/hr and shredder 50 kg/hr for treatment and disposal of the bio-medical waste.
- v. The facility is collecting about 2 to 2.5 TPD of bio medical waste from HCFs operating in Visakhapatnam District.
- vi. The common facility is temporarily not in operation since 27.03.2019 for carrying out maintenance works and the Bio- Medical Waste collected in Visakhapatnam district is being sent to the nearby CBMWTF located in Srikakulam district.

5. M/s. Vyzag Bio-Energy Private Ltd. (Waste to Bio-Energy(Bio Gas) plant)

- i. The Board issued Consent for Establishment to M/s. Vizag Bio-Energy Fuels Pvt. Ltd., Kapuluppada (V), Bheemunipatnam (M), Visakhapatnam Dist., for production of Bio-CNG Gas at 525 Kg/day in an extent of 1647 Sq. m by using 17 TPD Organic Wet Waste . At present the facility is under construction.
- ii. The Process includes – Separation of other waste from Organic Waste, Crushing, Feeding to Bio-Digester, Generated Bio-Gas filling in Balloons, Bio- Gas purification, Bio-Gas compressor, filling in Cascade, Slurry de-watering for producing organic manure.
- iii. The project is proposed to be commissioned by the end of April' 2019.

6. Bio-mining project:

- i. GVMC in co-ordination with M/s. Coromandel International Ltd., accorded permission to establish and operate Bio mining plant to M/s. Bhavani Bio-Organics Pvt., Ltd., , in the premises of old dump site of GVMC at Kapuluppada, in an extent of 5.0 Acres.
- ii. The waste is screened into four different sizes i.e., less than 4mm, 8mm, 10mm and rejects. They use raw materials coco peat, tobacco dust, press mud from sugar industries, Agriculture minerals/ bacteria and blended with 4 mm waste to produce desire organic manure.

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- iii. So far about 35,000 tones of MSW have been processed from its commencement in the year 2017 and about 8,800 tones of organic manure was produced.
- iv. GVMC to follow the CPCB guidelines for disposal of Legacy Waste and also submit action plan for disposal of the total quantity of Legacy Waste.

7. Solid Waste processing facilities at Mudasarlova

- i. GVMC has initiated Closed compact system of waste transport in MSF I at Mudasarlova with the funds given by Swachh Andhra Corporation.
- ii. Part of the Wet waste from Vegetable Market is being converted to Bio Compost at Mudasarlova facility. The Waste received is shredded and windrows are formed for effective Bio Composting process. The installed capacity of the unit is 50 TPD. The compost produced is screened and packed.
- iii. Greater Visakhapatnam Municipal Corporation to submit action plan for disposal of the total quantity of Wet Waste generated for converting into useful compost.

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NOTE ON VISIT TO KING GEORGE HOSPITAL, VISAKHAPATNAM ON 03.04.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited King George Hospital (KGH), Visakhapatnam on 03.04.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. K.S.L.G. Sastry, Deputy Civil Surgeon & RMO; officials of Andhra Pradesh Pollution Control Board, Zonal Office & Regional Office, Visakhapatnam and Mr. G.K Kishore, Representative of CBMWTF, Visakhapatnam District.

The following are the observations made during the field inspection:

- i. King George Hospital (KGH) is a Government General Hospital located in Visakhapatnam. The hospital has been serving the needs of north coastal Andhra Pradesh and adjacent Orissa state for last more than 150 years.
- ii. The APPCB has issued CFO & BMW Authorization to KGH on 01.06.2017 for the beds strength of 1037 Nos, which is valid up to 30.11.2019.
- iii. The Andhra Pradesh Pollution Control Board issued directions under letter dated 23.08.2017 to establish ETP to treat the wastewater so as to meet the prescribed standards in schedule-II of the Bio-Medical Waste Management Rules-2016.
- iv. The Hospital is maintaining separate bins in the wards and collecting the segregated Bio Medical Waste in the colour coded bins.
- v. The hospital is maintaining a register for bio-medical waste. The hospital is generating Bio Medical Waste of about 1570 Kg /Month (Yellow Category), 1926 Kgs/Month (Red Category), 47 Kg / Month (White Category) & 10 Kg /Month (Blue Category).
- vi. The Hospital has tie up arrangement with CBMWTF of Visakhapatnam District. The representative of M/s Maridi Eco Industries (Andhra) Pvt. Ltd., Visakhapatnam, a Common Bio Medical Waste Treatment Facility, informed that bio-medical waste is being collected from the hospital daily in the evening between 03:00 PM to 04:00 PM and if necessary they are collecting the waste twice in a day.
- vii. The hospital is generating about 500 KLD of waste water from various sources i.e from lab & floor washings, operation theatres, domestic etc., At present, the hospital is not having STP and the untreated liquid waste is being discharged into Municipal drain. The HCE has started the construction of STP of 1.5 MLD capacity.
- viii. A black coloured bag filled with un-mutilated syringes and needles is observed adjacent to internal road, which is a serious violation.

B.R. Reddy

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The following points are highlighted during the visit.

- i. KGH is to submit a time bound proposal for the construction and commissioning of Sewage Treatment Plant.
- ii. KGH is to ensure good housekeeping, maintain proper segregation of BMW in specified colour coded bins without any deviation.
- iii. KGH is to review and monitor the activities relating to Bio- Medical Waste Management through a committee for ensuring strict compliance.
- iv. KGH is to ensure that syringes are either mutilated, needles are cut and stored in proper container before handing over to CBMWTF.
- v. KGH is to ensure that BMW is not mixed with Municipal Solid Waste.

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NOTE ON VISIT TO M/S ULTRA TECH CEMENT LIMITED ON 30.04.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited M/s Ultra Tech Cement Limited, Bhogasamudra (V), Tadipatri (M), Anantapur district on 30.04.2019 in the presence Sri N.Srinivasa Rao, Functional Head (Technical), Sri P. Ganapati Raju, Sr. General Manager (Quality Control) of M/s Ultra Tech Cement Limited and officials of Andhra Pradesh Pollution Control Board.

The following are the observations:

1. M/s Ultra Tech Cement Limited, Bhogasamudram (V), Tadipatri (M), Anantapur district is using segregated Municipal solid waste (incinerable portion – Paper & Plastic etc.,) as alternative fuel (auxiliary) in the cement kiln.
2. They have agreement with Tadipatri Municipality, Nandyal Municipality, Bangalore Municipal Corporation and ILFS Bangalore for getting incinerable portion of the segregated Municipal solid waste. ILFS is the 3rd party organization involved in segregation of Municipal Solid waste generated from Bangalore Municipal Corporation areas.
3. M/s Ultra Tech Cement Limited received 8005 MT of MSW / RDF during October, 2017 to March, 2019 and Co-processing MSW @ 30-40 Tons /day.
4. The segregated waste is collected from Municipalities and Transported to the cement plant in covered vehicles. The waste is stored under a shed. The Municipal solid waste is shredded for size reduction (< 50 mm size), mixed with dolochar/husk to make it uniform with respected to quality & flow ability and conveyed to the burning point for co-processing in the kiln.
5. In order to enhance the utilization of Alternative Fuel and Raw materials (AFR), M/s Ultra Tech Cement Limited planning to install another shredder of Germany make with capacity of 20 MT/hour for co-processing MSW of about 150 TPD.
6. They sought for instructions to the Municipalities to segregate the incinerable portion of MSW at their locations, so that they can be transported in cement plant vehicles.

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NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES OF TADIPATRI MUNICIPALITY ON 30.04.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Solid Waste Processing Facilities of Tadipatri Municipality on 30.04.2019 in the presence Sri P. Narasimha Prasad Reddy, Municipal Commissioner and officials of Andhra Pradesh Pollution Control Board.

The following are the observations:

1. Tadipatri Municipality is having population of 1,20,000 with 30,449 households. Door to door garbage collection is being practiced and 2 bin system for wet and dry garbage collection is implemented. The waste collection vehicles are provided with partition for collecting dry and wet waste separately.
2. About 50 TPD of MSW is generated of which 36 tons is from households, 5 tons market waste, 1 ton from commercial areas and 8 tons from silt & road sweepings.
3. A secondary segregation unit is provided near compost yard area. The compost yard is located at Hussainpuram, Tadipatri in an area of 9.62 Ac. All the wet waste and dry waste are collected at this site. Open burning of the waste has been observed and it needs to be stopped immediately. Thick green belt to be developed along the boundary of the site.
4. A shed with vermi composting troughs and iron boxes are provided for composting 5 tons of wet waste / day. However the vermi composting process was not in operation. The Municipality is required to carry out the composting process effectively to compost the total quantity of wet waste generated and maintain record for quantity of wet waste received & compost produced/disposed etc.,
5. The Municipality entered into an agreement with M/s Ultra Tech Cement Limited for supply of non recyclable dry Municipal solid waste and so far supplied about 4,750 tons of MSW.
6. The Tadipatri Municipality has imposed 100 % ban on usage of plastic carry bags since 2006 and established linkages with paper/ jute/ cloth bag suppliers. They are collecting fines from violators. They have imposed ban on Open Defecation and Open Urination.
7. The construction and demolition wastes are collected in a identified stock point, which is re-used for new road formation, filling of low lying areas, basement fillings, formation of bunds etc.,
8. About 30 tons / month of plastic waste is being collected by 6 units in the Municipality and the collected waste is pressed & bailed and sold.

NOTE ON VISIT TO SOLID WASTE DUMPSITES AT KADAPA MUNICIPAL CORPORATION ON 01.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE

The Chairperson, State Level Committee visited Solid Waste dumpsites of Kadapa Municipal Corporation on 01.05.2019 in the presence Sri S. Lavanna, Municipal Commissioner and other officials of Kadapa Municipal Corporation & Andhra Pradesh Pollution Control Board.

The following are the observations:

1. The total population of Kadapa Municipal Corporation is 3,44,893 (2011) with 77,543 households. About 158 tons / day of MSW is generated.
2. The closure & containment of Kadapa Municipal solid waste old dumpsite at Ukkayapalli Village was taken up under World Bank Project with an aim to reduce the risk from contamination and providing improved air quality and ambient environment for the communities near the Municipal Solid Waste dump yard. The work is expected to be completed shortly.
- 3: The un-segregated Municipal Solid Waste is being dumped since January, 2014 at survey no.756, Kolumulapalli village, C.K.Dinne Mandal. The total area of this site is 92.6 acres.
4. A vermi composting of 1 ton / day handling capacity is provided but the same is not in operation and is inadequate to handle the total quantity of wet waste which is about 80 tons / day. The Municipality is required to enhance the composting facilities, carry out the composting process effectively to compost the total quantity of wet waste generated and maintain record for quantity of wet waste received & compost produced/disposed etc.,
5. There is no system followed for segregation of waste and the entire un-segregated waste is being dumped at Kolumulapalli site. They are required to implement segregation of wet and dry waste at household level and the segregated dry waste to be disposed to recyclers/ sent to cement plants and wet waste to be converted to useful compost.
6. No record is being maintained about disposal of the Municipal Solid Waste.
7. Open burning of MSW has been observed at Kolumulapalli dumpsite, which is to be stopped immediately.
8. Small portion of Bio- Medical Waste is dumped at this site, which is to be handed over to the operator of common bio medical waste treatment facility. Steps shall be taken to prevent mixing of bio medical waste with municipal solid waste.
9. There appears to be a proposal for setting up of a Waste to Energy Project in Kurnool, but so far work has not been commenced.
- 10: Suitable facilities for implementation of Construction & Demolition waste rules are not provided.

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NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES OF JAMMALAMADUGU MUNICIPALITY ON 01.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Solid Waste Processing Facility of Jammalamadugu Municipality on 01.05.2019 in the presence Smt. G. Lakshmi Rajyam, Municipal Commissioner and officials of Andhra Pradesh Pollution Control Board.

The following are the observations:

1. The total population of Jammalamadugu is 46,049 (2011) with 12,516 households. About 22 tons / day of MSW is generated.
2. The composting facility comprising of a shed, platforms, shredder is located near Doraswamy Chenu. It is observed that the composting facility is not in use. The Municipality is required to carry out the composting process effectively to compost the total quantity of wet waste generated and maintain record for quantity of wet waste received & compost produced/disposed etc.,
3. The Municipality is dumping the un-segregated MSW in this area. They are required to implement segregation of wet and dry waste at household level and the segregated dry waste to be disposed to recyclers/ sent to cement plants and wet waste to be converted to useful compost.
4. The municipality has not obtained authorization from APPCB for processing and disposal of Solid Waste.
5. The Municipality to improve sanitation in the Solid Waste Processing site and develop thick green belt along the boundary of the site.

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY, STP AND ASWINI HOSPITAL LOCATED IN TIRUMALA ON 02.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Solid Waste Processing Facility, Sewage Treatment plant and Aswini Hospital in Tirumala on 02.05.2019 in the presence Sri. C.Chandrasekhar Reddy, Chief Engineer and other officials of TTD & officials of Andhra Pradesh Pollution Control Board.

The following are the observations:

- i. About 60,000 to 80,000 pilgrims visit Tirumala everyday. Approximately 90 TPD of Solid Waste is generated of which 30TPD is wet waste and 60 TPD is dry waste.
- ii. 30 tones of wet waste comprising food waste, decoration materials (Flowers, Banana leaves etc.,) is being treated at bio compost yard and producing bio-manure using Windrow methodology. M/s. Bright Waste Technologies, Bangalore is operating the plant of capacity 50 tones per day and the plant consists of a shredder, primary & secondary screens and windrow platforms.
- iii. The balance quantity of solid waste is being dumped in existing Kakulakonda dumpsite.
- iv. Pet bottles, chappals, cardboards are being segregated at source and disposed to recycling unit (about 3.6 TPD).
- v. The TTD authorities are required to implement segregation of wet & dry waste and the segregated dry waste to be disposed to recyclers/ sent to cement plants and the total wet waste to be converted to useful compost.
- vi. The TTD authorities are required to process the legacy waste (1.25 lakh tons) and clean up the area to maintain zero waste disposal in Tirumala Hills. The leachate generated from the existing dump to be transferred and fed to STPs for treatment.
- vii. 4 STPs of total capacity of 9.5 MLD are in operation in Tirumala and the treated waste water is utilized for gardening.
- viii. Aswini Hospital with 30 bed capacity of Tirumala Tirupathi Devasthanams in Tirumala is providing health care facilities to the pilgrims. The Biomedical waste generated is disposed to common facility i.e. M/s AWM Consulting Limited. The HCE obtained CFO and BMW Authorization order valid upto 30.06.2026.

Approved
B. Reddy
2/5/19

NOTE ON VISIT TO M/S. SRI VENKATESWARA INSTITUTE OF MEDICAL SCIENCES (SVIMS), TIRUPATI, CHITTOOR DISTRICT ON 02.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE

The Chairperson, State Level Committee visited M/s. Sri Venkateswara Institute of Medical Sciences (SVIMS), Tirupati, Chittoor District on 02.05.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. Alok Sachan, Medical Superintendent & other officials of the institute, officials of Andhra Pradesh Pollution Control Board and Sri N. Hanumaiah, Operator of CBMWTF, Chittoor District.

The following are the observations:

1. M/s. Sri Venkateswara Institute of Medical Sciences has started functioning from 26.02.93. The HCE has obtained CFO, HW Authorization and BMW Authorization for operating 1000 beds Hospital, which is valid up to 31.10.2020.
2. There are 34 wards in the hospital. The Hospital is maintaining separate bins in the wards and collecting the segregated Bio medical waste in the colour coded bins. They shall ensure that the syringes are either mutilated or needles cut and stored in puncture proof containers and disposed to CBMWTF.
3. The hospital is maintaining a register for Bio-Medical waste. The hospital is generating about 64.88 kgs/day (Yellow Category), 12.16 kgs/day (Red Category), 0.48 kg / day (White Category) & 1.94 kg /day (Blue Category).
4. The Bio-medical waste is stored in a room which is located adjacent Boys hostel before being collected by CBMWTF.
5. The hospital is tied up with M/s. AWM Consulting Pvt Ltd., a Common Bio Medical Waste Treatment Facility for disposal of Bio Medical Waste. The representative of M/s. AWM Consulting Pvt Ltd., informed that bio-medical waste is being collected from the hospital daily in the morning between 08:00 AM to 09:00 AM.
6. The hospital is generating about 200 KLD of wastewater from various sources i.e from lab & floor washings, operation theatres, domestic etc., At present, the wastewater is being discharged into underground drainage of Tirupati Municipal Corporation leading to STP of 50 MLD capacity. As directed by APPCB, the SVIMS hospital shall submit a time bound proposal for the construction and commissioning of Effluent Treatment Plant for their premises.

NOTE ON VISIT TO DUMPSITE & SOLID WASTE PROCESSING FACILITIES IN TIRUPATI MUNICIPAL CORPORATION ON 02.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the solid waste processing facilities in Tirupathi Municipal Corporation on 02.05.2019 in the presence of Sri M.V.D.Phani Ram, Deputy Municipal Commissioner and other officials of Municipal Corporation & officials of Andhra Pradesh Pollution Control Board.

The following are the observations:

1. Tirupati Municipality was established in 1886 and upgraded to Municipal Corporation in the year 2007. The total population of Tirupati is 3,74,260 (2011) with 91,811 households. About 229 TPD of MSW is generated of which wet waste is 120 TPD, recyclable waste 53 TPD, inerts 31 TPD and C & D waste 25 TPD. They are following RTMS to ensure door to door collection of solid waste.
2. They are segregating the waste partly. The segregated waste is sent to processing plants at Tukivakam (V) and mixed waste is sent to Durgasamudram dumpsite.
3. Tirupati Municipal Corporation (TMC) is operating a dump yard at Sy.No.415,416,417 etc of extent 25.29 Acres, Durgasamudram Gram Panchayath, Tirupati Rural Mandal and dumping the solid waste since 2005.
4. TMC entered MOU with M/s. Waste Management solutions Pvt Ltd, for bio-mining of legacy waste in an extent of 2.0 acres. Only part of the machinery is installed and balance instllation works are under progress. They are disposing silt & inert material in sanitary landfill. Disposal details of materials separated from the legacy waste are not informed.
5. TMC obtained Authorization vide order No. 55/APPCB/SWM/A—SLF/2018, Dt. 05.11.2018 from APPCB which is valid up to 31.10.2019 for operating the sanitary landfill facility.
6. TMC entered MoU with M/s Jindal Power Ltd for establishment of 6 MW power plant with MSW (waste to energy plant) in the month of March, 2016. But the project is not started.
7. TMC is sending 35 MT/day of wet waste for vermi-composting yard located at Thukivakam village, Renigunta Mandal for vermin-composting.

8. A temporary dry waste resource centre was setup at Tukivakam by Waste Management Solutions Pvt Ltd. The segregated dry waste collected is further sorted into Plastic, Paper, Glass, Metals, etc at dry waste resource centre. The non-recycle waste is bailed and further sent to cement factories.
- They are proposing to set up a automated material recovery facility for segregation of the dry waste.
9. TMC entered MoU with M/s. Pro Enviro C&D waste Management Pvt.Ltd. for processing of C&D waste @300.0 TPD in the extent of 5.0 acres at Thukivakam, Renigunta(M) Tirupati. The Board has issued CFE to the unit on 27.10.2018 . The facility is under construction.
10. TMC entered MoU with M/s. Mahindra waste to Energy Solutions LTD for establishment of Bio- CNG Gas plant by processing 50 TPD Biodegradable waste at Thukivakam, Renigunta(M) Tirupati. The APPCB has issued CFE to the unit on 05.03.2019. The facility is under construction. The Bio-CNG Gas generated will be used as fuel and slurry produced is de-watered and used as organic manure.
11. TMC framed bylaws in October-2018 stipulating user charges & fines and imposed ban on plastic carry bags, thermocoal plates , containers,dishes,water bottles less than 500 ml and water packets, non woven poly propylene carry bags, plastic packing covers less than 50 microns by notification dated 29.09.2018.
12. Major parks and markets are equipped with onsite composting facilities. A bio chest composting machine at Indira Priyadarshini Market is noticed. The wet market waste is fed into the machine everyday and the compost is produced in 3 weeks. The leachate generated from the bio chest composting machine is connected to sewer leading to STP.
- A compost system in operation in a park is noticed where the waste leaves are converted to useful compost. The system comprises of a shredder and metal dismantable boxes. The shredded waste leaves & dung are spread in the boxes in layers and stacked to produce compost.
13. The Tirupati Municipal Corporation is to ensure total segregation of wet and dry waste at household level. The total wet waste to be converted to useful compost by various composting techniques and Bio- CNG Gas plant. The segregated dry waste to be disposed to recyclers/ sent to cement plants.
- Approved By: Reddy*

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES AT NARASARAOPET MUNICIPALITY, GUNTUR DISTRICT ON 17.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the following Solid Waste Processing Facilities at Narasaraopet Municipality, Guntur District on 17.05.2019 in the presence of Sri B. Sheshanna, Commissioner, Narasaraopet Municipality and other officials of APPCB & Public Health Department.

1. Solid waste dump site at Sy. No. 1577/1, Chilakaluripet Road, Narasaraopet
2. Sewage Treatment Plant (STP)
3. Vermi compost yard and Material Recovery Facility
4. House composting units at Ward No.2, Narasaraopet Municipality

The following are the observations made during the field inspection:

- i. The population of the Narasaraopet Municipality is about 1,17,489 (2011) and its area is 7.65 Sq.kms with number of households –29,000 in 34 No. of wards. The total solid waste generated is about 65 Tons/day.
- ii. Narasaraopet Municipality is dumping un - segregated municipal solid waste in an area of about 9.5 acres land located at Sy No 1577/1 adjacent to Perecherla Road, Narasaraopet. It is reported that about 50,000 T of legacy waste exists in this site.
- iii. There are complaints about open burning of waste. The Municipal Commissioner has informed that measures were taken for dousing of fire at dump site by compaction of the waste with soil cover and also suppressing stray incidents of open burning of waste from time to time. During the inspection, no open burning is noticed.
- iv. Narasaraopet Municipality has tied up with Waste to Energy plant under construction at Obulunaidupalem, Kondaveedu, Edlapadu Mandal, Guntur District in the name of M/s. Jindal urban waste management (Guntur) Limited. The W2E Plant is expected to be commissioned by September, 2019.
- v. A sewage treatment plant of 15.5 MLD capacity is constructed at Narasaraopet Municipality to treat 8.5-9.0 MLD sewage generated and its commissioning is under progress.
- vi. A vermi-composting facility is under operation with 12 No. of compartments to process about 1 Ton of wet waste per day. The compost generation reported as 2 Tons per 60 days cycle.
- vii. A material recovery facility from dry waste of about 15 Tons per month capacity is existing near vermi compost yard. It is reported that about 10 Tons of plastic waste and 5 Tons of glass/cloth waste are recovered from dry waste per month. The segregated materials are being disposed to recyclers from time to time.

Prakash
21/05

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- viii. House hold composting activity is observed at ward No.2, Kayalavaraveedi, Narasaraopet with active participation by Sankalpa society members. It is observed that a plastic bin of about 20 Kg capacity is provided with tap at bottom for collection of leachate and internal pipe with gas traps and microbial culture to convert kitchen waste into bio-compost. 2 No. of such bins are provided per house for bio-composting of house hold organic/wet generated. The inoculum for composting is initially procured from supplier/open market and thereafter the on-site produced bio-compost is used to continue the composting activity at house hold.

The following points were highlighted.

- i. Narasaraopet Municipality to strictly ensure that there is no open burning of waste at dump site and in case of fire; they shall follow the CPCB guidelines for dousing of fire.
- ii. They shall follow the CPCB guidelines for disposal of Legacy Waste and also submit action plan for disposal of the total quantity of Legacy Waste.
- iii. Narasaraopet Municipality to submit action plan for improvement of Material recovery facility to recover more recyclable materials from dry waste.
- iv. Composting of kitchen waste at house hold & bulk generators level to be encouraged.
- v. Action to be taken for utilization of treated sewage for gardening/ plantation development along road dividers/ avenue plantation.

Review meeting with Commissioners of 6 Municipalities:

After the above field visits, the Chairperson reviewed the implementation status of SWM Rules, PWM Rules, C&DWM Rules and BMW Rules, 2016 with Commissioners of Narasaraopet, Chilakaluripet, Vinukonda, Macherla, Piduguralla & Sattenapalli Municipalities of Guntur District.

During the review, the Commissioners of the above municipalities presented the details of population, waste generation quantity, percentage of achievement of waste collection, steps taken for segregation of waste at source, fractions of dry & wet waste generation and present practices of disposal; measures taken to handle the plastic waste; Collection and disposal mode of Construction & Demolition Waste. It is reported that the Bio Medical waste is not allowed to mix with Municipal Wastes.

Prakash
21/05

Out of the above 6 Municipalities, Narasaraopet, Sattenapalli & Chilakaluripet Municipalities are tied-up with W2E plant under construction at Kondaveedu, Guntur District. Vinukonda and Piduguralla Municipalities are tied up with M/s Mahindra waste to energy solutions for installation of bio-digester plant to produce Bio CNG from wet waste.

The Construction & Demolition Waste is stored in demarcated area and used for filling of low lying areas.

The following points were highlighted:

- The segregation of waste at source to be improved.
- All the municipalities to prepare/implement action plans for disposal of legacy waste within the stipulated time limits. Explore the possibilities to segregate the waste and supply to nearby cement plants for co-processing of the urban waste.
- All the municipalities to improve the material recovery facilities for dry waste and composting facilities for wet waste.
- By laws to be notified and implemented for effective implementation of the Rules.

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NOTE ON VISIT TO AREA HOSPITAL, NARASARAOPET, GUNTUR DISTRICT ON 17.05.2019 BY
HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Area Hospital at Narasaraopet, Guntur District on 17.05.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr T. Srinivasa Rao, Medical Superintendent, Area Hospital and officials of Andhra Pradesh Pollution Control Board. The following are the observations made during the field inspection:

- i. This is a 100 bedded hospital.
- ii. The Hospital is maintaining separate bins in the wards and collecting the segregated Bio Medical Waste in the colour coded bins. Bags to be provided in the bins to prevent manual handling of the BMW.
- iii. The hospital is maintaining a register for bio-medical waste.
- iv. The hospital is generating about 25 KLD of waste water from various sources i.e. from lab & floor washings, operation theatres, domestic etc., At present, the hospital is not having STP and the untreated liquid waste is being discharged into Municipal drain. The HCE to provide pretreatment of aqueous waste generated at the hospital before discharging into municipal sewer and shall ensure connection to UGD to discharge the pretreated waste water to STP provided by the Narasaraopet Municipality.
- v. The HCF has provided common collection/ transit storage facility under lock & key to prevent unauthorized access to BMW, however proper ventilation to be ensured as per Rule 4 (b) of BMW Rules,2016..
- vi. The Hospital has tie up with CBMWTF of Guntur District and the BMW is being disposed to the common facility regularly,

12/2019
21/05

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY IN PIDUGURALLA, GUNTUR DISTRICT
ON 17.05.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited M/s. Mahindra Waste to Energy Solutions, Sy.No. 892/49/A, Piduguralla (V & M), Guntur District on 17.05.2019 in the presence of Sri K. Shammy, Municipal Commissioner, Piduguralla and officials of APPCB.

Following are the observations:

The construction work of bio-digester of 20 TPD capacity for bio-mechanization of wet waste generated at Piduguralla Municipality is under progress. The plant is expected to be commissioned during June'19.

At present windrows are formed for bio-composting of wet waste and to ascertain the waste receipts from the Municipality.

The CNG produced from the digester plant is proposed to be bottled and supplied for commercial use and the compost will be supplied as manure.

The commissioning of the plant to be reported.

Pr Reddy
21/05-

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES AT DWARAKA TIRUMALA, SANIVARAPUPETA & SATRAMPADU VILLAGES IN WEST GODAVARI DISTRICT ON 13.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Solid Waste Processing Facilities at Dwaraka Tirumala, Sanivarapupeta & Satrampadu Villages in West Godavari District on 13.06.2019 in the presence of Sri R. Victor, District Panchayat Officer, Eluru; Smt. Mahalakshmi, District Coordinator, District Panchayat Resource Center, Eluru and other officials of APPCB. Dwaraka Tirumala, Sanivarapupeta & Satrampadu Villages have been identified as model villages and as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in these villages within 6 months i.e by October'2019.

The following are the observations made during the field inspection:

1. Dwaraka Tirumala:

- a. The population of Dwaraka Tirumala is 5622 and number of households in the village are 1232. A shed with compost pits and compartments for storage of segregated dry waste is constructed and is operational.
- b. The green ambassadors are collecting wet waste & dry waste from the households.
- c. The wet waste is mixed with dung in preparatory tanks. The mixed waste is then taken to vermicompost pits where the verms are introduced. After completion of the vermicompost, the same is sieved to separate the verms. The produced compost is sold/ disposed. It is to be ensured that the total wet waste generated is collected and converted into valuable compost.
- d. The dry waste is segregated into plastics, metals, glass bottles, waste paper / card boards, waste chappals etc., The recovered material is sold out.
- e. They have procured machines for cleaning the plastic waste from dust and for shredding the plastic waste. The plastic waste is shredded for reuse in road making.
- f. The facility is having a small incinerator for disposal of sanitary napkins / pads, which is operated on electricity.
- g. The concerned District Authorities to ensure that adequate facilities are provided so that the total waste generated in the village is scientifically managed.

B. R. Reddy

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2. Sanivarapupeta:

- a. The population of Sanivarapupeta is 18174 and number of households in the village are 4767.
- b. A shed with compost pits, the storage pits for segregated dry waste and other Solid Waste processing facilities are provided, but they are yet to be put into operation. The facility to be effectively utilized for proper management and disposal of Solid Waste generated/collected from the Village.
- c. Tammileru leading to Kolleru Lake is passing adjacent to the village. Dumping of solid waste is noticed in Tammileru. The EO (PR&RD), Eluru assured that the waste dumped in Tammileru will be lifted to the facility within one week.

3. Satrampadu:

- a. The population of Satrampadu is 6393 and number of households in the village are 1794.
- b. A shed with compost pits, the storage pits for segregated dry waste and other solid waste processing facilities are provided, but they are yet to be put into operation. The facility to be effectively utilized for proper management and disposal of solid waste generated/collected from the Village.
- c. Large quantity of un segregated solid waste is noticed in low laying area adjacent to the solid waste processing shed. The area needs to be cleaned up and the solid waste be processed scientifically in their facility.

All the concerned are required to put their best efforts for effective implementation of solid waste management rules'2016 in the above model villages for ensuring 100% compliance by end of Oct'19, so that other villages can follow the best practices adopted in order to improve the environmental conditions.

Prasad

NOTE ON VISIT TO ASRAM HOSPITAL, MALKAPURAM, ELURU ON 13.06.2019 BY
HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited ASRAM hospital, Malkapuram, Eluru on 13.06.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. K. Umamaheswara Rao, Dean (Academic); Dr. K. Hanumantha Rao, CEO, officials of Andhra Pradesh Pollution Control Board and Mr. V. Venkateswara Rao, Representative of CBMWTF, West Godavari District.

The following are the observations made during the field inspection:

- a. Total bed strength of the hospital is 1000 generating about 2510 Kg/Month of Bio-Medical Waste.
- b. Andhra Pradesh Pollution Control Board renewed Consent and Bio-Medical Waste Authorization on 22.02.2019 with validity up to 31.01.2024.
- c. Specially designed stainless steel trolleys (3 nos of size 6' x 2.5' x 2.8' each) with compartments are provided for internal movement of bio-medical waste from different wards to BMW storage facility located near the STP.
- d. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste. They are required to use bar coded and non chlorinated eco friendly bags for collection of Bio-Medical Waste as per rules 4 (i) and 7 (8).
- e. The hospital has tie up with CBMWTF of West Godavari District operated by M/s Safe Environ. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
- f. The hospital has the facility of Sewage Treatment Plant (STP) of 1250 KLD capacity and the treated effluents are utilized in 60 acres of own land.
- g. The hospital being a bulk waste generator required to implement the provisions of Solid Waste Management Rules'2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises.

The provision of specially designed stainless steel trolleys with compartments for internal movement of bio-medical waste containing bags from different wards to BMW storage facility is noted to be very effective, as the waste containing bags are not visible to the patients/ general public while they are shifted to common storage room. The APPCB to examine and issue instructions to the teaching hospitals and other major hospitals to implement this system.

2/11/2019

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Segregated Bio Medical Waste collection in SS trolley

NOTE ON VISIT TO DUMPSITE & SOLID WASTE PROCESSING FACILITIES IN ELURU MUNICIPAL CORPORATION BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE ON 13.06.2019

The Chairperson, State Level Committee visited the dump site of Eluru Municipal Corporation on 13.06.2019 in the presence of Sri. A. Mohan Rao, Commissioner, Eluru & other officials of Municipal Corporation and officials of Andhra Pradesh Pollution Control Board.

The following are the observations made during the field inspection:

1. The population of Eluru Municipal Corporation is about 2.17 lakhs with 55014 no. of households in 50 wards.
2. They are generating about 79 TPD of solid waste. There is no system followed for segregation of waste and the entire un-segregated waste is being dumped in the dump yard located at Ponangi village, 5 km from Eluru.
3. The vermi compost facility is provided in this yard, however the same is not in use.
4. The Municipal solid waste is being burnt all over the site. The smoke is engulfing the area causing air pollution. The open burning of Municipal Solid Waste shall be stopped immediately and the fire shall be doused using soil cover. Fire tenders should not be used for dousing fire at sanitary landfill sites. Hon'ble National Green Tribunal in its order dt. 22.12.2016 in O.A No 199 of 2014 directed total stoppage of open burning of waste on lands, including at landfill sites making violators liable to pay environmental compensation.



Burning of solid waste at Ponangi dumping yard of EMC.

Eluru Municipal Corporation is required to take immediate steps for implementation of solid waste management rules'2016.

12/1/2019

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**NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY AND
DUMPSITE IN ANANTAPURAM MUNICIPAL CORPORATION ON
28.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL
COMMITTEE.**

The Chairperson, State Level Committee visited the Waste Disposal Machine installed by Anantapuram Municipal Corporation near the R&B Office and also Municipal Dump site of Anantapuram Municipal Corporation on 28.06.2019 in the presence of Sri S. Dilli Rao, Joint Collector, Anantapuram, Sri Siva Prasad, Deputy Commissioner and other officials of the Anantapur Municipal Corporation and APPCB.

The following are the observations:

1. About 110 MT tons per day of the Municipal Solid Waste is generated/ collected in Anantapuram Municipal Corporation (AMC). It is informed that the composition of the waste collected is 61 MT dry waste, 38.5 MT wet waste, 8 MT other waster and 2.5 MT of C& D waste.
2. The AMC installed Waste Disposal Machine (WDM) of capacity 1.5 Tons per hour at their Open Plot near R&B office, Sai Nagar for disposal of the dry Municipal Solid Waste for cluster of two wards. It is informed that the machine has been installed on trial basis and proposing to install such machines in other locations in the corporation area. During the visit, machine is in operation, but water scrubbing system is non-functional and black smoke is being emitted. They have not obtained any permission from APPCB for installation and operation of Waste Disposal Machine. Burning of Municipal Waste containing plastics at low temperatures is not permitted. The APPCB and the AMC may examine the issue in detail about the suitability of such a system.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard of extent 12.5 acres. About 4.8 Lakhs tones of Municipal Solid Waste has been dumped in this yard.
4. A work shop was conducted with cement plants and ULBs in Vijayawada on 12.06.2019 and the ULBs were directed to co-ordinate with the nearby cement plants for disposal of segregated dry waste. M/s. Ultra Tech Cements is the nearby cement plants to Anantapuram and they are accepting the segregated dry waste from the Municipalities. But the AMC has not taken necessary action in this regard.
5. A shed is existing at Municipal dump site for vermi composting of wet waste and the same is observed to be not in use.
6. The Corporation has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Anantapuram Municipal Corporation to follow the solid waste management rules'2016 in letter and spirit for management of present generated waste and the legacy waste.

approved
(Signature)
14/6/19

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**NOTE ON VISIT TO GOVT. GENERAL HOSPITAL, ANANTAPUR
ON 28.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL
COMMITTEE.**

The Chairperson, State Level Committee visited Govt. General Hospital, Ananthapuram District on 28.06.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. A. Jagannath, Superintendent; Smt Lalitha, RMO; and officials of the APPCB.

The following are the observations:

1. Govt. General Hospital, Anantapuram was established in the year 1958. The APPCB has renewed CFO & BMW Authorization to the Hospital on 19.06.2019 for the bed strength of 500 Nos, which is valid up to 30.04.2020.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards.
3. The hospital has tie up with CBMWTF of Anantapuram District operated by M/s. Sriven Environ Technologies. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
4. The hospital provided Common Biomedical waste storage facility and also general waste storage area. As per rule 4 (b) of Bio Medical Waste Management Rules'2016 proper ventilation to be provided for the common BMW storage facility.
5. It is noticed that few un mutilated syringes, needles, gloves and IV sets are mixed with general waste. The hospital is required to improve BMW collection system and ensure that the BMW is not mixed with general waste (rule 4 f).
6. The hospital (including hostels of medical college)being a bulk waste generator required to implement the provisions of Solid Waste Management Rules'2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises.
7. The Sewage Treatment Plant (STP) is under construction and it is proposed to reuse the treated effluents.

Approved
10/07

**NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY OF
KAKKALAPALLI GRAM PANCHAYATH (MODEL VILLAGE) ON
28.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL
COMMITTEE.**

The Chairperson, State Level Committee visited Kakkalapalli Gram Panchayath on 28.06.2019 in the presence of Sri. Sudhakar Reddy, District Panchayath Officer, Anantapuram District; Sri. Y.P. Ramana Reddy, District Co-ordinator; and officials of the APPCB. Kakkalapalli village has been identified as model village and as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in model villages within 6 months i.e by October'2019.

The following are the observations:

1. Kakkalapalli Grama Panchayath is having population of 3780 with 901 households.
2. There are 4 green ambassadors in the gram panchayat and each of them collects dry and wet waste from nearly 250 houses by using tricycles supplied by Swatch Andhra corporation to the gram panchayath. The tricycles are provided with partition for collecting dry and wet waste separately.
3. Even though the village is selected as model village in Anantapuram district, so far there is no SWPC shed for processing the solid waste. Hence the concerned authorities are required to take necessary action to complete the construction of SWPC and fulfil all the 18 SOP's in the SWPC by October, 2019.

approved
Prakash
10/07

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NOTE ON VISIT TO COMMON BIO MEDICAL WASTE TREATMENT FACILITY i.e M/S. SRIVEN ENVIRON TECHNOLOGIES IN ANANTAPURAM DISTRICT ON 28.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Common Bio Medical Waste Treatment Facility (CBMWTF) of Anantapuram District namely M/s. Sriven Environ Technologies on 28.06.2019 in the presence of Sri. Ashok, representative of the facility and officials of the APPCB.

The following are the observations:

1. M/s. Sriven Environ Technologies is located at survey No. 277-1A, Dumpetla village, Bathalapalli Mandal, Ananthapuram District and catering for treatment & disposal of Bio Medical Waste generated from the Health Care facilities operating in Ananthapuram & YSR Kadapa Districts.
2. The APPCB issued renewal of Consent & Authorization vide order dt. 12.05.2019 for a period up to 30.04.2024 duly stipulating certain conditions to comply with.
3. At present, the CBMWTF is catering to 406 (Anantapuram) and 276 (Kadapa) No. of HCFs. The total bed strength of the HCFs is 5359 (Anantapuram) and 3649 (Kadapa). It is informed that 106 (Anantapuram) and 61 (Kadapa) HCFs are yet to be tied up. APPCB to ensure that all the operating HCFs get tied up with CBMWTF for safe disposal of BMW.
4. It is informed that they are receiving about 1200 Kgs of bio medical waste from the HCFs located in Anantapuram & Kadapa Districts. They have provided bar coding to the bags and weighing the waste received from each HCF. It is informed that the facility is having six vehicles for lifting bio medical waste from the HCF's and all these vehicles are provided with GPS tracking system and route maps for regular lifting of the bio medical waste in Anantapuram and Kadapa Districts.
5. The CBMWTF is having facilities like HSD fired incinerator, auto clave and shredder for treatment and disposal of the bio-medical waste.
6. The facility has provided Quencher followed by ventury scrubber, water droplet separator, packed bed scrubber & mist eliminator separator to the incinerator to control air pollution.
7. The incinerator is provided with PLC controller. The facility has provided online monitoring system for continuous monitoring of temperature in primary & secondary chambers of the incinerator, flue gas emissions for CO., CO₂, and connected the data to APPCB website.

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8. The industry is disposing the Incinerator Ash and ETP Sludge within the unit premises in lined pit. As per consent, they shall dispose the incinerator ash to TSDF, Parawada, Visakhapatnam.
9. The facility has provided ETP for treating effluents generating from the wet scrubber, vehicles washings, BMW drums, floor washings.
10. It is observed that the workers of facility are manually segregating the bio medical received from HCFs. As per BMW rules, there shall be no secondary handling. The CBMWTF is required to inform APPCB about the HCFs not segregating the BMW in accordance with the rules for taking further action to improve the segregation of the BMW in HCFs.

approved
B. R. Reddy
10/07

NOTE ON VISIT TO DUMPSITE OF DHARMAVARAM MUNICIPALITY ON 28.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Dump site of Dharmavaram Municipality on 28.06.2019 in the presence of Smt.V.V.K.Kumari, Municipal Commissioner and other officials of the Dharmavaram Municipality and the APPCB.

The following are the observations:

1. The population of the Dharmavaram Municipality is about 1.45 lakhs and its area is 40.42 Sq.kms with number of households -34451 comprises 40 No. of wards.
2. The total solid waste generated is about 63 Tons/day. It is informed that they are lifting about 58 TPD of solid waste.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard located at Mallinenipalli over an extent of 22.16 acres. There is no proper road to the dump yard and the vehicles carrying solid waste are to pass through the village.
4. Open burning of Municipal Solid Waste is observed, which shall be stopped immediately and the fire shall be doused using soil cover. Fire tenders should not be used for dousing fire at sanitary landfill sites. Hon'ble National Green Tribunal in its order dt. 22.12.2016 in O.A No 199 of 2014 directed total stoppage of open burning of waste on lands, including at landfill sites making violators liable to pay environmental compensation.
5. They have constructed a shed for vermi composting and provided a small room for material recovery facility. But they are not carrying out the vermi composting or the material recovery activities.
6. The Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Dharmavaram Municipality to follow the solid waste management rules'2016 in letter and spirit for management of present generated waste and the legacy waste.

Approved
PmR
10/07

NOTE ON VISIT TO DUMPSITE OF PUTTAPARTHY NAGAR PANCHAYAT ON 28.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Dump site of Puttaparthi Nagar Panchayat on 28.06.2019 in the presence of Sri. N.V. Ramana Reddy, Municipal Commissioner and other officials of the Nagar Panchayath & the APPCB.

The following are the observations:

1. About 5.4 Tones/day of MSW is generated / collected in Puttaparthi Nagar Panchayath area and they are following RTMS to ensure door to door collection of Solid Waste.
2. There is no segregation of Municipal Solid waste and the entire un-segregated waste is being dumped in the dump site. The dump site is located at Sy.No.1612, Karnatakanagepalli (V) with an extent of 28.22 acres.
3. The Puttaparthi Nagar Panchayath has not obtained authorization from Andhra Pradesh Pollution Control Board.
4. It is informed that they are in process for setting up of a Waste to Compost project by engaging third party services i.e., M/s. Harsha Developers, Vijayawada, but the related ground works are yet to be started.

approved
B. Reddy
10/07

NOTE ON VISIT TO SRI SATYA SAI SUPER SPECIALITY HOSPITAL, PUTTAPARTHY, ANANTAPUR DISTRICT ON 29.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Sri Satya Sai Super Speciality Hospital, Puttaparthi, Ananthapur District on 29.06.2019 in the presence of Dr. Guru Murthy, Director of the Hospital; and officials of the APPCB to verify the Bio Medical Waste Management in the Hospital.

The following are the observations:

1. Sri Satya Sai Super Speciality Hospital, Puttaparthi was established in the year 1991. The Board has renewed BMW Authorization to the Hospital on 08.06.2016 for the bed strength of 300 Nos, which is valid up to 31.05.2021.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards. They are generating about 80 kgs/ day of Bio Medical waste.
3. The hospital has tie up with CBMWTF of Anantapuram District operated by M/s. Sriven Environ Technologies. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
4. The hospital provided Common Biomedical waste storage facility and also general waste storage area.
5. The hospital is generating about 150 KLD of waste water from various sources i.e. from lab & floor washings, operation theatres, domestic etc., They have provided STP of capacity 500 KLD. The treated water (after RO System) is utilized for cooling purpose in utilities and the remaining treated waste water is being utilized for gardening within the premises.

approved
B. K. Reddy
10/07

**NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY OF
PENUKONDA GRAM PANCHAYATH ON 29.06.2019 BY HON'BLE
CHAIRPERSON, STATE LEVEL COMMITTEE.**

The Chairperson, State Level Committee visited Penukonda Gram Panchayath on 29.06.2019 in the presence of Sri. Y.P. Ramana Reddy District Co-ordinator, DPRCTP, Anantapur District; and other officials of the Panchayath Raj dept & the APPCB.

The following are the observations:

1. Penukonda Grama Panchayath is having population of 21507 with 5,377 households. Daily door to door garbage collection is being practiced and the two-bin system for wet and dry garbage collection is implemented in the village.
2. The dry & wet waste generated is being collected on daily basis from every household by the green ambassadors using tricycles. These tricycles are provided with partition for collecting dry and wet waste separately.
3. They have provided a shed with compost pits, storage pits for segregated dry waste, plastic cleaning & shredding equipment etc.,
4. The collected wet waste is put in to NADEP troughs and after its decomposition is transferred to vermin troughs. The vermi compost produced is sold to farmers. The dry waste is segregated in to different categories and sold to guzarries.
5. It is noticed that lot of plastic waste is stored in the premises and the Gram Panchayath may explore possibility of sending the plastic waste to nearby cement plants viz M/s. Ultra Tech cements for co processing.

approved
B. S. S. S.
10/07

138 352

**NOTE ON VISIT TO DUMPSITE OF HINDUPUR MUNICIPALITY
ON 29.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL
COMMITTEE.**

The Chairperson, State Level Committee visited the dump site of Hindupur Municipality on 29.06.2019 in the presence of Sri V.Mallikarjuna, Municipal Commissioner and other officials of the Municipality & the Andhra Pradesh Pollution Control Board.

The following are the observations:

1. The population of the Hindupur Municipality is about 1.05 lakhs and its area is 38.16 Sq.kms with number of households -42089 comprises 30 No. of wards.
2. The total solid waste generated is about 60 Tons/day. It is informed that they are lifting about 58 TPD of solid waste.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard located at Parigi road in an area of 6.25 acres. Approximately 1.5 Lakhs tones of Municipal Solid Waste is dumped at dump site.
4. The Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.
5. It is informed that there is a proposal for setting up of a Waste to Compost project by engaging third party agency i.e., M/s. Cube Bio-Energy (P) Ltd., Chennai, but so far no ground work has been commenced. It is also informed that they are negotiating with the nearby steel units and cements plants for usage of the dry waste as fuel in their process.

Hindupur Municipality to follow the solid waste management rules'2016 in letter and spirit for management of present generated waste and the legacy waste.

approved
B.M. Rao
10/07

139 353

**NOTE ON VISIT TO A.P. VAIDHYA VIDHANA PARISHAD
DISTRICT HOSPITAL, HINDUPUR, ANANTAPUR DISTRICT ON
29.06.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL
COMMITTEE.**

The Chairperson, State Level Committee visited A.P. Vaidhya Vidhana Parishad District Hospital, Hindupur, Ananthapur District on 29.06.2019 in the presence of Dr. Kesavulu, Superintendent; Smt Rukminamma, RMO; and officials of the APPCB to verify the Bio Medical Waste Management in the Hospital.

The following are the observations:

1. A.P. Vaidhya Vidhana Parishad District Hospital, Hindupur was established in the year 2002. The Board has renewed CFO & BMW Authorization to the Hospital on 06.05.2019 for the bed strength of 200 Nos, which has validity upto 30.04.2020.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards. They are generating about 100 kgs/ day of Bio Medical waste and maintaining a register for bio-medical waste.
3. The hospital has tie up with CBMWTF of Anantapuram District operated by M/s. Sriven Environ Technologies. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on alternate days.
4. The hospital provided Common Biomedical waste storage facility and also general waste storage area.
5. The hospital is generating about 80 KLD of waste water from various sources i.e from lab & floor washings, operation theatres, domestic etc., At present, the hospital is not having STP and they propose to construct the STP within 6 months.

approved
Prasad
10/07

140 354

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY OF RAMANAYYAPETA GRAM PANCHAYATH (MODEL VILLAGE) ON 12.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Ramanayyapeta Gram Panchayath on 12.07.2019 in the presence of Sri. Ch. Jagga Rao, DLPO, Kakinada and officials of the APPCB. Ramanayyapeta village has been identified as model village and as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in model villages within 6 months i.e by October'2019.

The following are the observations:

1. Ramanayyapeta Grama Panchayath is having population of 28,369 with 8,800 households.
2. There are 20 green ambassadors in the gram panchayat for collecting dry and wet waste using tricycles and tractors. They are collecting about 5.3 tons of waste/day.
3. The Grama Panchayath has a shed with compost pits, storage pits for segregated dry waste, plastic cleaning & shredding equipment etc.,
4. The collected wet waste after its decomposition is transferred to vermin troughs. The vermi compost produced is sold to farmers. The dry waste is segregated in to different categories and sold to guzaries. It is informed that they are facing difficulties in disposal of the compost produced. The authorities concerned may resolve the issue by coordinating with Agriculture, Horticulture Departments & nearby Fertilizers Industries.
5. Lot of legacy waste is dumped in the area, which is required to be properly segregated for material recovery.

BrRecdly
15/07

~~141~~ 355

**NOTE ON VISIT TO GOVT. GENERAL HOSPITAL,
RAJAMAHENDRAVARAM ON 12.07.2019 BY HON'BLE
CHAIRPERSON, STATE LEVEL COMMITTEE.**

The Chairperson, State Level Committee visited Govt. General Hospital, Rajamahendravaram, East Godavari District on 12.07.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. P. Ramesh Kishore, Superintendent and officials of the APPCB.

The following are the observations:

1. APPCB has renewed CFO & BMW Authorization to the Govt. General Hospital, Rajamahendravaram for the bed strength of 350 Nos, which is valid up to 30.06.2021.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards.
3. It is noticed that there is no system for mutilation of syringes and cutting of needles as required under the rules (schedule-I part -2 (11)).
4. It is noticed that cotton contaminated with blood is disposed in general waste bin and on floor at different locations. The hospital is required to improve BMW collection system and ensure that the BMW is not mixed with general waste (rule 4 f).
5. They are required to use bar coded and non chlorinated eco friendly bags for collection of Bio-Medical Waste as per rules 4 (i) and 7 (8).
6. The hospital provided Common Biomedical waste storage facility and also general waste storage area. As per rule 4 (b) of Bio Medical Waste Management Rules'2016 proper ventilation to be provided for the common BMW storage facility.
7. The hospital has tie up with CBMWTF of East Godavari District operated by M/s. EVB Technologies (P) Ltd. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
8. The vermin compost facility provided is not in use. The hospital being a bulk waste generator required to implement the provisions of Solid Waste Management Rules'2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises.
9. They have not provided pre treatment facility for laboratory waste and also not having Sewage Treatment Plant (STP).

Br Reddy
18/07

142 356

**NOTE ON VISIT TO GSL MEDICAL COLLEGE AND HOSPITAL,
LAKSHMIPURAM, RAJAMAHENDRAVARAM ON 12.07.2019 BY
HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.**

The Chairperson, State Level Committee visited GSL Medical College and Hospital, Lakshmipuram, Rajamahendravaram, East Godavari District on 12.07.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Brig T.V S.P Murthy, Professor & Medical Superintendent and officials of the APPCB.

The following are the observations:

1. APPCB has not renewed CFO & BMW Authorization to the Hospital, as they have not provided STP for total quantity of Sewage generated. The bed strength of the hospital is 1000 Nos.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards. Specially designed stainless steel trolleys with compartments are provided for internal movement of bio-medical waste from different wards to BMW storage facility.
3. The hospital provided Common Biomedical waste storage facility and also general waste storage area.
4. They are required to use bar coded and non chlorinated eco friendly bags for collection of Bio-Medical Waste as per rules 4 (i) and 7 (8).
5. The hospital has tie up with CBMWTF of East Godavari District operated by M/s. EVB Technologies (P) Ltd. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
6. The general waste is being dumped in an open pit. The Medical College & hospital being a bulk waste generator required to implement the provisions of Solid Waste Management Rules'2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises.
7. As per record, they generate about 540 KLD of sewage and at present they are having Sewage Treatment Plant (STP) of capacity 300 KLD only. The treated sewage is being used for gardening. Huge quantity of untreated sewage is stored in unlined pond. They are required to enhance the STP capacity and obtain renewal of the CFO & BMW Authorization from APPCB.

PmReed
18/07

NOTE ON VISIT TO DUMPSITE OF PEDDAPURAM MUNICIPALITY ON 12.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Dump site of Peddapuram Municipality on 12.07.2019 in the presence of Sri. B.R.S Seshadri, Municipal Commissioner and officials of the APPCB.

The following are the observations:

1. The population of the Peddapuram Municipality is 49,579 (2011) and its area is 41.15 Sq.kms with number of households –11,500 comprises 28 No. of wards.
2. The total solid waste generated is about 23 Tons/day.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard located at 3rd ward over an extent of 3.00 acres.
4. The Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Sri. K Srinivas, Deputy Executive Engineer, Samalkot Municipality met Chairperson, SLC at Peddapuram Dumpsite. On enquiry he informed that the population of Samalkot is 56,864 with number of households – 16,044 comprising 30 wards. The garbage generation is 23 TPD and the un-segregated waste is being dumped in the dump yard located at Pithapuram road in an area of 1.28 acres. They have also not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Peddapuram and Samalkot Municipalities are required to follow the Solid Waste Management Rules'2016 in letter and spirit for management of present generated waste and the legacy waste.

B.R.S
18/07

144 358

NOTE ON VISIT TO DUMPSITE OF KAKINADA MUNICIPAL CORPORATION ON 12.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the dump site of Kakinada Municipal Corporation on 12.07.2019 in the presence of Sri K. Ramesh, Municipal Commissioner and officials the Andhra Pradesh Pollution Control Board. Kakinada has been identified as model town and as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in model town within 6 months i.e by October'2019.

The following are the observations:

1. The population of the Kakinada Municipal Corporation is about 3.25 lakhs and its area is 31.69 Sq.kms with number of households – 91,373 comprises 50 number of wards.
2. The total solid waste generated is about 173 Tons/day.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard located at Parlovpeta in port area in an area of 10 acres. Huge quantity of legacy waste is existing in this dumpsite.
4. The Municipal solid waste is being burnt and the smoke is causing air pollution in the area. The open burning of Municipal Solid Waste shall be stopped immediately and the fire shall be doused using soil cover. Fire tenders should not be used for dousing fire at sanitary landfill sites. Hon'ble National Green Tribunal in its order dt. 22.12.2016 in O.A No 199 of 2014 directed total stoppage of open burning of waste on lands, including at landfill sites making violators liable to pay environmental compensation.
5. The Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

The MA & UD dept and Kakinada Municipal Corporation are required to take immediate steps to follow the Solid Waste Management Rules'2016 in letter and spirit for management of present generated waste and the legacy waste, considering that the Kakinada Municipal Corporation has been identified as model town and as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured within 6 months i.e by October'2019.

M. Reddy
18/07

145 359

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITY AND DUMPSITE IN RAJAMAHENDRAVARAM MUNICIPAL CORPORATION ON 12.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Compost facility and Municipal Dump site of Rajamahendravaram Municipal Corporation on 12.07.2019 in the presence of Sri Sumit Kumar Gandhi, Municipal Commissioner and other officials of the Rajamahendravaram Municipal Corporation and the APPCB.

The following are the observations:

1. The population of Rajamahendravaram Municipal Corporation (RMC) is about 3.77 lakhs with number of households 1,11,000 comprising 50 wards.
2. About 170 MT tons per day of the Municipal Solid Waste is generated in RMC. It is informed that the composition of the waste collected is 20 MT plastic waste, 70 MT wet waste, 75 MT other dry waste and 5 MT of C& D waste.
3. RMC is processing about 15 TPD of wet waste to produce compost at 8 different locations and the compost facility at Korukonda road is functional. It is informed that RMC is collecting about 5 TPD of plastic waste and same is being sold out.
4. At present they are implementing waste segregation in 5 wards only out of total 50 wards. There is no segregation of waste in the remaining 45 wards and the entire un-segregated waste is being dumped in the low laying area of extent 9.5 acres in Mallayapeta. The waste dumped is being compacted and part of the dumped area is covered with soil. This is not an accepted practice for solid waste management and only inert waste/ residual solid waste is permitted for disposal in sanitary landfills as per Solid Waste Management Rules '2016.
5. The Corporation has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Rajamahendravaram Municipal Corporation to follow the Solid Waste Management Rules'2016 in letter and spirit for management of present generated waste and the legacy waste.

B. B. Reddy
18/8/19

146
360

NOTE ON VISIT TO NARAYANA MEDICAL COLLEGE HOSPITAL, NELLORE ON 25.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited Narayana Medical College Hospital, Nellore on 25.07.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. Surya Prakash Rao, Dean; Dr. Sathish Kumar, Medical Superintendent and officials of the APPCB.

The following are the observations:

1. APPCB has renewed CFO & BMW Authorization to Narayana Medical College Hospital, Nellore for the bed strength of 1,560 Nos, which is valid up to 31.08.2022.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards.
3. They are required to use bar coded and non chlorinated eco friendly bags for collection of Bio-Medical Waste as per rules 4 (i) and 7 (8).
4. The hospital provided Common Biomedical waste storage facility and also general waste storage area.
5. The hospital has tie up with CBMWTF of Nellore District operated by M/s. S S Bio Care. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
6. The hospital being a bulk waste generator required to implement the provisions of Solid Waste Management Rules, 2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises.
7. The hospital has a Sewage Treatment Plant (STP) and the treated sewage is being utilized for irrigation in the adjacent agricultural fields. The hospital developed green belt in the premises.

M. Prasad
30/07

147
361

NOTE ON VISIT TO ACSR GOVT. MEDICAL COLLEGE HOSPITAL, NELLORE ON 25.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited ACSR Govt. College Hospital, Nellore on 25.07.2019 to verify the Bio Medical Waste Management in the Hospital in the presence of Dr. Y. Nirmala Devi, Superintendent; Dr. A Srihari, Principal and officials of the APPCB.

The following are the observations:

1. APPCB has renewed CFO & BMW Authorization to ACSR Govt. College Hospital, Nellore for the bed strength of 750 Nos, which is valid up to 30.06.2021.
2. Colour coded bins & bags are provided at different places in the hospital for collection of segregated bio-medical waste from the wards. However it is noticed that the wastes are not being collected in the respective bins.
3. It is noticed that bandage contaminated with blood and used gloves are disposed in general waste bin for disposal by Municipal Corporation. The hospital is required to improve BMW collection system and ensure that the BMW is not mixed with general waste (rule 4 f). Necessary training to be imparted to the concerned staff about waste segregation.
4. They are required to use bar coded and non chlorinated eco friendly bags for collection of Bio-Medical Waste as per rules 4 (i) and 7 (8).
5. The hospital provided Common Biomedical waste storage facility and also general waste storage area.
6. The hospital has tie up with CBMWTF of Nellore District operated by M/s. S S Bio Care. The Bio – Medical waste is being handed over by the hospital to common bio medical waste treatment and disposal facility on daily basis.
7. The hospital being a bulk waste generator required to implement the provisions of Solid Waste Management Rules, 2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises.
8. They have provided Sewage Treatment Plant (STP) and the treated sewage is discharged into Municipal drain. Necessary measures to be taken to re use the treated sewage for gardening/ plantation purpose.

By Read
30/07

NOTE ON VISIT TO SOLID WASTE DUMPSITE IN NELLORE MUNICIPAL CORPORATION ON 25.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Municipal Dump site of Nellore Municipal Corporation (NMC) on 25.07.2019 in the presence of Sri P.V.V.S Murthy, Commissioner, NMC and other officials of the NMC and the APPCB.

The following are the observations:

1. The population of Nellore Municipal Corporation (NMC) is about 7 lakhs with number of households 1,60,000 comprising 54 wards.
2. About 300 MT tons per day of the Municipal Solid Waste is generated in NMC.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in 23 acres in Donthali. This is not an accepted practice for solid waste management and only inert waste/ residual solid waste is permitted for disposal in sanitary landfills as per Solid Waste Management Rules '2016. It is informed that about 10 lakhs tons of legacy waste is laying in this site.
4. Further the Solid Waste is observed all along the side of the approach road from NH to dumpsite. The road is on the bank of Sarvepalli irrigation canal. The Plastic Waste from the waste dumped along the road side is carried away by air into the canal. At present there is no flow in the canal. When water is released into the canal, the waste will be carried away into the downstream water tanks. All the waste deposited in the canal needs to be cleared.
5. There is another dumpsite on Narkur road with about 55,000 tons of legacy waste.
6. The Corporation has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Nellore Municipal Corporation to follow the Solid Waste Management Rules'2016 in letter and spirit for management of present generated waste and the legacy waste.

Done by /
25/07

NOTE ON VISIT TO SRI CITY (P) LIMITED ON 26.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Sri City (P) Limited on 26.07.2019 in the presence of Sri. N. Sekar, Vice President, Planning and Development Service; Dr. P. Venkateswaran, Dy General Manager and officials of the APPCB.

The following are the observations:

1. In Sri City industrial area, Orange and Green category industries are allowed.
2. Two sewage treatment plants are in operation and one more STP is under construction. The treated sewage is being utilized for development of plantation and also supplied to some industries for cooling make up purpose.
3. They are maintaining nurseries and the development of green belt is in progress.
4. Sri City being a bulk waste generator required to implement the provisions of Solid Waste Management Rules, 2016 for scientific processing and disposal of the general waste (Other than BMW) generated in their premises. Lot of plastic waste is stored in an enclosed area for proper disposal. In accordance with the CPCB guidelines (May,2017) for Co- Processing of Plastic Waste in cement kilns, steps to be taken for disposal of the stored plastic waste.
5. Similarly the Construction and Demolition Waste Management Rules, 2016 to be implemented as lot of construction activity is in progress.

13/8/2019
-2019

150 364

NOTE ON VISIT TO DUMPSITE OF SULLURUPETA MUNICIPALITY ON 26.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Dump site of Sullurupeta Municipality on 26.07.2019 in the presence of Sri N. Narendra Kumar, Municipal Commissioner and officials of the APPCB.

The following are the observations:

1. The population of the Sullurupeta Municipality is about 49,880 with number of households – 11,880 comprises 23No. of wards.
2. The total solid waste generated is about 20 Tons/day.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard located adjacent to National Highway over an extent of 1.2 acres.
4. It is informed that about 5 acres of land is allotted for solid waste processing facilities at Mannar Polur and they have constructed platforms for composting purpose. Part of solid waste is dumped in this site and open burning of the waste is observed. The open burning of Municipal Solid Waste shall be stopped immediately and the fire shall be doused using soil cover. Fire tenders should not be used for dousing fire at sanitary landfill sites. Hon'ble National Green Tribunal in its order dt. 22.12.2016 in O.A No 199 of 2014 directed total stoppage of open burning of waste on lands, including at landfill sites making violators liable to pay environmental compensation.
5. The Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Sullurupeta Municipality is required to follow the Solid Waste Management Rules, 2016 in letter and spirit for management of present generated waste and the legacy waste.

S. R. Chandu
31/6/19

151 365

**NOTE ON VISIT TO DUMPSITE OF GUDUR MUNICIPALITY ON 26.07.2019
BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.**

The Chairperson, State Level Committee visited the Dump site of Gudur Municipality on 26.07.2019 in the presence of Sri Y. Obulesu, Municipal Commissioner and officials of the APPCB.

The following are the observations:

1. The population of the Gudur Municipality is about 87,000 with number of households 17,700 comprises 33 No. of wards.
2. The total solid waste generated is about 40 Tons/day.
3. There is no segregation of waste and the entire un-segregated waste is being dumped in the dump yard located adjacent to Gudur road over an extent of 12.00 acres.
4. The Municipality has not obtained authorization from Andhra Pradesh Pollution Control Board for processing and disposal of solid waste.

Gudur Municipality is required to follow the Solid Waste Management Rules, 2016 in letter and spirit for management of present generated waste and the legacy waste.

30/7

NOTE ON VISIT TO SOLID WASTE PROCESSING FACILITIES AT KASUMURU, VINNAMALA & TADAKHANDRIKA IN NELLORE DISTRICT ON 26.07.2019 BY HON'BLE CHAIRPERSON, STATE LEVEL COMMITTEE.

The Chairperson, State Level Committee visited the Solid Waste Processing Facilities at Kasumuru, Vinnamala, Tada Khandrika & Menakuru Villages in Nellore District on 26.07.2019 in the presence of Officials of Panchayat Raj department and officials of APPCB. Kasumuru, Vinnamala, Tada Khandrika & Menakuru Villages have been identified as model villages and as per the Hon'ble NGT order dt. 26.04.2019, total compliance with the Solid Waste Management Rules is to be ensured in these villages within 6 months i.e by October'2019.

The following are the observations made during the field inspection:

1. Kasumuru, Venkatachalam (M):

- a. The population of Kasumuru is 6894 and number of households in the village are 1700.
- b. A shed with compost pits and compartments for storage of segregated dry waste are constructed. But the activity is yet to be started.
- c. The tricycles for collection of waste are not provided.
- d. Few green ambassadors are observed to be segregating the waste without hand gloves.
- e. The concerned District Authorities to ensure that adequate facilities are provided so that the total waste generated in the village is scientifically managed within the target date stipulated by Hon'ble NGT.

2. Vinnamala, Naidupeta (M):

- a. The population of Vinnamala is 20,924.
- b. The site selected for construction of shed is in dispute and no work on ground is started.
- c. The concerned District Authorities to ensure that proper site and adequate facilities are provided so that the total waste generated in the village is scientifically managed within the target date stipulated by Hon'ble NGT.

3. Tada Khandrika, Tada (M):

- a. The population of Tada Khandrika is 6123 and number of households in the village are 1616.
- b. It is informed that the site allotted for construction of shed by Revenue department is being objected by Wild Life Department.
- c. The concerned District Authorities to ensure that proper site and adequate facilities are provided so that the total waste generated in the village is scientifically managed within the target date stipulated by Hon'ble NGT.

All the concerned are required to put their best efforts for effective implementation of solid waste management rules, 2016 in the above model villages for ensuring 100% compliance by end of Oct'19, so that other villages can follow the best practices adopted in order to improve the environmental conditions.

The Solid Waste processing facility in Menakuru village, Naidupeta (M) is visited. In this village the composting and the dry waste segregation are being carried out. The plastic waste cleaning and shredding equipments are to be commissioned. The incineration system for disposal of sanitary napkins is to be provided. They are maintaining green belt in their premises.

13/9/2019

PHOTOGRAPHS

PHOTOGRAPHS TAKEN DURING SITE VISITS



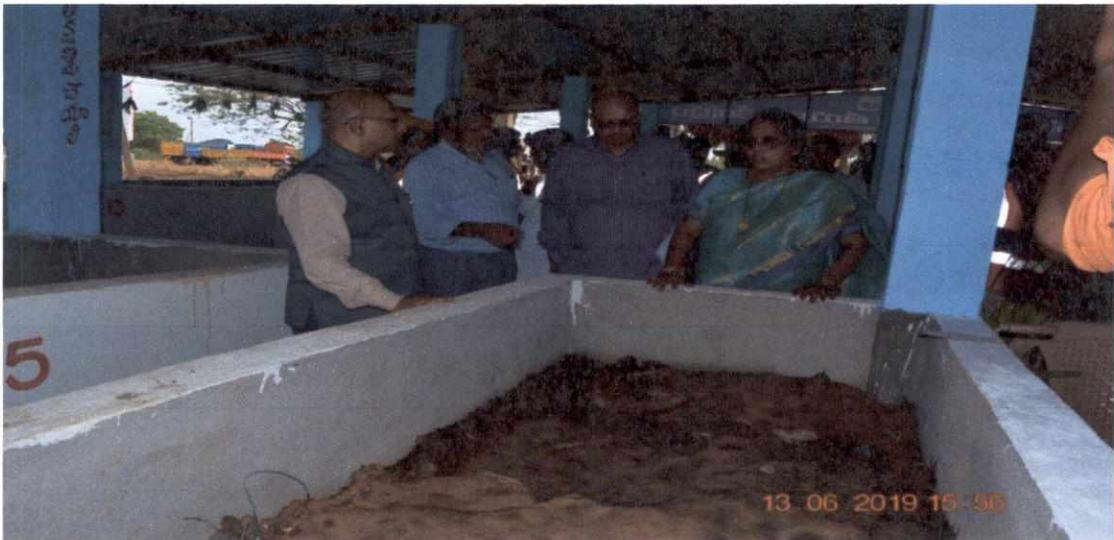
Dumpsite in Nellore Corporation – to be handled by Bio- Mining.



Dumpsite in Eluru Corporation, West Godavari District.



Home composting in Machilipatnam Municipality, Krishna District



Solid Waste Processing shed at Sanivarapupeta (Model Village), West Godavari Dist.



Wet Waste Bio digester – Visit to M/s. Mahindra Waste to Energy Solutions, Piduguralla, Guntur District. (Under construction)



BMW Segregation - Visit to ASRAM Hospital, Eluru, West Godavari District.

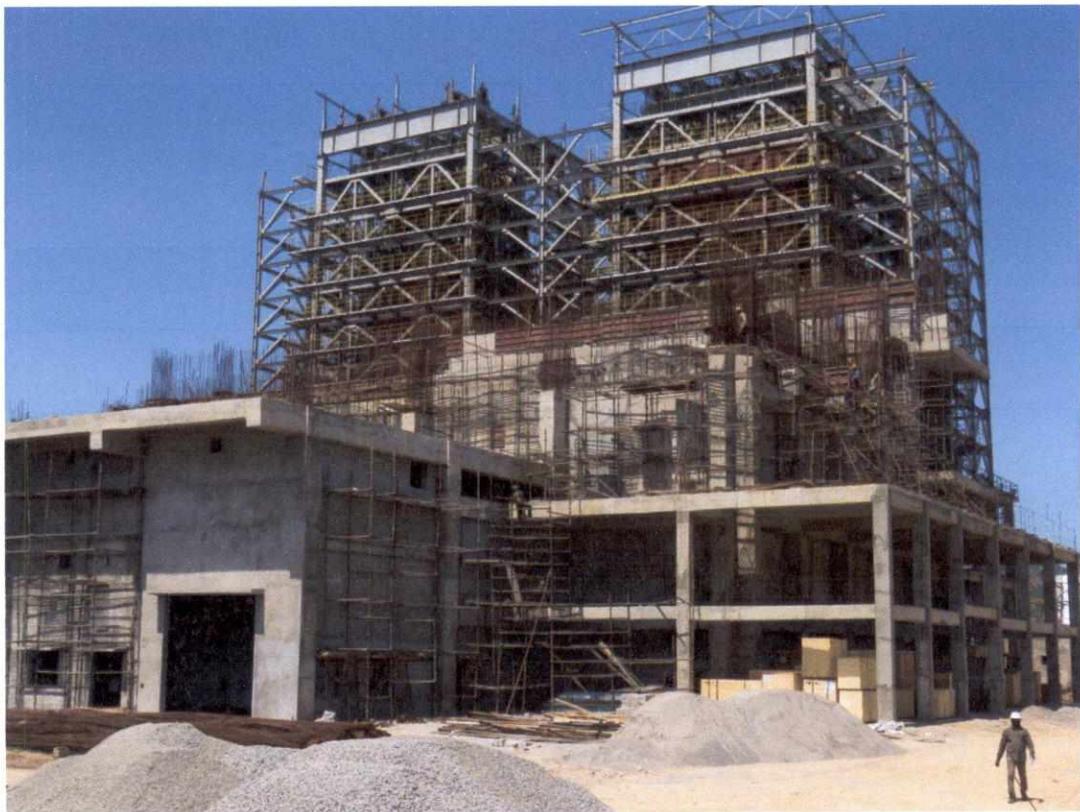
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Visit to M/s. Zigma Global Environment Solution Private Ltd – Bio- Mining Facility in Vijayawada.



Visit to M/s. Pro Enviro C&D Waste Management Pvt. Ltd – C & D Facility in Vijayawada.



M/s Jindal Urban Waste Management (Guntur) Ltd – Waste to Energy Plant under construction.



7th SLC meeting held in Vijayawada on 19.08.2019



Workshop held in Vijayawada on 12.06.2019 with ULBs and Cement Plants



District Level review meeting held in Vizianagaram on 20.08.2019

157
372

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Environment, Forest, Science & Technology - AP Pollution Control Board - National Green Tribunal, New Delhi - O.A. No. 606 of 2018 - Continuation of the term of Hon'ble Justice B. Seshasayana Reddy as Chairman of the State Level Committee for a further period of 6 months - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.Rt.No.79

Dt:30/07/2019

Read:

From the Chairman, APPCB, Lr.No. APPCB/NGT/OA No. 606 of 2018/2018- 411, dt. 18.06.2019.

ORDER:

In the letter read above, the Chairman, APPCB has reported that Hon'ble Justice B. Seshasayana Reddy, Retired. High Court Judge was appointed as Chairperson, State Level Committee by Hon'ble National Green Tribunal, New Delhi vide order dt. 16.01.2019 in O.A. No. 606 of 2018 to oversee the implementation of Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016, Bio-Medical Waste Management Rules, 2016 and Construction & Demolition Waste Management Rules 2016 which were enacted as per the Environment (Protection) Act, 1986. The Hon'ble NGT directed that the Committee may work tentatively for six months or as may be found necessary. The honorarium to the chairman and other incurring expenses are being met by APPCB as per the orders of the Hon'ble NGT.

2. He has further stated that six months term of Chairman was over by 16.07.2019. The Hon'ble NGT in its order dt. 26.04.2019 mentioned that after expiry of the 6 months term of the Committee, the Chief Secretary may take a decision whether such Committee is required to continue further.

3. The Chairman, APPCB has requested to continue the term of Hon'ble Justice B.Seshasayana Reddy, Chairman of the State Level Committee for a further period of 6 months.

4. After careful examination of the proposal of the Chairman, APPCB, Government hereby order to continue Hon'ble Justice B.Seshasayana Reddy as a Chairman of the State Level Committee for a further period of 6 months to oversee the implementation of Solid Waste Management Rules 2016; Plastic Waste Management Rules 2016, Bio-Medical Waste Management Rules, 2016 and Construction & Demolition Waste Management Rules, 2016 which were enacted as per the Environment (Protection) Act, 1986.

5. The Chairman, A.P.Pollution Control Board, AP., Vijayawada shall take necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NEERABH KUMAR PRASAD,
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The Chairman, A.P.Pollution Control Board, Vijayawada

The Member Secretary, A.P.Pollution Control Board, Vijayawada

Copy to : Honle Justice B. Seshasayana Reddy, Retd. High Court Judge, through

APPCB.

//FORWARDED:: BY ORDER//

G. R. K. Kumar
SECTION OFFICER